

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No: 1034 of 2024**

IN THE MATTER OF

K SANJEEV DOGRA

..... APPLICANT

-VERSUS-

STATE OF HIMACHAL PRADESH AND ORS.

.....RESPONDENT

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Sodhi
RESPONDENT NO.10

THROUGH COUNSEL

Place: New Delhi
Date: 24.08.2025

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**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO: 1034 OF 2024**

IN THE MATTER OF

K SANJEEV DOGRA

..... APPLICANT

-VERSUS-

STATE OF HIMACHAL PRADESH AND ORS.

.....RESPONDENT

**REPLY IN COMPLIANCE OF ORDER DATED 20.03.2025 ON BEHALF
OF RESPONDENT NO. 10 IN THE MATTER OF K. SANJEEV DOGRA
V. STATE OF HIMACHAL PRADESH AND ORS. (O.A NO. 1034/2024)**

1. The present Affidavit is being filed in terms of the order dated 20.03.2025 passed by this Hon'ble Tribunal in captioned O.A No. 1034 of 2024, wherein the Hon'ble Tribunal held: *"In view of averments made in the original application and the observations made in the reports of the Joint Committee, following 11 mining lease holders and 14 stone crushers are impleaded as respondents no. 5 to 29"*
2. That the Respondent is a licensed Mining leaseholder, who is undertaking mining operations in adherence with all the applicable rules and regulations made by regulating authorities.
3. That the Respondent is not undertaking conventional riverbed sand mining wherein natural sand is extracted directly from the banks of the river. They are instead, extracting stone and bajra from the river bed and producing M-SAND (Manufactured Sand), which is a by-product of crushed stone.
4. That the Joint Committee in its Final report dated 18.03.2025, made observations in response to the illegal and unscientific mining alleged by the

Applicants. Majority of the Illegal mining cases detected by mode of illegal extraction/storage and transportation have nothing to do with the Respondent.

5. That the Joint Committee raised the following issues pertaining to the activities of the Respondent:

A. Non-demarcation of 6 Mining leases.

B. Discharge of waste water containing silt.

C. Installation of Dry extraction cum bag filter followed by cyclone in stone crushing units.

D. Absence of retaining Structures.

6. **Para wise reply to each of the issues pointed out by the Joint Committee in respect of the activities of the Respondent are as follows:**

A. Non-demarcation of 6 Mining leases.

That the subject of Demarcation of mining leases comes under the purview of mining department. The Mining leases in question are river bed mining leases and therefore demarcation of river bed mining lease is an annual exercise conducted by the Mining Department. The annual demarcation reports of previous years are annexed herein as ANNEXURE R-10/4.

B. Discharge of waste water containing silt

That the Respondent have installed a desilt water treatment plant for waste water discharge and the same has been verified by the Joint Committee in its Final report on page no.10.

2.3.2. "8. It was observed during 1st inspection that stone crusher were discharging waste water containing silt directly and/or indirectly into the river. However, it was observed during 2nd and 3rd site inspection that out of 14 stone crushers, 13 stone crushers have made arrangements to desilt the waste water and also for storage for recycling by constructing earthen ponds. Whereas, one crusher namely M/s Bhandral Stone Crusher is using

channels for settling the silt followed by pond to store and recycle the clear water. ”

C. Installation of Dry extraction cum bag filter followed by cyclone in stone crushing units.

The dry extraction cum bag filter and cyclones are installed in dry-stone crushers to control/reduce dust emissions generated from dry-stone crusher. It is pertinent to mention, that the Respondent is undertaking stone crushing by way of wet stone crusher plants and not dry-stone crusher plants. Wet stone crusher plants produce stone aggregate and coarse sand through a water-based system that does not lead to emission of dust and air pollutants. The installation of dry extraction cum bag filter followed by cyclone in a wet stone crusher plant is unnecessary and redundant. The Respondent has also provided water sprinkling systems on the periphery of the stone crusher units to curb dust emissions. The same is an inevitable and integral part of the wet stone crusher plant.

D. Absence of retaining Structures.

That the Respondent is undertaking mining of stones accumulated on the river bed. Such operations do not involve any activity that may result in unintended ejection of rock fragments/ rock projectiles, potentially causing damage to property or injury to people and therefore do not require retaining structures. That the requirement/ need of construction of retaining structures is specific to the location of the mining lease. The construction of retaining structures where it is not imperative, may disturb the river ecology. It is need based and thus the same has not been constructed when there is no specific direction.

REPLY ON BEHALF OF RESPONDENT NO. 10

1. That the **Respondent No. 10, Sudhir Singh/ Gold Mine Crusher Mining lease Area** was granted mining lease for an area of **Hectares** situated at **Khasra no 346/1 Village/Mohal/Mauza Tipri/Lodhwan, Tehsil Nurpur, District Kangra H.P.** for excavation of building stone by way of the duly registered lease **dated 5.04.2022** executed by the government of the state of Himachal Pradesh **valid up to 4.04.2027.**

The lease deed of the Respondent No.10 is hereby annexed as **ANNEXURE R-10/1.**

2. That the **Respondent No 25: M/s Gold Mine Stone Crusher Village & P.O. Lodhwan Tehsil Indora Distt Kangra H.P** is operating a Wet Stone Crusher that produces Stone Aggregate and Coarse Sand using building stones/ Bajra from the licensed mining leases.

3. The said lease dated **5.04.2022** was executed in favour of the Respondent after due approval of the mining plan approved by the Govt. of Himachal Pradesh .

The **mining plan** of the Respondent No.10 is hereby annexed as **ANNEXURE R-10/2.**

4. The Respondent obtained **Environment Clearance** from the State level impact assessment authority (SEIAA) issued on **15.01.25** under EC File No/ Identification No: **HPSEIAA/2013/212/M/s Goldmine Stone Crusher-3595.**

The EC of the Respondent No. 10 is hereby annexed as **ANNEXURE R-10/3.**

5. That the Respondent obtained the Consent to Operate (C.T.O) dated **2.10.24** from the Himachal Pradesh Pollution Control Board which was valid till **18.10.24.**

The CTO and fresh application of the Respondent No.25 is hereby annexed as **ANNEXURE R-25/1.**

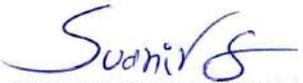
6. That the aforementioned facts with respect to the permissions obtained by the Respondent also stand duly confirmed by the report of the Joint Committee constituted by this Hon'ble Tribunal in the present O.A vide order dated 07.11.2024.
 7. That the Respondent is carrying out operations of mining /excavation at the allotted mining lease site as per the terms and conditions listed in the required permissions and clearances.
The annual demarcation reports of the Respondent No.10 is hereby annexed as **ANNEXURE R-10/4**.
 8. That the Respondent does not indulge in any illegal, unscientific mining/Crushing or transportation of illegally excavated mining material. The Respondent is undertaking mining/stone crushing operations in compliance with requisite standards provided by the regulating authorities.
 9. That the Respondent is carrying out operations of Stone crushing using excavated stones from the allotted mining lease site as per the terms and conditions listed in the required permissions and clearances.
 10. That the Respondent has installed a desilt treatment plant for waste water discharge and the same has been verified by the Joint Committee in its Final report on page 10.
 11. That the Respondent is not undertaking any action resulting in diversion of river flow or causing any harm to the environment.
 12. That the Respondent is undertaking stone crushing by way of wet stone crusher plants and not dry-stone crusher plants. Wet stone crusher plants produce stone aggregate and coarse sand through a water-based system that does not involve emission of dust and air pollutants. The unnecessary installation of dry extraction cum bag filter followed by cyclone in a wet stone crusher plant will choke the filter and result in improper functioning.
 13. That the Respondent has provided water sprinkling systems on the periphery of the stone crusher units and is using a wet process for the
-

production of Stone Aggregate and Coarse Sand due to which no dust emission is caused.

14. That it is humbly submitted on the issue of construction of retaining structures that the Mining plan of the Respondent No. 9, specifically mentions on Page 58 of Annexure R10/2 that the same is not required to be constructed, thus the same has not been done.

1.4. Check dams

There is no mining lease area where bank protection measure can be undertaken. However, with the consent of landowners some check dam, as proposed at vulnerable locations shown in the working map shall be undertaken."


RESPONDENT NO.10

THROUGH COUNSEL

Place: New Delhi
Date: 24.08.2025


YAGYAWALKYA SINGH
Advocate-on-Record
Supreme Court of India
Chamber: 203, Setalvad Block, Bhagwan Dass Rd
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No: 1034 of 2024**

IN THE MATTER OF

K SANJEEV DOGRA

..... APPLICANT

-VERSUS-

STATE OF HIMACHAL PRADESH AND ORS.

.....RESPONDENT

AFFIDAVIT

I Sudhir Singh, Prop. M/s Goldmine Stone Crusher, Village 8 P. O. Lodhwan, Tensil Nurpur, Dist Kangra, H.P, hereby solemnly affirm and declare as under:

Presently at New Delhi

1. I am the authorised representative on behalf of the Respondent No.10 in the aforesaid matter and am well conversant with the facts and circumstances of the case and competent to swear the present affidavit.
2. That the contents of the accompanying reply have read over to me, which I understood and I state that the contents of the accompanying reply is based on the records.
3. That the documents filed along with the Reply are true copies of their respective originals.

Sudhir Singh
DEPONENT

Subin
I have signed/out
Identify the Deponent
thumb impression in my presence
VERIFICATION

Verified at New Delhi on ___ day of 27 AUG 2025, 2025 that the contents of para 1 of 3 of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

Sudhir Singh
DEPONENT



CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTANT WHO IS SEEMED PERFECTLY TO UNDERSTAND AFFIRMED & DEPOSED BEFORE ME AT NEW DELHI
As Directed
IDENTIFY THE EXECUTANT/DEPONENT WHO HAS SIGNED IN MY PRESENCE
VINOD KUMAR TIWARI, Advocate, Reg. No. 21418/2020
NOTARY PUBLIC (NEW DELHI)

27 AUG 2025

ANNEXURE R-10/1



हिमाचल प्रदेश HIMACHAL PRADESH

018405

Lease deed

Sudhir Singh Prop. m/s

Gold mine & stone crusher

189/2022

13/4/2022

[Signature]
Sub Registrar
Ganesh Distt. Kangra (H.P.)

[Signature]

[Signature]
Sub Registrar
Gangath, Kangra
(Himachal Pradesh)



हिमाचल प्रदेश HIMACHAL PRADESH

642822

lease deed

Sudhir Singh prop on) S.
Goldmine Stone Crusher

18/9/2022
15/4/2022

Sub Registrar
Gangath, Distt. Kangra (H.P.)

A Hested
Sub Registrar
Gangath, Kangra
(Himachal Pradesh)



हिमाचल प्रदेश HIMACHAL PRADESH

149161

FORM 'F'

[See rule 17(3)]

FORM OF MINING LEASE DEED FOR MINOR MINERALS

RC
13/4/22

This indenture is made on this 5th the day of April, 2022 between the Governor, Himachal Pradesh, acting through Director of Industries, H.P. (hereinafter referred to as the 'Government' which expression shall where the context so admits, include the successors and assignees) of the one part and Sh. Suchir Singh, Prop:- M/s Goldmine Stone Crusher, Village & P. O. Lodhwan, Tehsil Nurpur, Distt. Kangra, H.P. (hereinafter referred to as the "lessee" which expression shall where the context so admits, include heirs, executors, administrators, representatives and permitted assignees) of the other part.

WHEREAS the Lessee has applied to the Government in accordance with the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 (hereinafter referred to as the said Rules') for a renewal of mining lease for extraction/collection of sand, stone & bajri for use in already established stone crusher unit in respect of the lands hereinafter described in clause (b) and deposited with the Government the sum of Rs. 25,000/- (Rs. Twenty five thousand only) as security. (And whereas the lessee is in possession of a valid Certificate of approval); and

Attested

[Signature]
Sub Registrar
Gangath, Kangra
(Himachal Pradesh)

[Signature]
Director of Industries
Himachal Pradesh

18/1/2022

13/4/2022

[Signature]
Sub Registrar
Kangra (H.P.)

Deed Endorsement

Token No 20220000049003

District Name ;Kangra

Gangath

This document is presented for registration by Sh./Smt.Sudhir Singh s/o/d/o/w/o Ajit Singh before me today on 13-04-2022 Day of Wednesday at 14:49:06 PM



Signature of Presenter



Signature of Registering Officer

Document Details

Book No:1 Registration No. : 189/2022 Registration Date : 13-04-2022 Description of Deed : 35 - Lease or agreement of lease (Deed Sub Title - Lease in favour of new industrial enterprises.) Deed Execution Date : 13-04-2022 Market Value of Property :Rs.7322000/- Consideration Amount :Rs.0/-
Stamp Duty :- Rs. 18310/-, Registration Fee :- Rs. 7330/-, Pasting fee :- Rs. 10/-,

Deed Pasting Detail

No.of Deed Pages:21
Additional Book Volume No. : 9
From page : 1 To page : 21

Annexure Pasting Detail

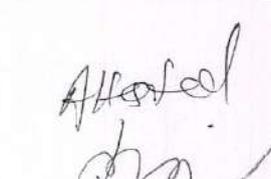
No. of Annexure Pages:26
Supplementary Book Volume No. : 21
From page : 1 To page : 26

Duty and Fee Details

Stamp Duty
Amount:Rs.18310/-
Payment Mode: Stamp Paper
Issued by: Stamp Vendor
Vide No.:185
Date:13-04-2022

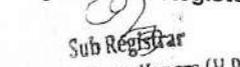
Registration Fee/Pasting Fee
Amount:Rs.10/-
Payment Mode: CASH
Issued by: SRO Office
Vide No.:
Date:13-04-2022

Amount:Rs.7330/-
Payment Mode: CASH
Issued by: SRO Office
Vide No.:
Date:13-04-2022

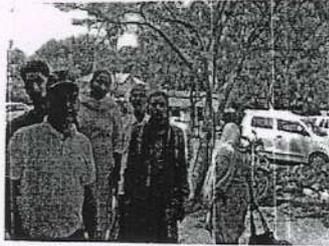


Sub Registrar
Gangath, Kangra
(Himachal Pradesh)

Signature of Registering Officer



Sub Registrar
Gangath, Distt. Kangra (H.P.) 4/13/2022, 2:44 PM



Sudhir Singh(Individual)

Party No.	Party Name and Address	Finger Print	Signature
1	Preet Pal Singh AMI Kandwal VPO Kandwal Kandi Nurpur Kangra Himachal Pradesh PAN No.:		
2	Sudhir Singh Village Tipri PO Lodhwan Tipri Gangath (st) Kangra Himachal Pradesh PAN No.:		

Witness:

Sr.NO	Witness Name and Address	Signature
1	Kanav Sharma Gangath, Gangath (st), Kangra, Himachal Pradesh	
2	Thudu Ram Gangath, Gangath (st), Kangra, Himachal Pradesh	

Identifier:

Sr.NO	Identifier Name and Address	Signature
1	Sonu Devi Dagala, Gangath (st), Kangra, Himachal Pradesh PAN No.:	

189/2022
13/4/2022

Sub Registrar
Gangath, Distt. Kangra (H.P.)

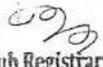
Sub Registrar
Gangath, Kangra
(Himachal Pradesh)

Attested

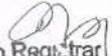
4/13/2022, 2:44 PM

(As per the provisions of Registration Act, 1908)

The contents of Document read over and explained to the parties who understood all the contents/conditions and admit the execution to be correct. The parties and witnesses have been identified by (Sonu Devi, Aadhaar Card-*****6512). Hence, the document is here by REGISTERED.


Sub Registrar
Gangath, Distt. Kangra (H.P.)
Signature of Registering Officer

A Hester


Sub Registrar
Gangath, Kangra
(Himachal Pradesh)

No. Udyog (Bhu)NPR-M/s Goldmine Stone Crusher
Office of the Mining Officer Nurpur
District Kangra (H.P.)
Nurpur

Dated: 12-04-2022

To,

The Registrar Gangath
Sub-Tehsil Gangath , Distt. kangra (H.P.)

Subject: Regarding registration of mining lease deed agreement of the area grant in favour of Sh. Sudhir Singh , Prop. M/s Goldmine Stone Crusher , Village & P.O. Lodhwan , Tehsil Indora , Distt. Kanagra(H.P.).

Sir,

This is in reference of State Geologist office letter no. Udyog Bhu(Khani-4) Laghu-506/09 Dated 07-04-2022 on the subject cited above.

In this regard you are requested to register the mining lease deed agreement of the area granted in favour of M/s Goldmine Stone Crusher, Village & P.O. Lodhwan , Tehsil Indora , Distt. Kanagra(H.P.). for the period of five year.

This is for your information and necessary action please.

Yours Faithfully

Mining Officer
Nurpur , Distt. Kangra (H.P.)
Dated: 12-04-2022

Endust. No. 77

Copy to:

1. Sh Preet Pal Singh, AMI Kandwal is directed to register the above said mining lease deed in the presence of party in the office of The Registrar Gangath , Sub-Tehsil Gangath , Distt. kangra (H.P.).
2. M/s Goldmine Stone Crusher, Village and PO Lodhwan Tehsil Indora , Distt. Kanagra(H.P.) for information please.

Mining Officer
Nurpur , Distt. Kangra (H.P.)

A Heeted

Sub Registrar
Gangath, Kangra
(Himachal Pradesh)

No. Udyog (Bhu)NPR-M/s Goldmine Stone Crusher
Office of the Mining Officer Nurpur
District Kangra (H.P.)
Nurpur

Dated: 12-04-2022

To,

The Registrar Gangath
Sub-Tehsil Gangath , Distt. kangra (H.P.)

Subject: Regarding registration of mining lease deed agreement of the area grant in favour of Sh. Sudhir Singh , Prop. M/s Goldmine Stone Crusher , Village & P.O. Lodhwan , Tehsil Indora , Distt. Kanagra(H.P.).

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This is for your information and necessary action please.

Yours Faithfully

Mining Officer
Nurpur , Distt. Kangra (H.P.)
Dated: 12-04-2022

Endust. No. 76

Copy to:

1. Sh Preet Pal Singh, AMI Kandwal is directed to register the above said mining lease deed in the presence of party in the office of The Registrar Gangath , Sub-Tehsil Gangath , Distt. kangra (H.P.).

2. M/s Goldmine Stone Crusher, Village and PO Lodhwan Tehsil Indora , Distt. Kanagra(H.P.) for information please.

Mining Officer
Nurpur , Distt. Kangra (H.P.)

Attested

Sub Registrar
Gangath, Kangra
(Himachal Pradesh)



हिमाचल प्रदेश HIMACHAL PRADESH

643032

Now, therefore, this deed witnesseth and the parties hereto hereby agree as follows:-

- 1.(a) In consideration of the rents and royalties, covenant and agreement hereinafter contained and on the part of the lessee to be paid, observed and performed, the Government hereby grants and demises unto the lessee all those mines/beds/veins/seams of extraction/collection of sand, stone & bajri (hereinafter referred to as the 'said minor minerals') situated, lying and being in or under the lands which are referred to in clause (b) together with the liabilities, powers and privileges to be executed or enjoyed in connection herewith which are hereinafter mentioned in Part-I subject to the restrictions and conditions and to exercise and enjoyment of such liberties, powers and privileges which are hereinafter mentioned in Part-II and subject to other provisions of this lease.

The area of the said lands is as follows: All that tract of land situated at Village/Mohal/Mauza Tipri/Lodhwan in Tehsil Nurpur, District Kangra, H.P. bearing Khasra Number 346/1 containing over an area of 4-88-12 Hects. (Private land/River bed) or thereabouts delineated on the revenue map (Tatima)

18/4/2022

13/4/2022

Sub Registrar
Gangath, Distt. Kangra (H.P.)

Attested
Sub Registrar
Gangath, Kangra
(Himachal Pradesh)

Director of Industries
Himachal Pradesh



हिमाचल प्रदेश HIMACHAL PRADESH

643031

or site plan hereto annexed and bounded as follow:-

- On the North by As per Revenue Record
- On the South by -do-
- On the East by -do-
- On the West by -do-

(hereinafter referred to as the 'said lands' or 'leased area').

- (b) The lessee shall hold the premises hereby renewal and demised from the 5th day of April, 2022 for the term of five years thence next ensuing.

PART - I

LIBERTIES, POWERS AND PRIVILEGES TO BE EXERCISED AND ENJOYED BY THE LESSEE (S)

The following liberties, powers and privileges may be exercised and enjoyed by the lessee(s) subject to the other provisions of this lease deed:

1. **To enter upon land and search for win, work etc:** Liberties and power at a times during the term hereby demised to enter upon the said lands and to search for mine, bore, dig, drill for win work, dress, process, convert, carry away and dispose of the said minor minerals.

18/4/2022
13/4/2022
Sub Registrar
Gangath. Distt. Kangra (H.P.)

Attested
Sub Registrar
Gangath, Kangra
(Himachal Pradesh)

Director of Industries
Himachal Pradesh

No. 0478111 ²/₀/₂ ¹ Himachal Government Judicial Paper

2. **To sink drive and make pit, shaft and inclines etc.:** Liberty and power for or in connection with any of the purposes mentioned in this clause to sink, drive, make, maintain and use in the said lands and pits, shafts, inclines, drifts, levels, water ways, airways and other works (and to use, maintain, deepen or extend any existing works of the like nature in the said lands).
3. **To bring and use machinery, equipments:** Liberty and power for or in connection with any of the purposes mentioned in this clause to erect, construct, maintain and use on or under the said lands any engine, machinery, plant, dressing floors, furnaces, coke ovens, brick kilns, workshops, store-houses-banglows, godowns, shed and other buildings and other works and conveniences of the like nature on or under the said lands.
4. **To use water from streams, etc.:** Liberty and power for or in connection with any of the purposes mentioned in this clause but subject to the rights of any existing or future lessees and with the written permission of the Collector to appropriate and use water from any streams, water course, springs or other source in or upon the said lands and to divert, step up or dam any such stream or watercourse and collect or impound any such water and to make, construct and maintain any water-course, cultivated land, village buildings or watering places for livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any streams or springs:

Provided that the lessee shall not interfere with navigation in any navigable stream nor shall divert such stream without the previous written permission of the Government.

5. **To fell undergrowth and utilize timber and trees, etc.:** Liberty and power for or in connection with any of the purposes mentioned in this lease deed, to clear undergrowth and brush-wood. Lessee shall not fell any trees or timber standing or found on the said lands without obtaining prior permission in writing from the concerned Competent Authority in the forest area as per requirement of the Forest Conservation Act,

Sunny S

18/4/2022
13/4/2022

Sub Registrar
Gangath, District Kangra (H.P.)

Attested
Sub Registrar
Gangath, Kangra
(Himachal Pradesh)

Director of Industries
Himachal Pradesh

No. 0478112 ²₀₂₁ Himachal Government Judicial Paper

6. **To get building and road materials, etc.:** Liberty and power for or in connection with any of the purposes, mentioned in this lease deed, to quarry and get stones, gravel and other building and road materials and ordinary clay and to use and employ the same and to manufacture such clay into bricks or tiles and to use such bricks or tiles but not to sell any such material, bricks, tiles.
7. **To use land for stacking purpose:** Liberty and power to enter upon and use a sufficient part of the surface of the said lands for the purposes of stacking, storing or depositing therein any produce of the mines and works carried on and tools, equipment and other materials needed for mining operations.

PART-II

**RESTRICTIONS AS TO THE EXERCISE OF THE LIBERTIES
BY THE LESSEE**

The liberties, powers and privileges granted under Part-I, are subject to the following restrictions and subject to the other provisions of this lease deed:-

1. **No mining operations within the limit of public works etc.:** The lessee shall not carry on, or allowed to carried on any mining operation at any point with in a distance of 100 (hundred) metres from any railwayline except under and in accordance with the previous written permission of the Railway Administration, two kilometres from the limits of Municipal Corporation/ Committee, one kilometre from the limit of Nagar Panchayat or 100 (hundred) metres from National Highway/Express way or 25 (twenty five) metres from State Highway or 10 (ten) metres from other roads or 50 (fifty) metres from any reservoir, canal or buildings or inhabited sites except under and in accordance with the previous permission of the Competent Authority. The Railway Administration or the Joint Inspection Committee may in granting such permissions, impose such conditions as may deem fit.
2. **Notice for surface operation in land not already in use:** Before using for surface operations on any land which has not already been used for such operation, the lessee shall give to the Director of Industries, Himachal Pradesh and the Mining Officer, two calendar months, previous

18/12/2022
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notice in writing, specifying the situation and the extent of the land proposed to be so used and the purpose for which the same is required.

3. **Not to use the land for other purposes:** The lessee shall not cultivate or use the land for purposes other than those specified in the lease deed.
4. **Use of Mechanical Excavator for Mining:** The mechanical mining in river/stream bed shall be undertaken only with the help of tyre mounted front end loader upto 80 Horse Power without backhoe with the permission of the Director of Industries.
5. **Mining Plan:** The lessee(s) shall carryout mining operation in accordance with the approved mining plan.

PART - IIICOVENANTS OF THE LESSEE

The lessee hereby covenant(s) with the Government as follows:-

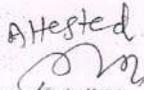
1. **Rate of Royalty:**

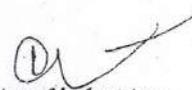
- (a) The lessee shall pay royalty on the quantity of the said minor mineral removed from the leased area in advance at the rate specified in the Second Schedule. However, as and when the limestone is supplied by the lessee to the Industries other than lime-kiln, royalty shall be paid by the lessee for limestone as major mineral, whichever is more.

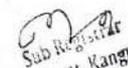
- (b) **Mode of determination of sale price at the pit's mouth:** The sale price of the minor minerals at the pit's mouth shall be the current market price for the mineral of the same grade less-

- (i) Transport charges from the mine head to the nearest rail head;
- (ii) Railway freight from the rail head to the market; and
- (iii) Estimated handling charges and other incidental expenditure not exceeding five percent of the market price.

- (c) For calculating the royalty, the lessee shall submit by the 10th of every month to the Mining office, a return in **Form-'G'** giving the

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total quantity of minor mineral(s) raised and despatched from the leased area in the preceding calendar month and its value and in case of mineral based industry the monthly electricity consumption bill and other requisite details also. If the lessee does not deposit royalty due for the preceding month by 10th of month, 24% per annum simple interest will be charged for the default period after 10th of month.

2. **Surface Rent:** - The lessee shall pay for the surface area occupied by him, surface rent at the rate of as specified by the Government per hectare per annum in two half yearly installments. No surface rent shall be charged in the private lands.
3. **Dead Rent:**-The lessee shall also pay for every year, yearly dead rent at the rate of Rupees as per 3rd Schedule of H.P. Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 per hectare per annum and as amended by the Government from time to time.

Provided that the lessee shall be liable to pay the dead rent or royalty in respect of each mineral, whichever be higher but not both.

4. **Working of newly discovered minerals:** If any minor mineral, not specified in the lease, is discovered in the leased area, the lessee shall report the discovery without delay to the Government and shall not win or dispose of such minor mineral without obtaining a lease therefore. If he fails to apply for such a lease within 6 months from the discovery of the minor mineral, the Government or the authorized officer may give the lease in respect of such mineral to any other person.
5. **To commence mining operations within one year and carry them on properly:** Unless the Government for sufficient cause permits otherwise, the lessee shall commence mining operations within one year, from the date of execution of the lease deed and shall thereafter conduct such operations in a proper, skilful and workman like manner.

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EXPLANATION: For the purpose of this clause 'Mining Operation' shall include the erection of machinery, laying of a tramway or construction of a road in connection with the working of the mine.

6. **To erect and maintain Boundary Pillars, etc.:** The lessee shall, at his own expense, erect and at all times maintain and keep in good repairs boundary marks and pillars according to the revenue map annexed to the lease.
7. **Accounts:** The lessee shall keep correct accounts showing the quantity and other particulars of all minerals obtained from the mines and the number of persons employed therein and a complete plan of the mine and shall allow any officer authorized by the Himachal Pradesh Government or the Central Government in that behalf to examine at any time any accounts and records maintained by him, and shall furnish to the Himachal Pradesh Government or the Central Government with such information and returns as it may require.
8. **To allow facilities to other lessees, etc.:** The lessee shall allow existing and future licensees or lease holders/contractors of any land which is comprised in or adjoins or is reached by the land, held by the lessee, reasonable facilities for access thereto.
9. **To allow entry to Officers:** The lessee shall allow any officer authorized by the Himachal Pradesh Government and the Central Government to enter upon any building, excavation or land comprised in the lease for the purpose of inspecting the mines.
10. **Returns - The lessee shall,-**
- (a) for calculating the royalty the lessee shall submit by the 10th of every month to the Mining office, a return in **Form-'G'** giving the total quantity of minor mineral(s) raised and despatched from the leased area in the preceding calendar month and its value and in case of mineral based industry the monthly electricity consumption bill and other requisite details also. If the lessee does not deposit royalty due for the preceding month by 10th of month, 24% per annum interest will be charged for the default period after 10th of month.

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(b) The lessee shall also furnish by the 15th April, every year to the Director and other Officer(s) specified in the lease deed, a statement giving information in **Form-'H'** regarding quantity and value of minor mineral(s) obtained during the last financial year, average number of regular labourers employed (men and women separately), number of accidents, compensation paid and number of days worked and wages paid to them separately.

11. **To strengthen and support the mines:** The lessee shall strengthen and support to the satisfaction of the State Government, any part of the mine which in its opinion, requires such strengthening or support for the safety of any railway, bridge, national highway, reservoir, tank, canal, road or any other public work or buildings.

12. **Information for using explosive:** The lessee shall immediately give an information in **Form-'I'** for use of explosive as soon as-

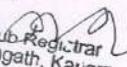
- (a) the workings in the mine extends below superjacent ground;
- (b) the depth of any open cast excavation measured from its highest to the lowest point reaches six metres;
- (c) the number of persons employed on any day is more than 50(fifty); and
- (d) the explosives which are used.

13. **Maintenance of Sanitary conditions:** The lessee shall maintain sanitary conditions in the area held in by him under the lease.

14. **To pay compensation for damage and indemnify the Government:** The lessee/lessees shall make and pay such reasonable satisfaction and compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by this lease and shall indemnify and keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.

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15. **Abiding by rules:** The lessee shall abide by all existing Laws (Acts) and Rules made thereunder enforced by the Government of India or the Himachal Pradesh Government and all such other Laws (Acts) or Rules as may be enforced from time to time in respect of working of the mine and other matters affecting safety, health and convenience of the employees of the lessee or of the public.
16. **To report accident:** The lessee shall without delay report to the Deputy Commissioner of the District concerned and the Mining Officer or any other officer authorized by him, any accident which may occur at or in the leased area.
17. **Delivery of possession of Land and Mines on the surrender or sooner determination of the lease:** At the end or sooner determination or surrender of the lease, the lessee shall deliver up the said lands and all mines (if any dug therein) in a proper and workable state, save in respect of any working as to which the Government might have sanctioned abandonment.
18. **To provide weighing machine:** The lessee shall provide and at all times keep at or near the pit-head at which the said mineral shall be brought to bank a properly constructed and efficient weighing machine and shall weigh or cause to be weighed thereon all the said minor minerals from time to time brought to bank sold, exported and converted products, and shall at the close of each day cause the total weights, ascertained by such means of the said minor minerals, ores, products, raised, sold, exported and converted during the previous twenty four hours to be entered in the books of accounts. The lessee shall allow the Government at all times during the said term to employ any person or persons to be present at the weighing of said minor minerals as aforesaid and to keep accounts thereof and to check the accounts kept by the Lessee. The lessee shall give 15 (fifteen) days previous notice in writing to the concerned Mining Officer of every such measuring or weighing in order that he or some officer on his behalf may be present thereat.
19. **To secure pits, shafts, not fill them up:** The lessee shall well and properly secure pits and shafts and will not without permission in writing willfully close, fill up or chock any mine or shafts.

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20. **Not to enter upon or to commence operations in the forest land:** The lessee shall not enter upon or commence any mining operations in forest land comprised in the leased area except after previously obtaining permission in writing of the Competent Authority.
21. **To respect water rights and not injure adjoining property:** The lessee shall not injure or cause to deteriorate any sources of water, power or water supply and shall not in any other way render any spring or stream of water unfit to be used or do anything to injure adjoining land, villages or houses.
22. **Stocks lying at the end of the lease:** The lessee shall on the termination or sooner determination of the lease remove all extracted minerals from the premises of the leased areas within three months and thereafter all extracted minerals in the said lands left over indisposed, after the termination or determination of lease shall be deemed to be property of the Government.
23. **Payment of Taxes:** The lessee shall duly and regularly pay to the appropriate authority all taxes, cesses and local dues in respect of the leased area.

PART-IV

RIGHTS OF THE STATE GOVERNMENT

1. **Premature Termination of Lease:** Where the State Government is of the opinion that it is expedient in the interest of regulation of mines and mineral development, preservation of natural environment, control of floods, prevention of pollution or to avoid danger to public health or communication or to ensure safety of building, monuments or other structures or for such other purposes, as the State Government may deem fit, it may, by an order, in respect of any minor mineral, make premature termination of mining lease with respect to the area or any part thereof covered by such lease:

Provided that no order making a premature termination of a mining lease shall be, made except after giving the holder of the lease a reasonable opportunity of being heard.

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2. **The Government may determine the lease:** The Government shall have the right to determine the lease after serving a notice on the lessee to pay the dues within 30 (thirty) days from the date of receipt of the notice. If the dead rent or royalty or surface rent reserved or made payable by the lessee is not paid within 15 (fifteen) days next after the date fixed in the lease for payment of the same, Government or any other officer authorized by it in this behalf may also at any time after serving the aforesaid notice, enter upon the said premises and distrains all or any of the minerals or movable property therein and may carry away, detain or order the sale of the property so distrained, or so much of it as will suffice for the satisfaction of the rent or royalty due and all costs and expenses occasioned by the non-payment thereof.
3. **Determination of lease in public interest:** The Government may by giving 6 (six) months' prior notice in writing determine the lease if the Government consider that the area under the lease is required for establishing an industry beneficial to the public in case of Government land:
Provided that in the state of National Emergency or war the lease may be determined without giving such notice.
4. **Right of pre-emption:** The Government shall from time to time and at all times during the term of lease shall have the right (to be exercised by notice in writing to the lessee of pre-emption of the said minerals and all products thereof lying) in or upon the said lands hereby demised or elsewhere under the control of the lessee and the lessee shall deliver all minerals or products thereof to the Government at current market rates in such quantities and in the manner, at the place specified in the notice exercising the said right.
5. **Penalty for not allowing entry to Officers:** If the lessee or his transferee or assignee does not allow any entry or inspection under clause (9) of Part-III, the Government may cancel the lease and forfeit in whole or in part the security deposit paid by the lessee under rule 15 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015.

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6. **Acquisition of land of third parties and compensation thereof:** In case the occupier or owner of a land in respect of which minor mineral rights vest in the Government refuses his consent to the exercise of the right and powers, reserved to the Government and demised to the lessees or contractors, as the case may be, the lessees or contractors shall report to the Government and shall deposit with it the amount offered as compensation and if the Government is satisfied that the amount of compensation offered is fair and reasonable or if it is not so satisfied and the lessee or contractor shall have deposited with it such further amount as the Government shall consider fair and reasonable the Government shall order the occupier to allow the lessee or contractor to enter the land and to carry out such operations as may be necessary for the purposes. In assessing the amount of such compensation, the Government shall be guided by the principles of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Re-settlement Act, 2013 (Act No. 30 of 2013).

PART-V

GENERAL

1. **Cancellation:** The lease shall be liable to be cancelled by the Government if the lessee ceases to work the mine for a continued period of six months without obtaining written sanction of the Competent Authority.
2. **Notices:** Every notice by these presents required to be given to the lessee shall be given in writing to such person resident on the said lands as the lessee may appoint for the purpose of receiving such notices and if there shall have been no such appointment then every such notice shall be sent to the lessee by registered post addressed to the lessee at the address recorded in this lease or at such other address in India as the lessee may from time to time in writing to the Government designate for the receipt of notices and every such services shall be deemed to be proper and valid service upon the lessee and shall not be questioned or challenged by him/them.
3. **Recovery:** Without prejudice to any other mode of recovery authorized by any provision of this lease or by any law, all amounts, falling due hereunder against the lessee may be recovered as arrears of land revenue under the law in force for such recovery.

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4. **Forfeiture of property:** The lessee should remove his property lying on the said lands within three months after the expiry or sooner determination of the lease or after the date from which any surrender by the lessee of the said lands under rule 22 of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 becomes effective, as the case may be. The property left after the aforesaid period of three months shall vest in the Government free from all encumbrances and may be sold or disposed of in such manner as the Government, shall deem fit without liability to pay compensation therefore, to the lessee.
5. **Security and forfeiture thereof:**
- (a) The Government may forfeit the whole or any part of the security amount of Rs. 25,000/- deposited by the lessee on breach of any covenant to be performed by the lessee under this lease deed.
- (b) The rights conferred by this clause shall be without prejudice to the rights conferred on the State Government by any other provision or this lease or by any law.
- (c) On such date as the Government may appoint within twelve calendar months after the expiry of this lease the amount of security deposit paid in respect of this lease shall be refunded to the lessee in case there is no violation of terms & conditions of this lease deed. No interest shall run on the security deposit.
6. **Survey and demarcation of the area:** When a mining lease is granted by the Government, arrangements shall be made, if necessary, at the expense of the lessee, for the survey and demarcation of the area granted under the lease. The lessee shall have to bear actual expenses of the staff deputed for the work. Actual expense will include traveling allowances and daily allowances and salary of staff plus 10 percent as instruments charges.
7. **Rights of lessee to determine the lease:** The lessee may determine the lease at any time by giving not less than six calendar months notice in writing to the Government after paying all outstanding dues of the Government.

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8. **Applicability of rules:** The lessee shall work according to Mines and Minerals (Development & Regulation) Act, 1957, the Metalliferous Mines Regulation, 1960, Mines Act, 1952, Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015, Himachal Pradesh Minor Mineral Policy, 2013 including other rule of law applicable from time to time. The contravention of any provisions of Act or its sub-ordinate legislation shall amount to cancellation of contract.
9. The lessee shall deposit demarcation expenditure if demarcation needs to be carried out by the Department and the lessee shall enter the land only when the demarcation of the area is got conducted from the Revenue Department in the presence of Departmental officials and boundary pillars are raised.
10. The lessee shall at his own expenses erect and at all times maintain and keep in good condition boundary marks and pillars necessary to indicate the demarcation shown in the revenue record annexed to the lease deed. Mining operation shall only be allowed after getting a certificate from the concerned Mining Officer that demarcation of the area has been done as per the plan and that concrete boundary pillars of atleast 3 feet height have been raised.
11. The lessee shall have to submit a plan with Mining Officer for approach road in order to give a reasonable & shortest approach to the mine and to the mines of adjoining lessees.
12. The lessee shall do mining in a scientific and sustematic manner, and to ensure the same.
- (a) Dumping sites for mine waste and top soil shall be provided in such a way so that there is no damage to the adjoining land and the same does not roll down the slope. Top soil shall also be used for afforestation purposes in the barren/exhausted pits.
- (b) Diversion dams and other engineering structures as advised by the Department from time to time, at different suitable sites shall be got erected to arrest and channelize the flow of water and also to avoid erosion of the land, causing siltation of nearby natural water bodies.

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- (c) The loading/unloading points in the mine areas shall be developed in such a way that no hindrance is caused to the traffic and no material is stacked within the acquired width of P. W. D. road.
- (d) All precaution shall be taken to check air pollution, water pollution and noise pollution, as per the standards of h. P. State Environment Protection and Pollution Control Board. Further, the lessee shall obtain the consent of H. P. State Environment Protection and Pollution Control Board under the provisions of Water Act, 1974 and Air Act, 1981.
- (e) Visual impact caused due to dug-out areas and waste disposal areas shall be controlled by undertaking afforestation on worked out areas, waste disposal areas and in the areas where no working is proposed.
- (f) Labourers shall be provided with safety equipments like boots, helmets, ropes, ear plugs and even filters. Site services like rest shelter, drinking water and first aid facilities shall also be provided at the mining site.
13. The surface collection of sand, stone and bajri from river/khad/khalla shall be done in such a way, so as not to cuse environmental and ecological imbalance. To ensure this,
- a) Excavations, below the natural surface level of the bed shall not exceed 3 feet and these shall be filled up to the satisfaction on Mining Officer.
- b) The lessee shall not carry out surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
14. The lessee shall pay royalty on the Scheduled rates as specified in H. P. Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The royalty shall be charged on the basis of actual production which will be computed based on consumption of electricity and other measures. In case the lessee does not pay royalty in time i.e. by 10th of next month alongwith monthly return of Form-G, simple interest at the rate of 24% (twenty four percent) per annum shall be charged for default period.

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15. In case the lessee does not pay dead rent/surface rent in two half yearly installments on the 15th April, and 15th October each year during subsistence of lease, simple interest at the rate of 24% per annum shall be charged for default period.
16. The lessee shall be bound to pay Rs. 5/- per trolley and Rs. 10/- per truck on extraction and export of sand, stone & bajri to the concerned Gram Panchayat through the Mining Officer Kangra.
17. No River/Stream bed mining shall be allowed within 75 meters from the periphery of soil conservation works, nursery plantation, check dams or within the distance as recommended by the Sub-Divisional Committee, whichever is more.
18. The lessee shall not carry on or allowed to be carried on any mining operation at any point within a distance of two kilometers from the immediate out limits of Municipal Corporation/Municipal Committee, one kilometer from the immediate outer limit of Nagar Panchayat, 100 meters from any railway line, except under and in accordance with the previous written permission of the Railway Administration or 100 meters from edge of National Highway/Express way, 25 meters from the edge of State Highway and 10 meters from the edge of other roads or 50 meters from edge of any reservoir, canal any reservoir, canal or buildings or inhabited sites except under and in accordance with the previous permission of the Competent Authority. The Railway Administration or the Joint Inspection Committee may in granting such permissions, impose such conditions as may deem fit.
19. No River/Stream bed mining shall be allowed within 1/10th of its span or 5 mtrs. from the bank or as specified by the Sub-Divisional Committee, whichever is more.
20. No River/Stream bed mining shall be allowed within 200 mtrs. upstream and downstream of water supply scheme.
- No River/Stream bed mining shall be allowed within 200 mtrs. upstream and 200 to 500 downstream of bridges depending upon the site specific conditions.

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16. The lessee shall be bound to pay Rs. 5/- per trolley and Rs. 10/- per truck on extraction and export of sand, stone & bajri to the concerned Gram Panchayat through the Mining Officer Kangra.
17. No River/Stream bed mining shall be allowed within 75 meters from the periphery of soil conservation works, nursery plantation, check dams or within the distance as recommended by the Sub-Divisional Committee, whichever is more.
18. The lessee shall not carry on or allowed to be carried on any mining operation at any point within a distance of two kilometers from the immediate out limits of Municipal Corporation/Municipal Committee, one kilometer from the immediate outer limit of Nagar Panchayat, 100 meters from any railway line, except under and in accordance with the previous written permission of the Railway Administration or 100 meters from edge of National Highway/Express way, 25 meters from the edge of State Highway and 10 meters from the edge of other roads or 50 meters from edge of any reservoir, canal any reservoir, canal or buildings or inhabited sites except under and in accordance with the previous permission of the Competent Authority. The Railway Administration or the Joint Inspection Committee may in granting such permissions, impose such conditions as may deem fit.
19. No River/Stream bed mining shall be allowed within 1/10th of its span or 5 mtrs. from the bank or as specified by the Sub-Divisional Committee, whichever is more.
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- No River/Stream bed mining shall be allowed within 200 mtrs. upstream and 200 to 500 downstream of bridges depending upon the site specific conditions.

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22. No approach road from P.W.D. road shall be allowed to lease area, unless lessee/contractor obtains written permission from XEN, PWD for making road leading to all intake places from the PWD roads.
23. No boulder/cobbles/hand broken road ballast shall be allowed to be transported outside the State from River/Stream beds.
24. No digging for more 3 feet shall be allowed in River/Stream beds and all the debris, waste sand arising due to mining has to be backfilled in ditches/pits caused due to mining as a replenishment measure.
25. The lessee /contractor shall ensure that his labour does not involve in fish poaching.
26. The lessee shall confined mining activities to the central portion of the khad so that it could not pose any threat to private/public property.
27. The lessee shall not carry out the mining activities by mechanical means without obtaining the permission from the competent authorities in this regard and no mining shall be carried out within the periphery of 250 mtr. from the nearest water supply scheme.
28. If necessary, the lessee shall have to erect check dams and other retaining structure to check the banks or soil erosion during mining activities.
29. No blasting shall be allowed in River/Stream beds area. Only surface material will be picked up manually.
30. No mechanical excavators/JCB shall be allowed in the mining lease area without obtaining permission from competent Authority.

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The lessee shall obtain consent to operate to establish or consent to operate from the H. P. State Environment Protection and Pollution Control Board before start of mining operation, separately under the consent mechanism.

The lessee shall be bound to fulfill all the conditions as laid down by the Joint Inspection Committee and other Departments and as specified in H. P. Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015.

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33. The lease holder shall work in the mining lease area as per the approved Mining Plan.
34. The lessee shall be bound to comply with all the directions and instructions if any issued by the Hon'ble Supreme Court/High Court, H. P. Hon'ble NGT as well as by the State Government from time to time with regard to mining operation and stone crusher.
35. With regard to the local objections if any, raised by the local people/concerned land owners, the entire responsibility to settle the issue will be of the lease holder and the lessee shall indemnify keep the State Govt. from third party claim.
36. In no case hydraulic/mechanical excavators shall be allowed for undertaking mining activities without prior approval of competent authority.
37. The lessee shall made necessary arrangements between the land owners (Private or Govt.) and will take care of other issue if any by his own for the mineral transportation to the nearest road.
38. Natural course of River should not be disturbed and special steps shall be taken to control the soil erosion.
39. Any guidelines issued by State Pollution Control Board shall be binding.
40. Water sprinkling shall be carried out on approach road and proper covered the material during transport from mining area/stone crusher.
41. For the purpose of carrying out mining operation in accordance with approved Mining Plan, the lessee shall retain/employ consultant as per the provisions of new rules.
- 84/2022
13/4/2022
42. The lessee shall renew the registration of stone crusher unit within stipulated period.

43. The lessee shall comply all the directions imposed by the Joint Inspection Sub Registrar Gangath, Distt. Kangra (H.P.) Committee in the Joint Inspection Report.

Attested
Sub Registrar
Gangath, Kangra
(Himachal Pradesh)

Director of Industries
Himachal Pradesh

No. 0478127

2
0
2
1

Himachal Government Judicial Paper

44. The lessee shall work in the mining lease area as per the conditions stipulated in the EIA Clearance issued by the State Level Environment Impact Assessment Authority, Himachal Pradesh vide letter No. HPSEIAA/2013/212/M/s Goldmine Stone Crusher-3595 dated 8-11-2016 and restrict the production of material as approved in the Environment Clearance or mining plan which ever is less. The Environment Clearance is valid upto 7.11.2023, thereafter the mining activities in the granted area shall be deemed suspended till the renewal of Environment Clearance is obtained by the concerned Authority.
45. Natural course of river shall not be disturbed, if necessary; the lessee shall have to erect check dams and other retaining structures to check the banks or soil erosion during mining activities, as per the provisions of mining plan.
46. The lessee shall not purchase the raw material from unauthorized persons/tractors, or source without obtaining the permission from the competent authorities.
47. Any other conditions as required for regulating the mining activities could be incorporated at the time of execution of mining lease deed agreement.
48. The lessee shall install the weighbridge at his complex for weighing the raw material as well as finished material being dispatched and maintain a proper record of the same.
49. The lessee shall procure the clearances/permissions if any required from any other department/agencies at his own level.
50. The lessee shall employ/retain consultant as per classification specified in rule 55 of Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of illegal Mining, Transportation and Storage) Rules, 2015.
51. The lessee shall be bound to comply the Order passed by Hon'ble National Green Tribunal in Original Application No. 358/2016-titled as Bhag Singh Union of India & Others, as well as the order passed by Hon'ble High Court of Himachal Pradesh in CWP No. 2067/2019-titled as State of H. P. through Secretary Industries & others V/s Bhag Singh & others.

18/9/2022
13/9/2022
Sub Registrar
Gangath, Kangra (H.P.)

Sub Registrar
Gangath, Kangra
(Himachal Pradesh)

Director of Industries
Himachal Pradesh

No 0478128 ²/₀/₂1
Himachal Government Judicial Paper

- 52. The renewal of mining lease granted subject to final outcome of decision of the Hon'ble High Court in CWP No. 3823 of 2021-titled as Sudhir Singh V/s State of H. P. & Ors. and compliance of all codal formalities/orders.
- 53. The lessee shall, after ceasing mining operations, re-grass the mining area and any other area which has been disturbed due to mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc., at its own cost, in compliance to the directions passed by the Hon'ble Apex Court vide order dated 08.01.2020 in Writ Petition (s) (Civil) No (s) 114/2014 titled as Common Cause V/s Union of India & Ors.
- 54. The lessee shall pay contribution to District Mineral Foundation Fund and all the applicable taxes/funds in lieu of mineral concession.
- 55. The mining lease deed will be executed at the capital of the State of Himachal Pradesh subject to the provisions of Article-226 of the Constitution of India. It is agreed upon by the lessee and the State Govt. that in the event of any dispute in relation to the area under mining lease, conditions of the lease deed and in respect to all matter touching the relationship of the lessee and the State Govt. suit or petition shall be filed in the Civil Court at Shimla and it is hereby expressly agreed that neither party shall file a suit or appeal being action at any place other than the Court named above i.e. Shimla.
- 56. As per Rule 16 (2) of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015, the lessee shall submit renewal of mining lease application before one year from the expiry of lease period.

Sudhir Singh

18/9/22
13/9/22

IN WITNESS WHEREOF these presents have been executed in the manner hereunder appearing the day and year first above written.

Sub Registrar
 Gangath, Distt. Kangra (H.P.)
 Witnesses:

For and on behalf of the
 Governor, Himachal Pradesh
**Director of Industries
 Himachal Pradesh**

1. Sudhir Sharma
 9/01, Jagan Nath Nagar, Sector (4),
 Kangra, H.P., 226403.
 2. Rajendra Palani
 Vill. Tufkan P.O.
 Bhadrnaga Tal. Nurpur
 Kangra (H.P.) - 226403

Dep. of Industries
 (Geological wing)
 H.P. Shimla-1

Attested

 Sub Registrar
 Gangath, Kangra
 (Himachal Pradesh)

राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एरा सी.ए.ए.सी. संख्या: 207311/026488901

नाम : **दा**
रिना/पति : **दा**

नकल शुल्क :
सेवा शुल्क :
कुल शुल्क :

मोहताल : लोथवां प्रथम

साल : 2018-2019

रकबा ईकाई: है-आ-सी

खेत नं.	खतीनी नं.	नाम मालिक व एकाद	नाम कारतकार व एकाद	नाम धार व दीनार वसायल आरपथी	नम्बर खसरा	रकबा ईर डेन व रिजान खाला गंय	रिस्ता या धैमाना इलीयत व तपीका खड	कैरियत
39	94	कुल भाग (12) राजिन्द सिंह, नन्द कुमार, मरिन्दर सिंह, रविन्दर सिंह पुत्र व श्रीमति पुष्पा देवी	कुल भाग(12)कलचरत सिंह, काण्ठरत सिंह, विशम्भर सिंह पुत्र वरिध	346	346	09-76-13	कलवा व पडना	नोट: अरुत खसरा नं. 355-342-426-427
29	95	सिंह, रविन्दर सिंह पुत्र व श्रीमति पुष्पा देवी	(4) भाग नन्द कुमार, मरिन्दर सिंह, रविन्दर सिंह, राजिन्दर सिंह पुत्र व श्रीमति पुष्पा देवी	346/1	346/1	00-88-63	कलवा व पडना	कलवा व पडना खसरा नं. 355-342-426-427
1	2	कुल भाग (12) राजिन्दर सिंह, नन्द कुमार, मरिन्दर सिंह, रविन्दर सिंह पुत्र व श्रीमति पुष्पा देवी	कुल भाग(12)कलचरत सिंह, काण्ठरत सिंह, विशम्भर सिंह पुत्र वरिध					कलवा व पडना खसरा नं. 355-342-426-427
18,028		कुल भाग (2) भाग सिद्धि पुत्र सोहन (2) भाग कुलभरण सिंह पुत्र विक्रम अजीत सिंह पुत्र रण सिंह	श्रीमति शेना देवी पुत्री वृद्ध विश्वर पुत्र नारायण (6) भाग पट्टा मरिन्दर 30-03-2008 ता 29-03-2013 पांच साल स्थानिय वाली पट्टादातन विक्रम सिंह पुत्र रण सिंह पुत्र सोहन 3 भाग स्थानिय वाली पट्टा मरिन्दर अस्ता 10 पट्टा वरिध					नोट: अरुत खसरा नं. 291 रिजान 08-12-05 खाला खाना का 1 भाग खाला मुवतिन : 00,000- रु. फिन जालियत अजीत सिंह पुत्र रण सिंह खसरा
11,75		पुत्र सोहन (3) भाग स्थानिय वाली	पुत्र सोहन 3 भाग स्थानिय वाली पट्टा मरिन्दर अस्ता 10 पट्टा वरिध					नोट: अरुत खसरा नं. 291 रिजान 08-12-05 खाला खाना का 1 भाग खाला मुवतिन : 00,000- रु. फिन जालियत अजीत सिंह पुत्र रण सिंह खसरा

डिप्टी ऑफ इन्डियन (Geological wing)
H.P. Shimla-1
Sub Registrar
Gangoli, Kangra
(Himachal Pradesh)
दिनांक: 14-Mar-2022
पुत्र संख्या: 1

1	2	3	4	5	6	7	8	9
97			क्रासम स्वयं कल भाग(2)कुलभूषण सिंह (1) भाग बाया अजीत सिंह (1) भाग बाया हिस्सादादान श्रीमति दीना पत्नी नरेश कुमार पुत्र फकीर चंद बाया विशाल पुत्र गानपत सिंह पुत्र लाल सिंह स्वातंत्र्य वासी मुश्कीयान दीयमाकासत स्वयं तिला बाया व मुश्की	पापदान कुल	342	00-80-08 कुली दीयम		
98			कल्या आवापश कुलदादान		425	00-00-90 श्री. मु. कुल		
100		जोड़ भू-सम्पत्ति	18/9/2022 13/4/2022 Sub Registrar Gangath, Dist. Kangra (H.P.)		02-41-60 कुली अन्नक 00-24-66 कुली दीयम 02-09-82 बांधा कुली वासात 00-07-12	अनुसू श्री. मु. निमा 10-65-77		

जिला कार्यालय : हिमाचल प्रदेश - शिमला

दिनांक: 14-Mar-2022

पृष्ठ संख्या: 3

Sub Registrar
Gangath, Kangra
(Himachal Pradesh)

Attest (Ramesh Chand)

1	2	3	4	5	6	7	8	9
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189/202-2
 12/11/2022
 Sub Registrar
 Gangath, Dist. Kangra (H.P.)
 Government of India, Mines
 (Geological Wing)
 H.P. Shimla-1

(Removal of Land)

Certified that this copy has been generated from the database of Revenue Department at Central To Verify: enter the Copy No above Bar Code at
 Server- HP as accessed by the Lok Mitra Kendra 227121650013 on 14-March-2022
<https://hrmhhoornimk.nic.in/>
 For Validity Refer : Notice No. ~~15/2009~~ Dated 14-Feb-2011

जिकनोट : रिमावल प्रदेश - शिमला

दिनांक: 14-Mar-2022

पृष्ठ संख्या: 4

Sub Registrar
 Gangath, Kangra
 (Himachal Pradesh)



ANNEXURE R-10/2

**MINING PLAN
MINOR MINERAL LEASE**

**FOR SAND, STONE & BAJRI
SITUATED IN KHASRA No.346/1,
AREA 4.8812 HECTARES
MOHAL TIPRI, MAUZA LODHWAN,
TEHSIL NURPUR, DISTRICT KANGRA,**



**LETTER OF INTENT
FOR RENEWAL OF MINING LEASE
GRANTED IN FAVOUR OF
Shri SUDHIR SINGH, Prop. M/s GOLDMINE
STONE CRUSHER
VILLAGE & P.O LODHWAN,
TEHSIL NURPUR, DISTRICT KANGRA,
HIMACHAL PRADESH**

2016

**MINING PLAN
PART OF CHAKI RIVER,
MINOR MINERAL LEASE
FOR SAND, STONE & BAJRI
MAUZA LODHWAN, MOHAL TIPRI,
TEHSIL NURPUR, DISTRICT KANGRA,
HIMACHAL PRADESH.**

**LETTER OF INTENT
ISSUED IN FAVOUR OF
Shri SUDHIR SINGH
VILLAGE & P.O LODHWAN,
TEHSIL NURPUR & DISTRICT KANGRA,
HIMACHAL PRADESH.**



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*Declaration
Certificate of RQP*

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'MINING PLAN'

Part of Chakki Khad, Mauza Lodhwan, Tehsil Nurpur & District Kangra
Shri Sudhir Singh, Village &, P.O Lodhwan Tehsil Nurpur, District Kangra,

**MINING PLAN OF PART OF CHAKKI KHAD,
MINOR MINERAL LEASES FOR
SAND, STONE AND BAJRI,
SITUATED IN KHASRA Nos. 346/1
AREA MEASURING 4.8812 HECTARE,
FALLING MAUZA/MOHAL – LODHWAN / TIKRI,
TEHSIL NURPUR, DISTRICT KANGRA,
GRANTED IN FAVOUR OF
Shri SUDHIR SINGH, Prop. M/s GOLDMINE STONE CRUSHER,
VILLAGE & POST OFFICE LODHWAN,
TEHSIL NURPUR, DISTRICT KANGRA,
HIMACHAL PRADESH**

INTRODUCTION:

M/s Goldmine Stone Crusher, a proprietorship concerns with Shri Sudhir Singh son of Shri, Village & P.O. Lodhwan, Tehsil Nurpur, District Kangra, Himachal Pradesh, had applied for renewal for mining lease for mining sand, stone and Bajri, for which a conditional 'Letter of Intent' has been issued vide letter No. Udyog-Bhu(Khani-4) Laghu- 506/09-2296 dated 30-05-2016.

In accordance with Rule 35 of the 'Himachal Pradesh Minor Minerals (Concession) and Mineral (Prevention of Illegal Mining, Transportation, and Storage) Rules 2015' the lessee has to submit 'Mining Plan' of the area granted or applied for mining lease for a period of five years. Thereafter, on the expiry of five years a fresh 'Mining Plan' has to be prepared and submitted afresh. Therefore, lessee, after expiry of five years of mining lease, requested for the preparation of Mining Plan of the area. Accordingly, this 'Mining Plan' is prepared in accordance with the 'FORM 'M' annexed with the said Rules.

The leased block is a part of perennial Chakki Khad, a primary tributary of the River Beas. It lies at a distance of about 80 Km. from Dharamsala, the headquarter town of district Kangra, Himachal Pradesh.

1. General**1.1 Name and address of the applicant****1.1. A. Name of the applicant –**

'MINING PLAN'

Part of Chakki Khad, Mauza Lodhwan, Tehsil Nurpur & District Kangra
Shri Sudhir Singh, Village &, P.O Lodhwan Tehsil Nurpur, District Kangra,

Shri Sudhir Singh

1.1. B. Address of the applicant –

Village: Lodhwan
Post Office: Lodhwan
Tehsil; Nurpur
District Kangra

1.2 Status of the applicant

M/s Gold Mine Stone Crusher is a Proprietorship concern with Shri Sudhir Singh as sole Proprietor.

1.4 Minerals which the Applicant intends to mine

The applicants intend to mine stone, bajri and sand. The stones and bajri will be used in crushing unit for making angular grit. The River - borne sand, after being sieved is sold for construction industry depending upon the market demand.

1.5 Period for which the mining leases are granted and further renewed.

Five years.

1.6 Name and address of the RQP preparing the**Mining Plan:**

1. Subhash Sharma
Flat No. 207, Basant Vihar
Kasumpti, Shimla: -171009.
Registration No.HP/RQP/01/1/2004
Mobile No. 09816029594
2. Jhumpa C. Jamwal
No. 21, Type IV, HP Government Officers Residences,
Mehli, Shimla, Himachal Pradesh
RQP Registration
NoHP/RQP/21/1/2016
Mobile No. 9418909890

1.6. Name and address of the prospecting agency

Detailed survey and exploration for the purpose of this 'Mining Plan' was undertaken by the RQPs. Secondary data for this report was collected from concerned departments such as Department of Agriculture etc



'MINING PLAN'

Part of Chakki Khad, Mauza Lodhwan, Tehsil Nurpur & District Kangra
Shri Sudhir Singh, Village &, P.O Lodhwan Tehsil Nurpur, District Kangra,

2. Location and Approach of the area

2.1 Topo-sheet No.

Survey of India sheet No. 43 P/11
Scale 1:50,000

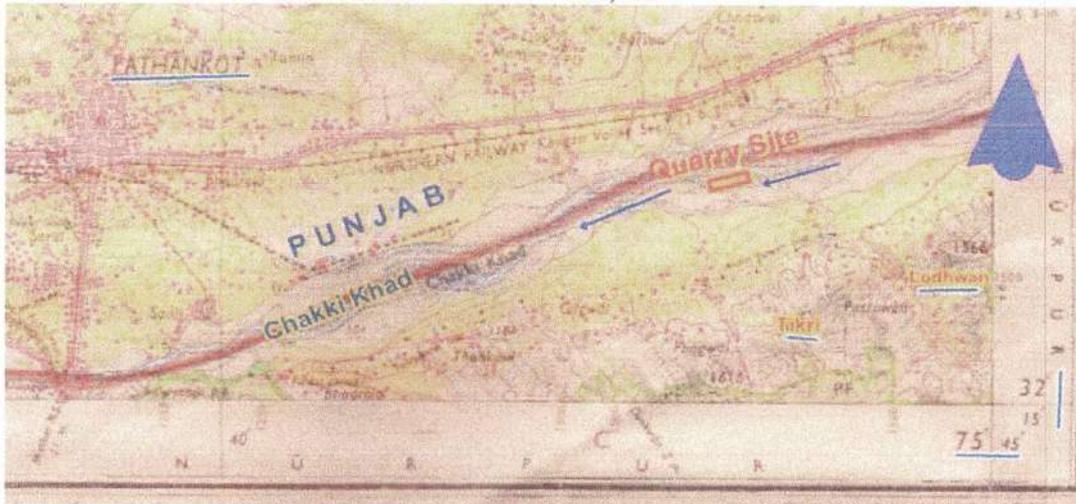


Figure 1: Location of leased out area

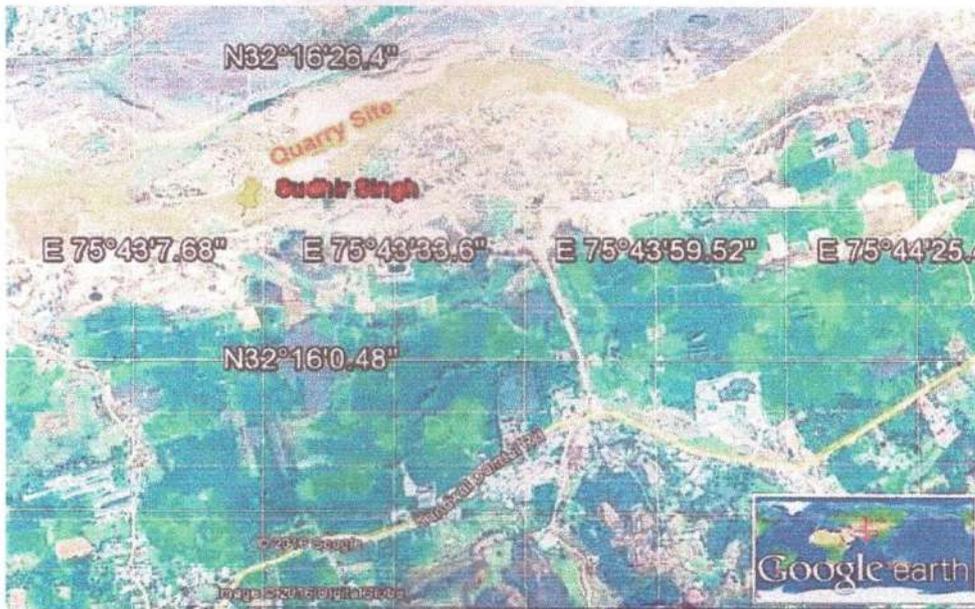


Figure 2: Satellite Imagery of Lease Area A & B (Courtesy Google Earth).



'MINING PLAN'

Part of Chakki Khad, Mauza Lodhwan, Tehsil Nurpur & District Kangra
Shri Sudhir Singh, Village &, P.O Lodhwan Tehsil Nurpur, District Kangra,

Table 1 : Co-Ordinates of the Lease Area.

Latitude	Longitude
32°16' 12.4" N	75° 43'18.4" E
32°16' 21.3" N	75° 43' 26.1" E

2.2 a **Details of area:** The detail of the area is given below in table 2.

Table 2:-Revenue Details of Lease Area.

Sr. No	Khasra Number	Area Hectares	Status	Owner of Land	Kism	Mauza & Mohal
1	346/1	4.8812	Private Land	Private Land	Gair Mumkin Darya	Lodhwan/Tipri
		Total	4.8812 Hectares			

Village: - Lodhwan
Patwar circle: - Lodhwan
Post Office: - Lodhwan
Tehsil: - Nurpur
District: - Kangra
Sub-Divisional Office (Civil): - Nurpur
Divisional Office (Forest): - Nurpur
Range Office (Forest): - Bhadroya
Sub Divisional Office (IPH): - Gangath
Sub Divisional Office (PWD): - Indora
State : Himachal Pradesh

2.3 Distances from Important Places:

The important distances, from the lease area are given below in table 3.

Table 3: Showing important distances from the area

Sr. No	Place	Distance
1	Nurpur (Sub- Division Office) • Road	20 Km
2	Dharamsala (District Headquarter) • Road • Airport	80 Km 70 km
3	Shimla (State Capital) • Road	290 Km



'MINING PLAN'

Part of Chakki Khad, Mauza Lodhwan, Tehsil Nurpur & District Kangra
Shri Sudhir Singh, Village &, P.O Lodhwan Tehsil Nurpur, District Kangra,

	<ul style="list-style-type: none"> • Narrow gauge Railway • Airport 	
4	<ul style="list-style-type: none"> • Pathankot (Punjab) • Road • Broad gauge Railway 	12 Km
5	<ul style="list-style-type: none"> • Damtal, • Road • Broad Gauge Railway • Airport 	13 Km

2.4 Approach of the Area

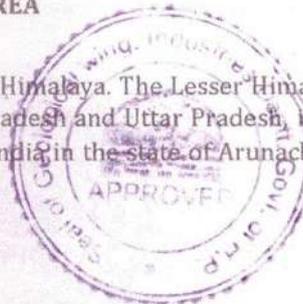
The site is approachable from Mandi Pathankot National Highway No. 154 via MDR 41 taking off at Ghandwal. Six kilometres from Ghandwal on MDR 41 at village Lodhwan a katcha road leads to quarry site in Chakki Khad at distance less than one km. as shown in figure 3.



Figure 3: Approach to Quarry site

3. PHYSIOGRAPHICAL ASPECT OF THE AREA**3.1 General Physiography:**

The area in general is a part of the Lesser Himalaya. The Lesser Himalayas, located in north-western India in the states of Himachal Pradesh and Uttar Pradesh, in north-central India in the state of Sikkim, and in north-eastern India in the state of Arunachal Pradesh, range from 1,500 to 5,000 meters in height.



'MINING PLAN'

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The Kangra district can be divided into following four distinct zone as per elevation (Figure 4)

1. Above 3000 meters
2. 2000-3000 meters.
3. 1000-2000 meters.
4. Less than 1000 meters.

Relief Map of District Kangra

Figure 4:
Relief map of
the Kangra
District.

The district can be divided into three distinct zones as per slope

1. 200 meters/km
2. 50-30 meters/km
3. Less than 30 meters/km

The lease is situated in the Chakki Khad, a secondary tributary of the Beas River. The catchment of the Chakki Khad can be divided in two following parts.

High Above 600 meters
Medium to Low Less than 600 meters

The area above 600 meters is the zone of active erosion in the high flood time. The area below 600 meters is zone of active deposition except for high flood.

The district is bounded by plains of Punjab in the West and Siwalik Range in the East. The Chakki khad catchment area is a rugged mountainous terrain with steep slopes and narrow and deep valleys.

3.2 Altitude of the area

- The highest point of leased out area is 366 meters above mean sea level (Map 2, Contour Map).
- The lowest point of the leased out area is 359 meters above mean sea level (Map 2, Contour Map).



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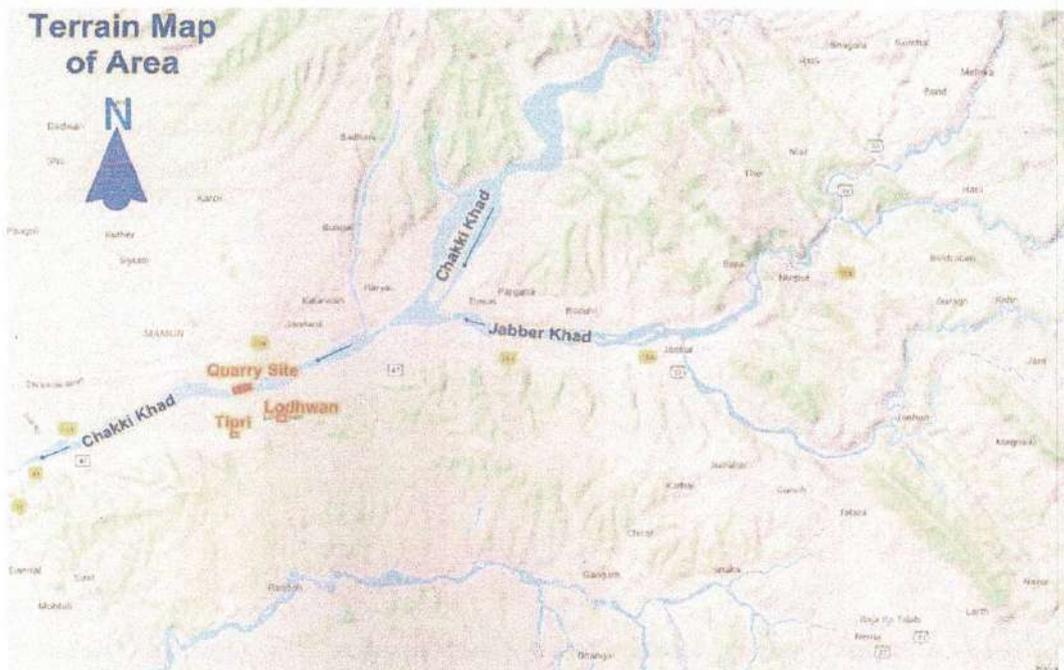


Figure 5:-Satellite based 3D Imagery showing Physiographic features of the region (Satellite Imagery courtesy Google Map)

3.3 Climate of the Area

The Climate of the lease out area can be classified into following three categories Winter, Summer and Rainy

The climatic information given below is based on the data obtained from the Revenue Department of Himachal Pradesh given in the table below.

Winter	Dec. – March
Summer/Pre-monsoon	April- May
Monsoon	June- September
Post Monsoon/ Autumn	October- November

Mean monthly maximum and minimum temperature recorded at Dharamsala is given in in the figure 6



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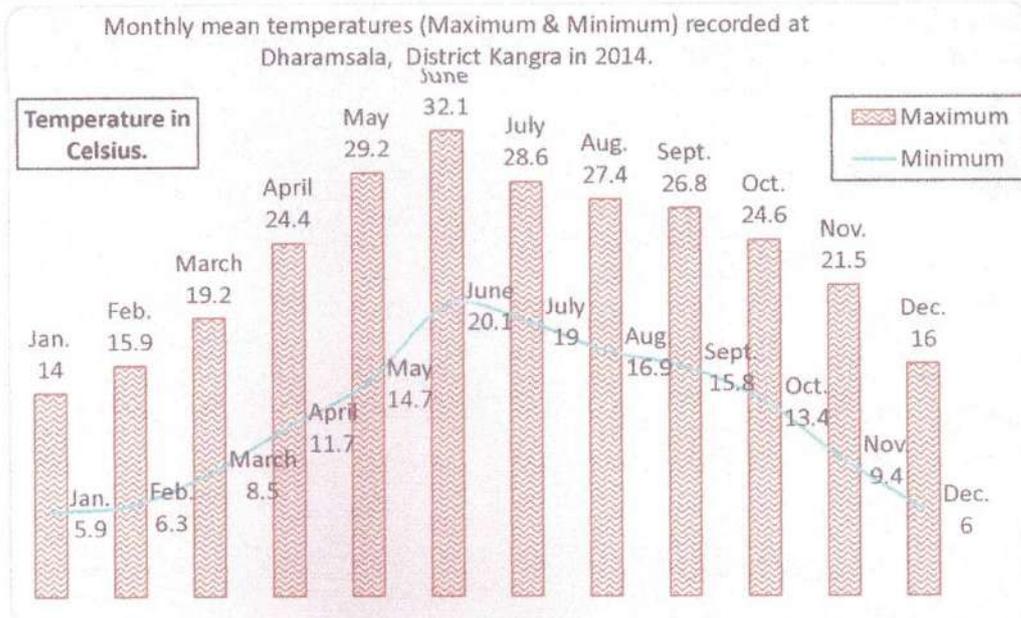


Figure 6: Chart Showing Month Wise Mean Maximum Temp (MMAX), Mean Minimum Temp (MMIN) in Centigrade of Dharamsala.

3.4 Annual Rainfall :

The annual rainfall of Kangra district during last Eleven Years is given below in the figure 7.

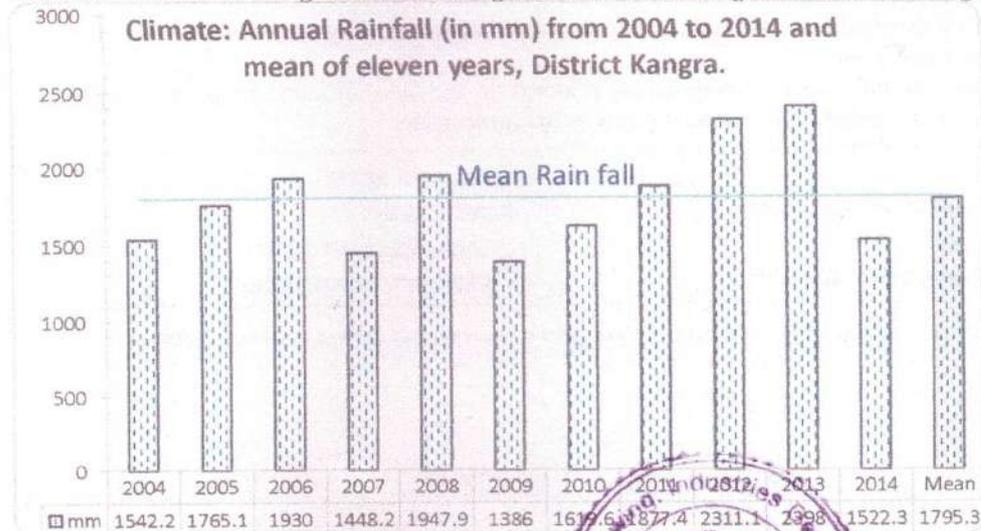


Figure 7; Showing annual rainfall of Kangra district from Year 2004 to Year 2014.



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3.5 Any important feature

The Chakki catchment area is a typical rugged mountainous terrain with steep slopes and narrow and deep valleys. The river Chakki as it enters the plains a few kilometres upstream of the lease area, with Himalayas in the north and Siwalik hills in the east and plains in south and west.

3.6 Description of River/Stream Bed in which the Lease is situated

Chakki Khad, a primary tributary of Ravi originates at a height of 2937 meters above mean sea level, from the southern aspect of Dhauladhar Ranges.

The altitude at confluence with Beas is 250 metres above mean sea level.

The entire catchment is situated in the District Kangra

PART I**1. DESCRIPTION OF GEOMORPHOLOGY AND MINE DEVELOPMENT****1.1. General**

The lease is situated in the Chakki, a primary tributary of the Beas River. The Chakki Khad originate from the southern aspect of Dhauladhar Range at the attitude of 2937 meter above mean sea level. Initially it has a South easterly flow. At places it runs North West to south east and SE to NW along the Shiwalik Hills. The attitude at confluence with Beas River is 252 meters above mean sea level. The lease area is a river bed which is replenished during monsoon and also during winter rains.

1.2 Name of River/ Stream and its gradient in which the lease is situated

The lease is situated in the Chakki Khad, a primary tributary of the Beas River.

1.3 Drainage System:

It forms a part of Beas Drainage system.

1.4 Type of Drainage:

Dendritic. (Figure 6)

1.5 Origin of River/Stream

The Chakki Khad originate from the southern aspect of Dhauladhar Range at the altitude of 2937 meter above mean sea level.

1.6 Altitude at Origin

2937 mts above MSL

1.7 Geometry of the catchment of the river

General Geometry

- The total length is about 93.5 Km (As per Google Map)



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- Total length in the river course up to confluence 93.5 Km
- Perimeter of the Catchments is 158 Km
- Area of the catchments approx 975 Sq Km
- Elevation at Origin 2937 metre above MSL Elevation at Confluence 250 metre above MSL

General gradient is given below in the figure 5

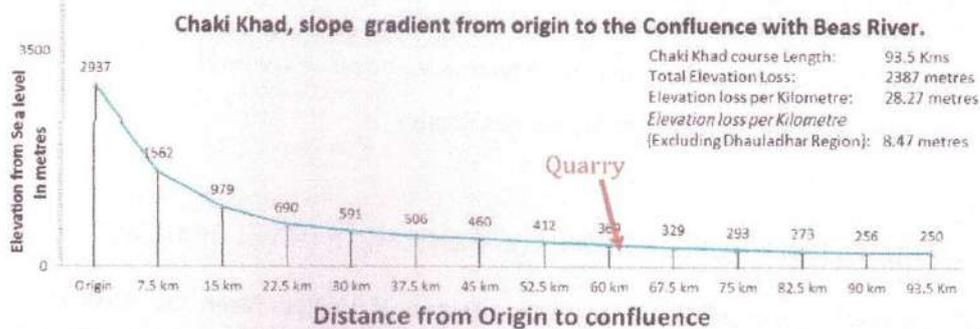


Figure 8: Stream gradient and stream stages of Chakki River course based on Google Earth..

Table 4: Showing drainage analysis of the Chakki Khad Catchments

Sr.No	Drainage No	of Stream	Total Length Km	Average Length Km
1	1st Order	158	474	3
2	2 nd order	35	245	7
3	3 rd order	7	50	7.1
4	4 th order	2	40	20
5	5 th order	1	23	23

From various analysis of the drainage the Chakki Khad can be divided into two parts

- From origin to the 1000 meter above mean sea level
The zone of active erosion—Young stage
- From 1000-meter contour to confluence with Beas River
The zone of erosion during very high floods; otherwise deposition –
Maturity stage

The lease area is situated in the zone of Maturity

The catchments of the Chakki Khad can be divided into following 3 parts as per altitude



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1. High **More than 1000 meter above Mean Sea Level – zone of Active Erosion**
2. Medium **Between 1000 meter and 500 meter above Mean Sea Level - zone of active erosion in the high flood time otherwise zone of deposition**
3. Low **Less than 500 meter above Mean Sea Level - zone of active of deposition except for very high flood.**

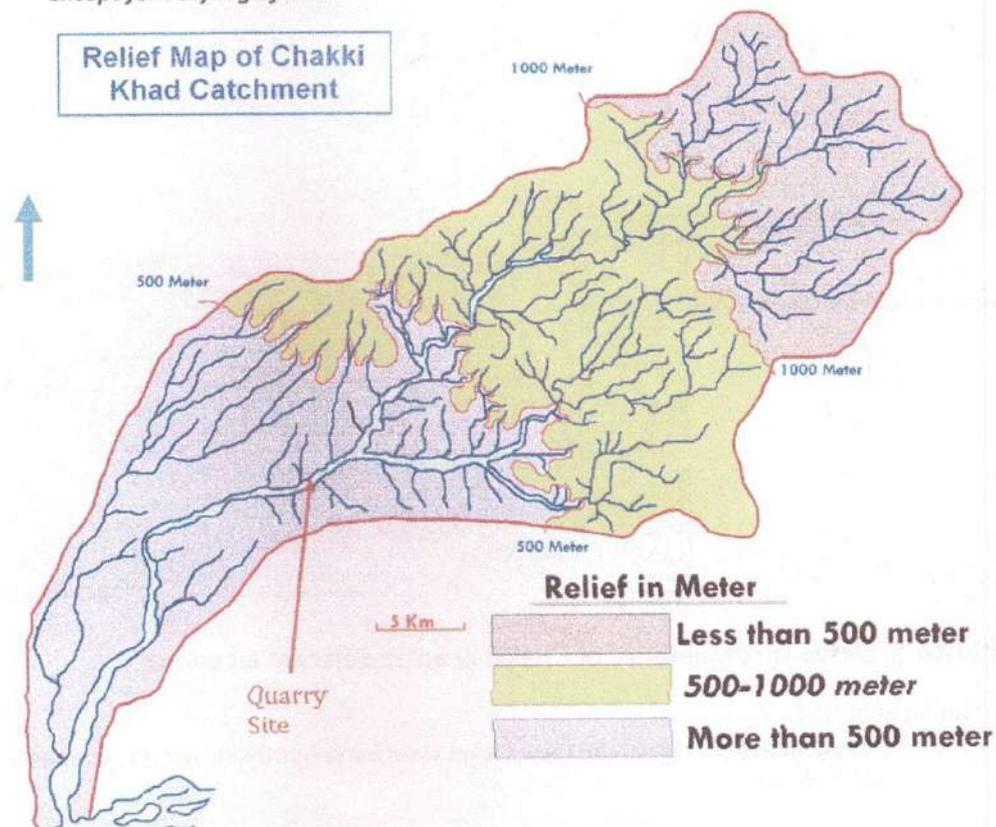
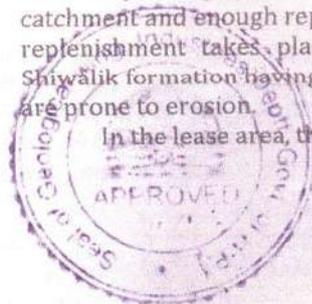


Figure 9: The relief map of Chakki Khad

1.8 The annual deposition at the place of mining:

The annual deposition varies from two to three Cm in the leased out area depending upon the Location. At some places it may be more than the four Cm. This varies depending upon intensity of rainfall in the monsoon season. There is large catchment and enough replenishment as compared to extraction of mineral. The replenishment takes place mainly during monsoon and winter rains. The Shiwalik formation having conglomerate bed dominates the catchment area and are prone to erosion.

In the lease area, the maximum width is 390 metres.



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1.9 The Competency of the River/ Stream at the mining site

The general competency at the mining area is four to six Kg approx. The largest boulders vary 12 to 18 cm X 12 to 12 cm X 9 to 12 cm (length X breath X height) (Photo 1). However exceptionally large boulders are also observed indicating ferocity of river flow during high floods.



Photo 1: Showing competency of Chakki Khad at different locations

1.11 The level of HFL

During monsoon floods the water level rises by about three metres, at times for short spells.

1.12 The thread of deepest water in meandering.

The landform being depositional the meandering thread is constantly changing during the rains depending upon the water level

2. GEOLOGY

2.1 Regional Geology

The Himalaya, traditionally are divided into five tectonic zone having characteristic physiography. These zones commencing from south/southwest are (i) Sub-Himalaya, constituted of the Neogene Siwalik and the Paleogene Simnang groups of the foreland basin, rises just north of the Indus-Ganga plains having an average altitude of 900-1500 m. A thrust, commonly known as the Main Boundary Fault, separates the Paleogene from the Neogene.



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Alluvium along the Main Frontal Thrust and in turn is thrust over by the next tectonic zone of the Lesser Himalaya, (ii) the Lesser Himalaya ranges in altitude from 1500 to 5000 m. being sited immediately south of the main range, this zone receives heavy monsoon rains and thus, is thickly vegetated. This tectonic zone contains rocks ranging in age from Palaeo-proterozoic (2000 My) to Cambrian with isolated outliers of the Permian, Cretaceous and Eocene rocks in many parts of the Himalaya. The metamorphic grade of the Lesser Himalayan rocks is low--mostly in the range of green schist facies. The Lesser Himalaya incorporates vestiges of thrust sheets of high green schist to amphibolite facies that had originated from the next higher tectonic zone of the Higher Himalaya. Between the thrust sheets tectonic windows are exposed, presenting an extremely complicated structural setup, (iii) Higher Himalaya comprises amphibolite grade meta-sediments and granitoids involving three thrust sheets in the Himachal part viz., the Kulu Thrust Sheet, the Jutogh Thrust Sheet and the Vaikrita Thrust Sheet; the first two demarcate the northern/north-eastern limit of the Lesser Himalayan regime, whereas the Vaikrita Thrust Sheet, which supports the Tethyan succession marks the southern/southwestern limit of the Tethyan province, (iv) the Tethyan tectonic zone is constituted of the fossiliferous succession ranging in age from Late Precambrian to Cretaceous/Eocene and (v) Trans-Himalaya includes the Indus Suture Zone- the Junction between the Indian and Asian Plates.

The general litho-stratigraphy of the area is as given below in the table -5.

Table 5:- Lithostratigraphy of Catchment Area.

Sr. No	Formation	Rocks
1	Newer Alluvium	Grey micaceous, fine to coarse grained sand, silt, clay, boulders, cobbles and pebbles of sandstone and quartzite
2	Upper Siwalik	Predominantly massive conglomerate with red and orange clay as matrix and minor sandstone and earthy buff and brown claystone
3	Middle Siwalik	Massive Sandstone with minor conglomerate and local variegated claystone
4	Lower Siwalik	Alternation of fine to medium- grained sporadically pebbly sandstone, calcareous cement and prominent chocolate and medium maroon claystone in the middle part
5	Upper Dharamshala	Medium to fine grained, hard, bluish grey and massive Sandstone, green clay and siltstone
6	Lower Dharamshala	Hard, grey, well bedded and high mica content sandstone



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2.2 Local Geology

The geological map of the district is given in figure 10. The local geological sequence in the area and stratigraphy of the area:

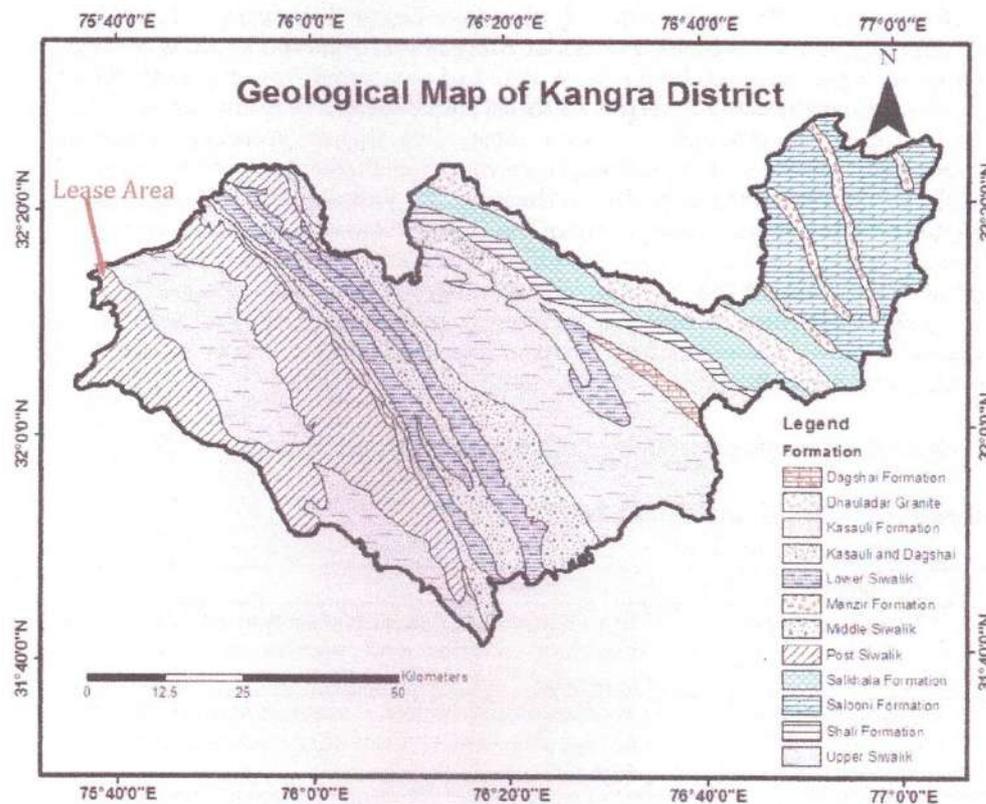


Figure 10:- Geological Map of District kangra.

2.2.1 Dharamshala Group

The thick sequence of brackish and fresh water sediments immediately succeeding the fossiliferous marine Subathu Formation is the Dharamshala Formation. The Dharamshala Formation are widely exposed in the Mandi parautochthon, further west in the autochthon, these rocks are exposed, in the core of the Sarkaghat anticline.

This highly folded and faulted sequence of Dharamshala aggregating to about 4000 meters displays a contrasting topography with that of younger and softer Siwalik rocks. The thick, hard and highly competent Dharamshala rocks stand out as prominent ridges with higher relief.

Dharamshala Group is divided into two Formations:
Upper Dharamshala



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Lower Dharamshla

2.2.1. a: Upper Dharamshala Formation

Upper Dharamshala consists of thick sequence of sandstones, siltstones and clays. The Sandstones are medium to fine grained, hard, bluish grey and massive while the clays and siltstone are usually green.

2.2.1. B: Lower Dharamshala Foramtion

Lower Dharamshala formation consists of very bright and red and mauve coloured clay and shales with thin bands of sandstone which are steel grey in colour, highly micaceous and well bedded.

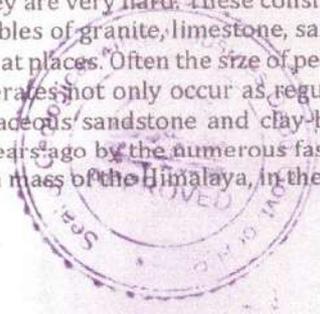
2. 2.2 Siwalik Group

The Siwalik deposits are one of the most comprehensively studied fluvial sequences in the world. They comprise mudstones, sandstones, and coarsely bedded conglomerates laid down when the region was a vast basin during Middle Miocene, to Upper Pleistocene times. The sediments were deposited by rivers flowing southwards from the Greater Himalayas, resulting in extensive multi-ordered drainage systems. Following this deposition, the sediments were uplifted through intense tectonic regimes (commencing in Upper Miocene times), subsequently resulting in a unique topographical entity - the Siwalik Hills. The Siwaliks are divided stratigraphically into three major Subgroups - Lower, Middle, and Upper. These Subgroups are further divided into individual Formations that are all laterally and vertically exposed today in varying linear and random patterns.

Ongoing erosion and tectonic activity has greatly affected the topography of the Siwaliks. Their present-day morphology is comprised of hogback ridges, consequent, subsequent, obsequent, and resquent valleys of various orders, gullies, choes (seasonal streams), and earth-pillars, filled earth buttresses of conglomerate formations, semi-circular choe-divides, talus cones, colluvial cones, water-gaps, and choe terraces. Associated badlands features include the lack of vegetation, steep slopes, high drainage density, and rapid erosion rates.

In the advent of Neogene a depression was formed in front of the rising mountains (Proto- Himalaya). This depression becomes a repository of a thick sequence of molassic sediments of the Siwalik. The Siwalik Group comprising conglomerates friable micaceous sandstone, siltstone and clay-stone.

The conglomerates in general are poorly cemented but at places they are very hard. These consist mainly of pebbles and cobbles of quartzite. The stray pebbles of granite, limestone, sandstone, breccia and lumps of clay-stone are also observed at places. Often the size of pebbles is large enough to be called as Boulders. The conglomerates not only occur as regular band but also as lenticular bands alternative with micaceous sandstone and clay beds. The sediments were brought down 2 to 25 million years ago by the numerous fast flowing rivers issuing forth from rapidly Rising Mountain mass of the Himalaya, in the north.



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The Siwalik Group is divisible into three sub-groups respectively the Lower, Middle and Upper on the basis of the litho-stratigraphy as given in the table (Table -5).

2.2.2.a: Lower Siwalik: -

The lower Siwalik consists essentially of a sandstone-clay alternation. In district Kangra the lower sequence of the lower Siwalik consists of medium grained sub-graywacke interbedded with thick red clay, but higher up in sequence, sandstones are coarser and clasts become more frequent while the clays are less developed. The uppermost horizon consists of conglomerate with well-rounded clasts of grey quartzite possible derived from the Shali. The total thickness is 1600 meters.

2.2.2.b: Middle Siwalik: -

The Middle Siwalik Sub group comprises of large thickness of coarse micaceous sandstone along with some inter-beds of earthy clay and conglomerate. It normally succeeds the Lower Siwalik along a gradational contact. The sandstone is less sorted than those in Lower Siwalik. Clay bends are dull coloured and silty. The general thickness is 1400 to 2000 meters

2.2.2.c: Upper Siwalik:-

The Upper Siwalik is mainly represented by sandstone inter-bedded with silt and conglomerate. The lower portion of the Upper Siwalik mainly consists of soft, massive, pebbly sandstone with intercalations of conglomerates. In the upper portion the conglomerate intercalation is replaced by the clays intercalations. The general thickness in the district is 2300 meters.

2.2.3 Newer Alluvium

Newer Alluvium is composed of cyclic sequence of grey, micaceous, fine to coarse grained sand, silt, boulders, cobble, pebble and clays. Newer alluvium exposed as point bar/channel bars within the active channels.

2.3 Geology of the lease area

The leased out area forms a part of the stream bed covered with boulders, cobbles, pebbles, river born bajri, and sand and clay deposit of Channel alluvium. The rocks in the catchment of Chakki khad is of Upper Siwalik Formation and Dharamshala formation. The area comprises predominantly the quartzite and sandstone Boulders, Sand and river born bajri / gravel. The boulders are white, spotted white, greenish white, pink, purple and dark green in colour. The catchment area predominantly consists of conglomerate beds which are the main source of material in the khad.



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Photo 2: Showing the nature of the Boulders of the Chakki Khads

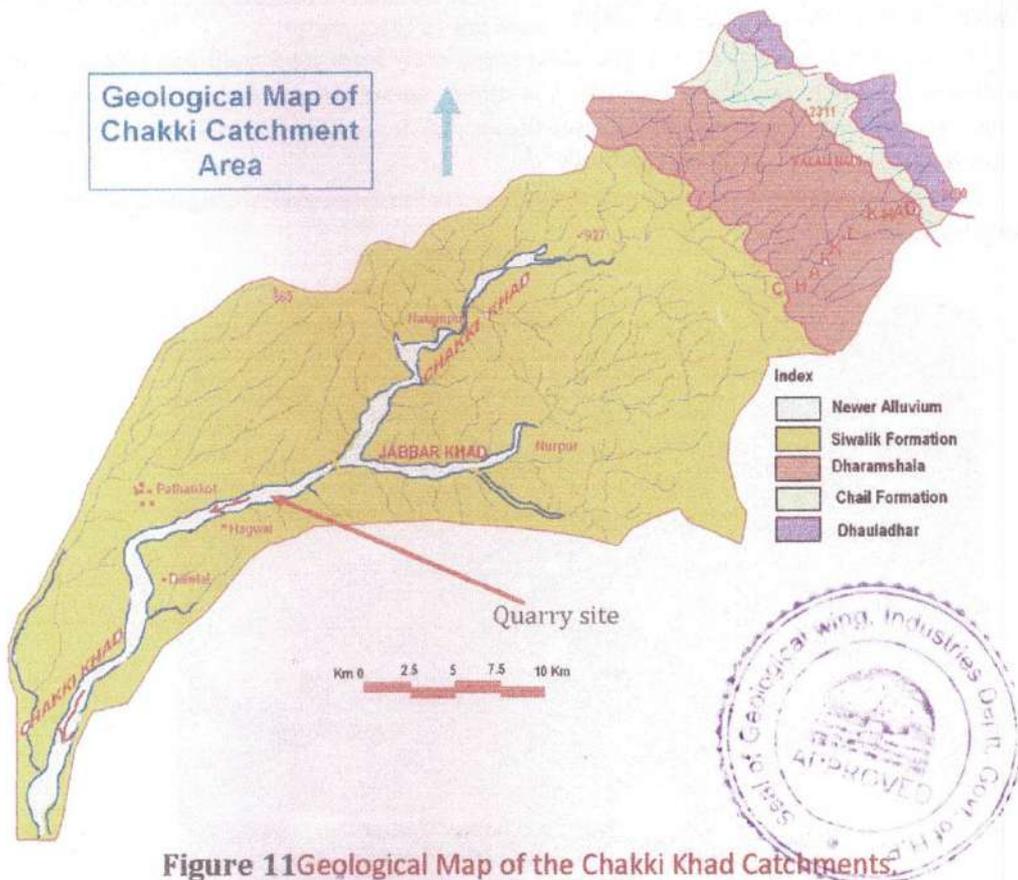


Figure 11 Geological Map of the Chakki Khad Catchments.

The geology of the leased out area is given in photo 1 to 3 and Map 3.

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Photo 3: View of Mining Lease area

2.4 Nature of the Boulder/ Cobble/ Sand

The area lies within the regular course of the Chakki Khad gets flooded in the rainy season

All the deposit comprises quartzite, sand and fraction of granite, limestone and breccia - fragments. The boulders are white, spotted white, greenish white, pink, purple and dark green in colour. Quartzite fragments are rounded, sub- rounded and discoidal in shape having smooth surface. Their size varies from gravel to boulder. Thickness of the deposit varies from one to three meter.

During the monsoon this bed replenishes completely from the Siwalik and Dharamshala Formation rocks due to erosion by heavy flow in upper reaches. Due to sudden decrease in the carrying capacity and competency of the river the annual deposition of 6 to 8 cms is received.

2.5 The Nature of the rock along the bank

The rocks along the bank belong to Upper Siwalik Formation consisting of Clay beds and the loose conglomerates.



Photo 3: Showing the rocks along the banks in the leased out area.



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2.6 description of Annual Deposition with respect to Geology of the Catchment and other factors:



The catchment area comprises of siwalik as well as Dharamshala formations and has very large area for the replenishment of sediments as compare to the quantum of proposed extraction of mineral. The sandstone and conglomerate bed are very prone to erosion during rains. The deposit consists of sediments of quartzite, granite, sandstone, with fine sand, silt and clay. The colour of sediments varies from white to off white and grey.

Photo 4: Mining Lease Area showing right bank.



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3. RESERVE ESTIMATE**3.1 General Considerations:**

The basic requirement of the lessee will be boulders for making angular grit. Hence the applicants intend to mine stone and bajri and the sand will be sold at pit mouth to the consumers directly. The requirement of the applicant will be boulders and bajri of more than 1.2cm, i.e. which can be fed in the stone crusher. The boulders and gravels will be collected manually and carried to crusher site by tractor trolleys / tipper trucks. and will be crushed to the desired size and rest of the material will be separated as sand by primary screening.

3.2 Percentage wise distribution of Mineral:

The table below shows the percentage wise distribution of minerals and figure 12 depicts the pie chart for the same.

Table 6 shows the percentage wise distribution of minor minerals:

S. No.	Material	Percentage
1	Sand	25%
2	Bajri/gravel/Pebble	34%
3	Stone	38%
4	Silt & Clay	3%

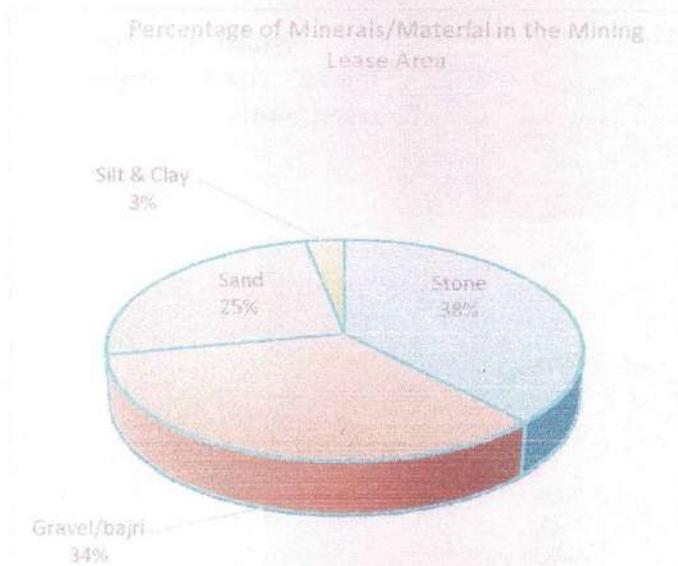


Figure 12: Percentage of Each Category of Mineral/Material Present in the Lease Area.



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3.3 Estimate of Geological Reserve

As observed during the field study the entire mining lease area comprises mainly of Gravel/Bajri, stone and sand with very little percentage of silt and clay. However, to verify the surface observations, a trial pit was dug having dimensions of 1 m. * 1 m. * 1 m. (Length * width * depth). The content of the total material dug out from the pits were separated into five categories. As shown in figure 12 and table 6.

Calculation of Reserve is done on the basis of market terminology rather than the Geological classifications.

CATEGORY / MINERAL / MATERIAL	SIZE	END USE
Boulders	More than 64 mm	Separated from predominant sand by manual sieving.
River Borne Bajri Cobbles & Pebbles	64 mm to 12 mm	
Sand	12 mm to 1/16 mm	Sand is admixed with silt & clay and is not commercially marketable.
Silt/ Sand- Clay Mixture	1/16 mm to 1/256 mm	
Clay	Less than 1/256 mm	

Table 7 Depicting Five Categories of River Bed Material in the Chakki Nadi in general and its end use

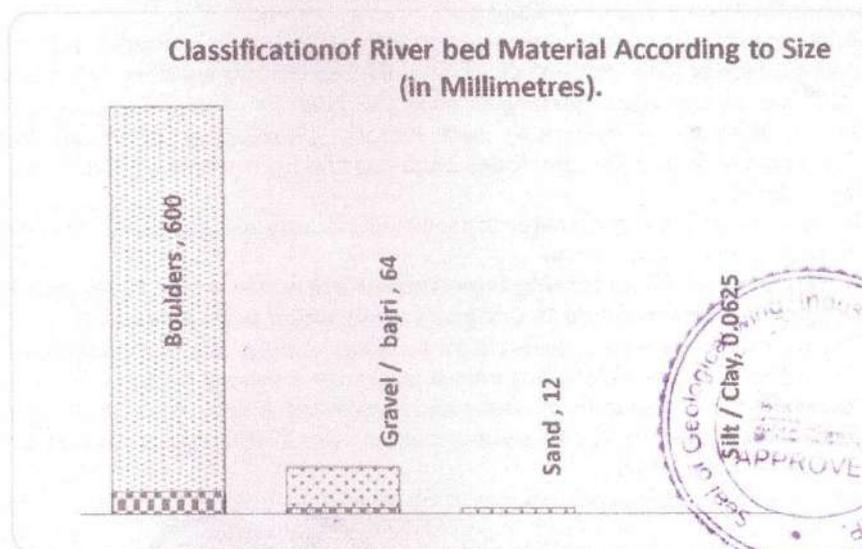


Figure 13; Riverbed Classification constituents according to grain size.

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The lease areas fall in the mature age stage of the Chakki river at about 366 m and 359 m respectively with 4 metre loss of elevation per kilometre near the mining site, i.e. the angle of slope of the River is hardly 14'.

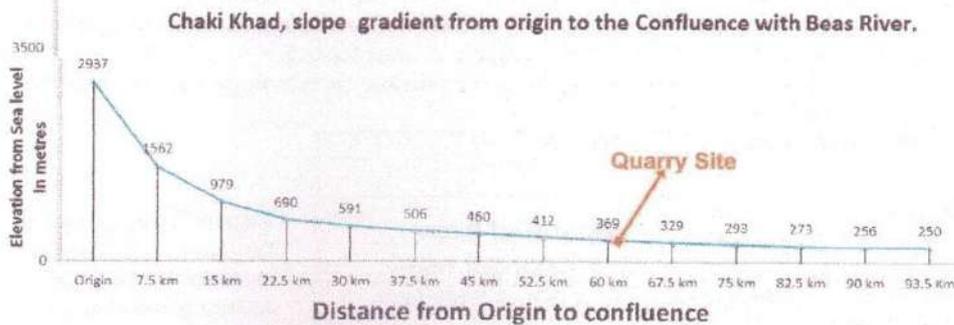


Figure 14; Slope gradient of Chakki River and position of lease area.

3.3 Estimate of Mineable reserves of boulders, Bajri and Sand

The basic requirement of the lessee will stone and bajri for captive stone crusher and sand for free sale in the market. Hence, the applicants will mine sand, stone and bajri by collecting by hand shovelling it into tractor trolleys to be transported to the requisite sites.

In order to calculate the mineable reserve, the following points are taken into consideration, in accordance with Mining Laws and policy guidelines issued by the State & central Government for Mining of River / Khad bed:

- ✓ Adequate safe distance has been provided from the points of utilities as per Rules and guidelines. The width of Khad from HFL to HFL varies from 360 metres to 390 metres, therefore, keeping in view the Rule 34 of the 'Himachal Pradesh Minor Minerals (Concession) and Mineral (Prevention of Illegal Mining, Transportation, and Storage) Rules 2015', no mining is proposed 36 to 39 metres from banks.
- ✓ In this case only one-meter area is proposed as safety zone as the depth of mining is constrained to one metre.
- ✓ **As per Rule 34(II) no mining is permitted below the water level, therefore, mining will be restricted to dry parts up to water table level only.**
- ✓ The water table level will go down as the water recedes after the monsoon.
- ✓ The depth of water table will at lowest in the pre-monsoon season.
- ✓ As far as the safe zone from banks and peripheral area is concerned out of the mining lease area of 48812 square metres only 27600 square meters' area is mineable (Figure 15).
- ✓ Year wise mine able area is shown in figure 15.



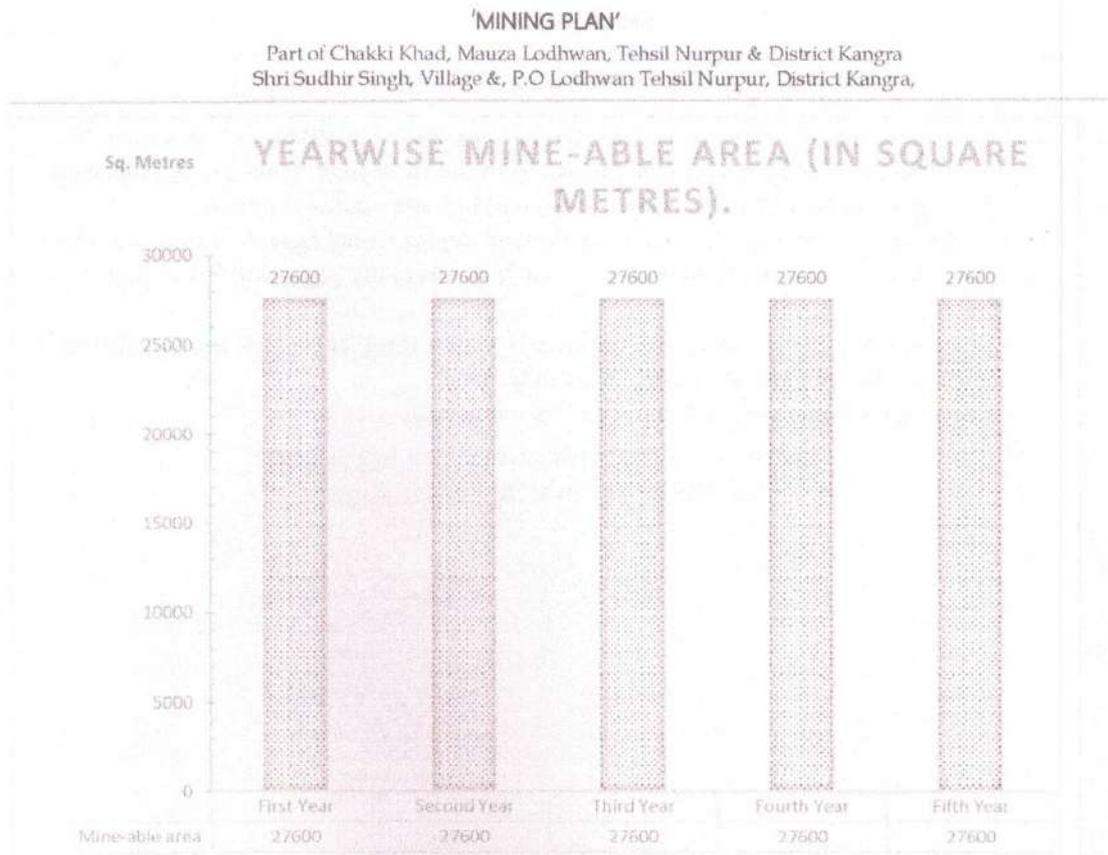


Figure 15 Showing year wise mine-able area.

- ✓ However, keeping in view the seasonal variation in the water level of surface flow and undercurrent water level, the mining depth would vary from post monsoon to pre-monsoon period from few centimetres' to a meter. ***As per Rule 34(IV) no mining is permitted below the water level, therefore, mining will be restricted to dry parts up to water table level only.***
- ✓ Thus, in totality only about 23000 cubic meters of material will be available during working period of 270 days in a year from the mineable area of 27600 square metres.
- ✓ No mining is to be undertaken up along the boundary of the lease if the mining is likely to cause any adverse impact on the adjoining land or the owners of the adjoining land has not given his consent for mining.
- ✓ In this case only one meter area is proposed as safety zone.
- ✓ A geological map on 1:2000 scale is prepared and main litho units were marked on the plan to know the surface spread of each unit.

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- ✓ The temporary rural road runs almost parallel to the khad on its left bank. No mining is proposed up to ten metres from the rural road. Thus, the mining shall have no impact on the road as it is beyond the safe limit of the road.
- ✓ The entire width of the river gets flooded during heavy rains in monsoons. The mined area gets replenished in the very early floods in the beginning of the monsoon season.
- ✓ As no mining is permitted below the water level, therefore mining will be restricted to dry parts above the water table level.

The total mineable area and deposit is shown in figures 16.

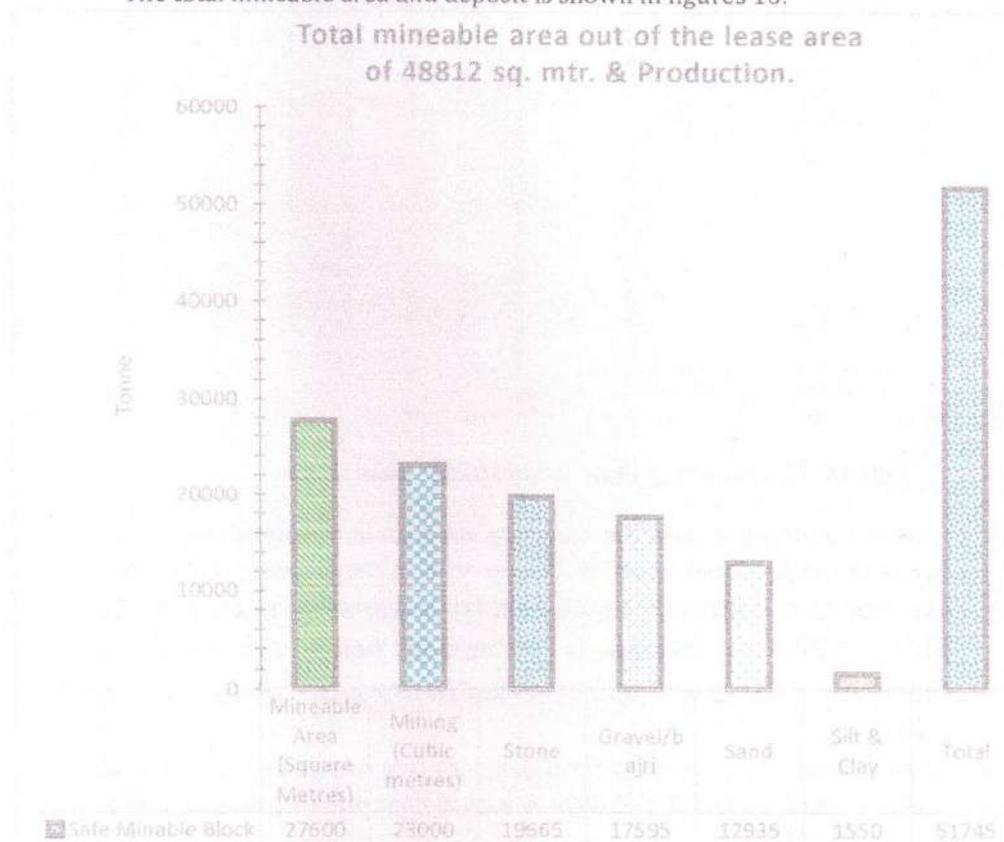


Figure 16: Geological Reserve up to One Metre depth in the mineable area above the water table.

Thus, out of the total lease area of 48812 square metres only 27600 square metres is safe mineable area and it contains 23000 cubic metres of mineable material. The entire mining block will be mined every year. The year wise mineable area is given in figure 15 & 16 and Table 8.



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The specific gravity of stone & bajri is 2.65 and of wet sand is 1.85. Hence, specific gravity of 2.25 is taken for calculation of the deposit.

Table 8 Year wise mineable area

Year	Area proposed for mining	Material to be extracted in Cubic metres.	Production of Minerals				
			Stone	Pebble	Sand	Silt & Clay	Total
First	27600	23000	19665	17595	12935	1550	51745
Second	27600	23000	19665	17595	12935	1550	51745
Third	27600	23000	19665	17595	12935	1550	51745
Fourth	27600	23000	19665	17595	12935	1550	51745
Fifth	27600	23000	19665	17595	12935	1550	51745
TOTAL			98325	87975	64675	7750	258725

3.5 Depth of mining

The Rule 34 (II) of Rules stipulates 'the depth of mining in the river bed shall not exceed one metre or water level whichever is less'.

The study of the area indicates that depth of material above ground water table varies from 0.2 meter to more than a meter depending upon various factors, such as:

- **Season**- that is post- monsoon to pre- monsoon.
- **Nature river**- It is seasonal or perennial.
- **Distance** from water flow.
- **Height** above surface water level of the flow.
- **Width** of river.
- **Age of river** at mining site.

Thus, the calculation for mineable reserves become complex. In all it was computed based on local study that on an **average about 0.83 meters** to 0.84 metre mining depth can be assumed for the entire mineable area.

3.6 Estimate Annual Deposition of Mineral

The annual replenishment of the material depends on the discharge, grade of river and geology of catchment area. The factor of eight cms annual replenishment is assumed, while calculating the reserve. However, it is generally observed that replenishment of more than eight cm occurs in a year as all the old pits get filled with mineral during the very first flood of the monsoon. Hence mined out area of the pre- monsoon will be completely filled with mineral during monsoon and even during winter rains floods.

3.7 Total Reserves.

The reserves of all the constituents of khad bed have been calculated for the mine-able area to be 27600 cubic metres (figure 16), and considering the specific gravity as 2.25 as shown

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in para 3.4. The reserves have been calculated for next five years mining, of mine-able deposit up to permissible quarry depth of one metre. Depending upon normal rainfall from year to year causing erosion in the catchments and flooding of khad bed, the minerals are inexhaustible, but presently these deposits are part of Geological Formations of catchments.

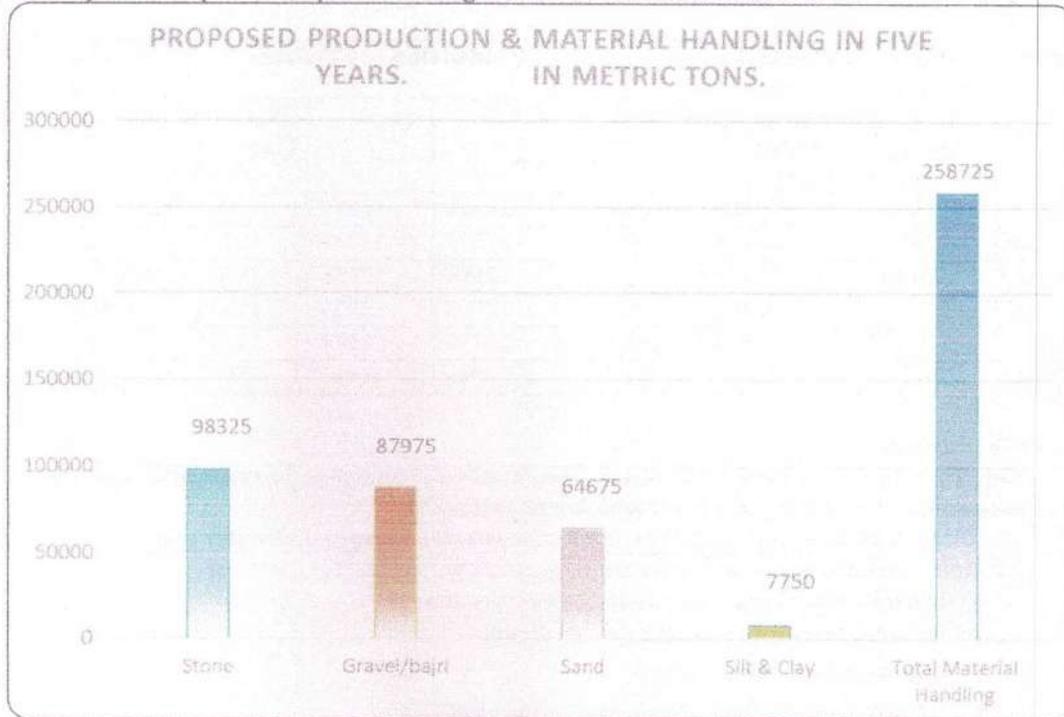


Figure 17:- Proposed Production during Planned Mining in Five Years.

4.0 MINE DEVELOPMENT AND PLAN OF PROGRESSIVE MINING

The mining / collection of minerals shall involve shoveling by simple hand-tool, manual sorting / picking and loading into truck / tractors-trailers for transporting them to crusher and to market.

Considerations

- No blasting is required.
- Only manual extraction of stone, Bajri and sand will be undertaken.
- Trenches and pits for the mining purposes shall be made in such a way so that these are **not deeper than one metre / above water table** and follow the general / normal channel direction of the River.
- With the replenishment of the pits and trenches during the floods the process of controlled mining can continue year after year. The erosion and weathering of



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rocks formations in the catchments have inexhaustible supply of required minerals.

- Mining activity will be undertaken only during the dry seasons and dry parts of the river.

4.1 Development and Production Programme for 5 years

The proposed production for the first five year is as given in the figure 18 and Table 8 show the production of Minerals in five years
 The proposed production is sufficient to for sustaining a stone crushing unit.
 The year wise mine working planned for the Quarry is presented in the map 3.

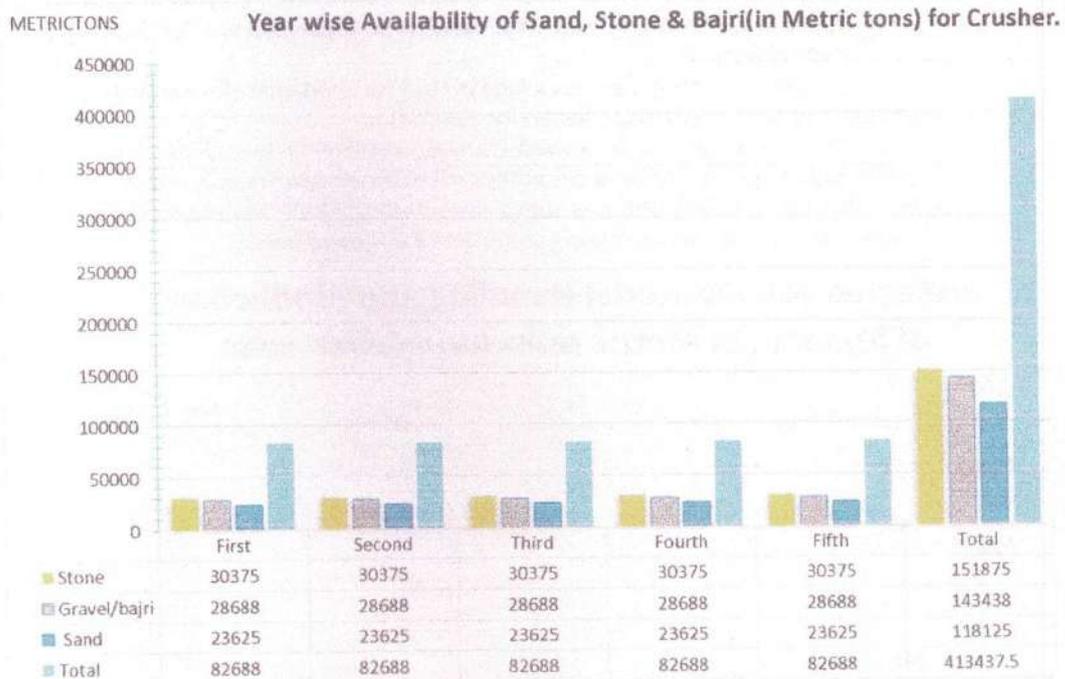


Figure 18:Year wise Availability of Sand, Stone & Bajri (in Metric tons).



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4.2 Year wise Production

4.2. a Development and Production at end of first Year.

- Mining of 23000 cubic metres materials is proposed in 27600 sq meter area.
- 19665 metric tons of stone and 17595 metric tons of bajri will be produced which will be used for making grit in the captive stone crusher
- 12935 metric tons of sand will be produced and sold in open market depending upon demand. 1550 metric tons of silt /clay as associated minerals and too admixed with sand to be separated will be lifted and sold with sand.
- The entire mining lease area falls in the river bed, therefore no safe area for plantation is available to lessee for plantation.
- The check dam to be raised during the year to fortify the banks is proposed at vulnerable location as shown in the working map 3 at C 1.
- However, no soil dump is suggested as no soil will be disturbed during excavation of stone, bajri and sand from River/Khad bed.

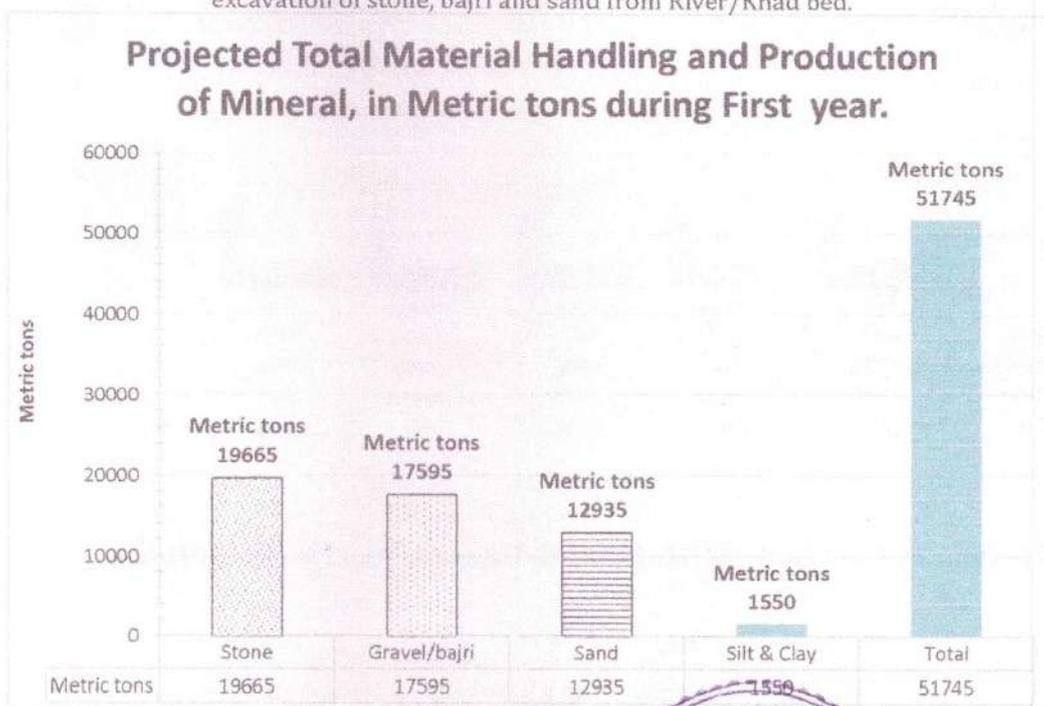


Figure 19- Proposed Production and Material Handling in the First Year of Mining.



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4.2 .b Development and Production at end of second Year.

During 2nd year of development and production programme:

- Mining of 23000 cubic metres materials is proposed in 27600 sq meter area.
- 19665 metric tons of stone and 17595 metric tons of bajri will be produced which will be used for making grit in the captive stone crusher
- 12935 metric tons of sand will be produced and sold in open market depending upon demand. 1550 metric tons of silt /clay as associated minerals and too admixed with sand to be separated will be lifted and sold with sand.
- The entire mining lease area falls in the river bed, therefore no safe area for plantation is available to lessee for plantation.
- The check dam to be raised during the year to fortify the banks is proposed at vulnerable location as shown in the working map 3 at C 2.
- However, no soil dump is suggested as no soil will be disturbed during excavation of stone, bajri and sand from River/Khad bed.



Figure 20- Proposed Production and Material Handling in the Second Year of Mining.

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4.2 c Development and Production at end of third Year.

During 3rd year of development and production programme:

- Mining of 23000 cubic metres materials is proposed in 27600 sq meter area.
- 19665 metric tons of stone and 17595 metric tons of bajri will be produced which will be used for making grit in the captive stone crusher
- 12935 metric tons of sand will be produced and sold in open market depending upon demand. 1550 metric tons of silt /clay as associated minerals and too admixed with sand to be separated will be lifted and sold with sand.
- The entire mining lease area falls in the river bed, therefore no safe area for plantation is available to lessee for plantation.
- The check dam to be raised during the year to fortify the banks is proposed at vulnerable location as shown in the working map 3 at C 3.
- However, no soil dump is suggested as no soil will be disturbed during excavation of stone, bajri and sand from River/Khad bed.

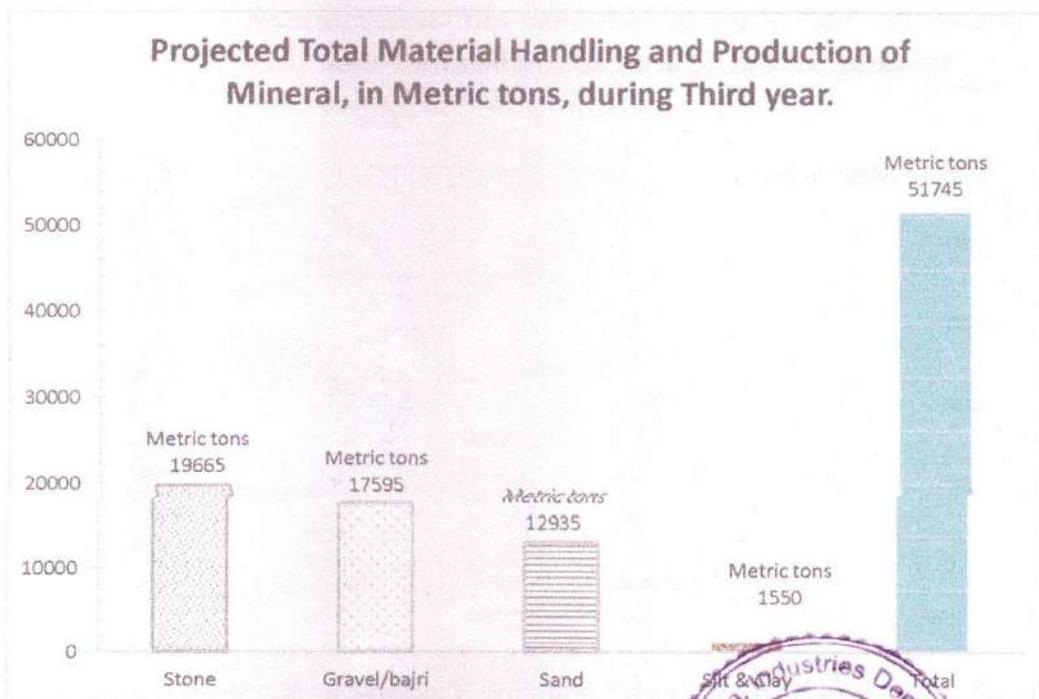


Figure 21:- Proposed Production and Material Handling in the Third Year of Mining.



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4.2 d Development and Production at end of fourth Year.

During 4th year of development and production programme:

- Mining of 23000 cubic metres materials is proposed in 27600 sq meter area.
- 19665 metric tons of stone and 17595 metric tons of bajri will be produced which will be used for making grit in the captive stone crusher
- 12935 metric tons of sand will be produced and sold in open market depending upon demand. 1550 metric tons of silt /clay as associated minerals and too admixed with sand to be separated will be lifted and sold with sand.
- The entire mining lease area falls in the river bed, therefore no safe area for plantation is available to lessee for plantation.
- The check dam to be raised during the year to fortify the banks is proposed at vulnerable location as shown in the working map 3 at C 4.
- However, no soil dump is suggested as no soil will be disturbed during excavation of stone, bajri and sand from River/Khad bed.

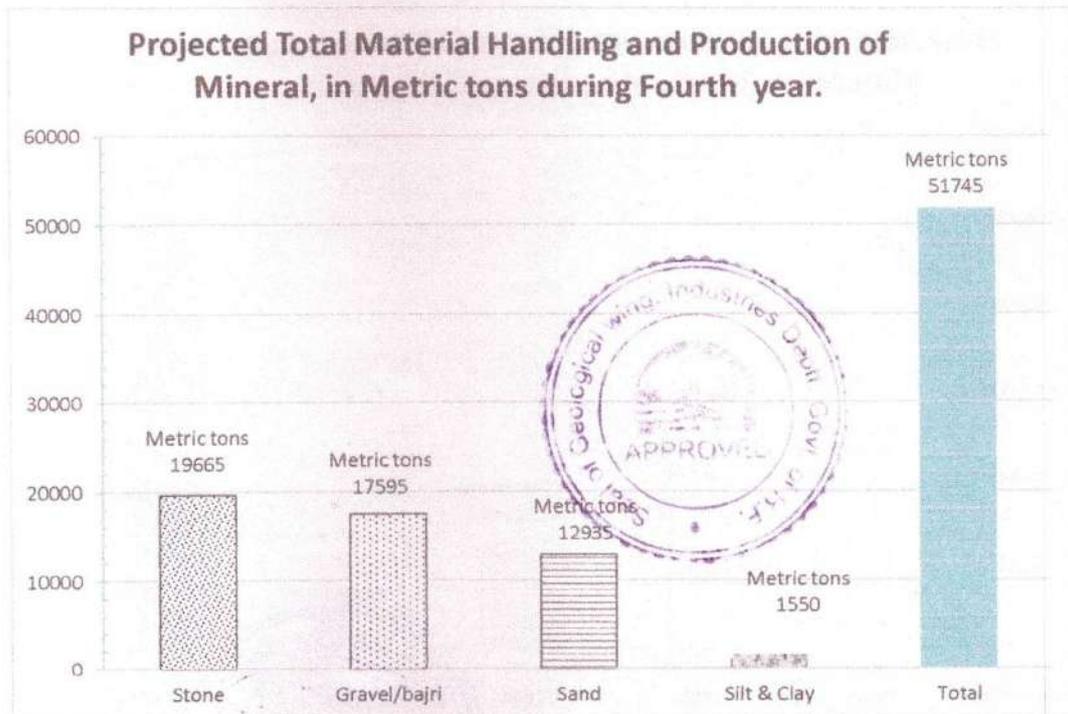


Figure 22:- Proposed Production and Material Handling in the Fourth Year of Mining.

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4.2 e Development and Production at end of fifth Year.

During 5th year of development and production programme:

- Mining of 23000 cubic metres materials is proposed in 27600 sq meter area.
- 19665 metric tons of stone and 17595 metric tons of bajri will be produced which will be used for making grit in the captive stone crusher
- 12935 metric tons of sand will be produced and sold in open market depending upon demand. 1550 metric tons of silt /clay as associated minerals and too admixed with sand to be separated will be lifted and sold with sand.
- The entire mining lease area falls in the river bed, therefore no safe area for plantation is available to lessee for plantation.
- The check dam to be raised during the year to fortify the banks is proposed at vulnerable location as shown in the working map 3 at C 5.
- However, no soil dump is suggested as no soil will be disturbed during excavation of stone, bajri and sand from River/Khad bed.

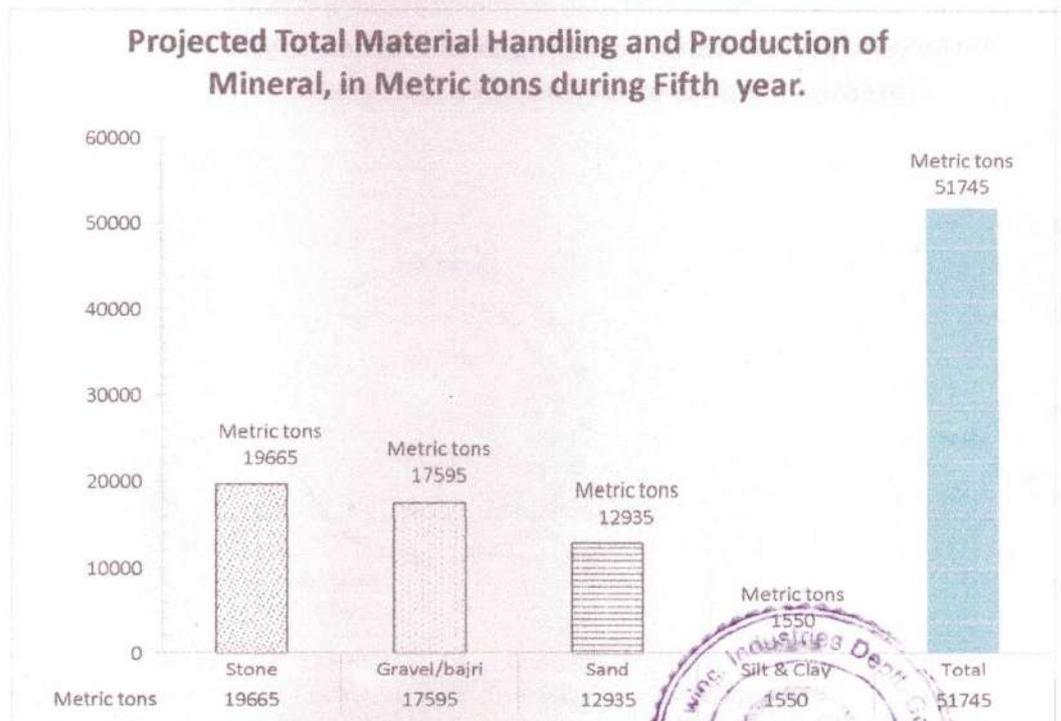


Figure 23: Proposed Production and Material Handling in the Fifth Year of Mining.



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4.3 End Use of Mineral

The extracted mineral stone sand and Bajri (Figure 24) will be consumed in captive stone crusher functioning in the name and style of M/s Goldmine Stone Crusher. The sand (Figure 25) will be sold at pit mouth to the consumers.

YEAR WISE PRODUCTION OF STONE & BAJRI FOR CRUSHERING UNIT.



Figure 24- Proposed Production of Stone & Bajri/gravel for Crushing Unit.

Year wise Availability of Sand (in Metric tons) for Free Sale.

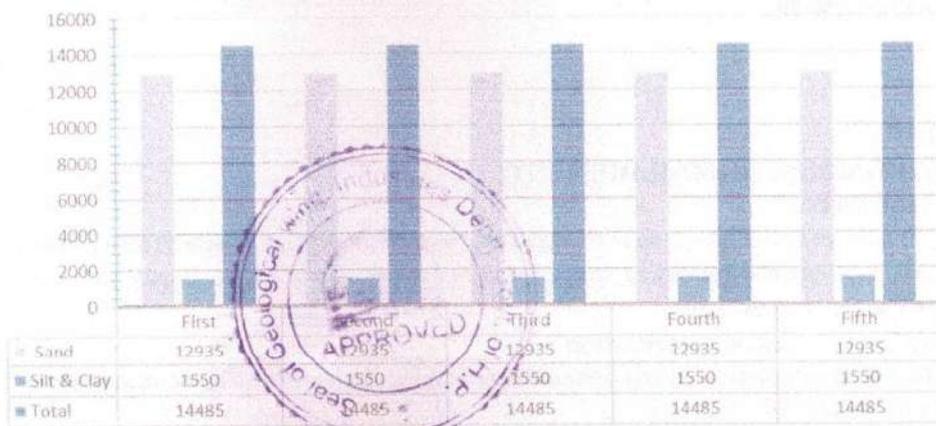


Figure 25:- Proposed production of sand and inseparable silt for free sale.

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4.4 Detail of road Transport

The maximum total extraction of minerals stone and bajri for Stone Crusher would be 37260 metric tons or 138 metric tons per day. Thus about 18 tipper truck trips would be required to move the material from quarry to crusher. Similarly, 14485 metric tons of sand with inseparable silt or 54 metric tons per day of sand will be dispatched to market for free sale. This transportation of sand will involve 6 truck trips per day. Thus in all the excavated stone, sand and bajri will require 24 tipper / truck trips per day. The roads in the area would be able to bear this extra traffic. The evacuation route is shown in figure 22.



Figure 26 Evacuation route from quarry to National Highway 154 at Ghandwal via MDR 41.

PART II**1 ENVIRONMENTAL MANAGEMENT****1. BASE LINE DATA**

The base line information of the existing environment was collected from various sources to have in depth understanding of the existing environment and to assess the likely impact of mining activity in the Area.

1.1 Detail of Population Distribution

The total population of the surrounding villages, as per the 2011 Census is given below in the figure -27

The break of population according to gainful employment is given in figure 28.



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The population breakup of Tehsil is given in figure 29.

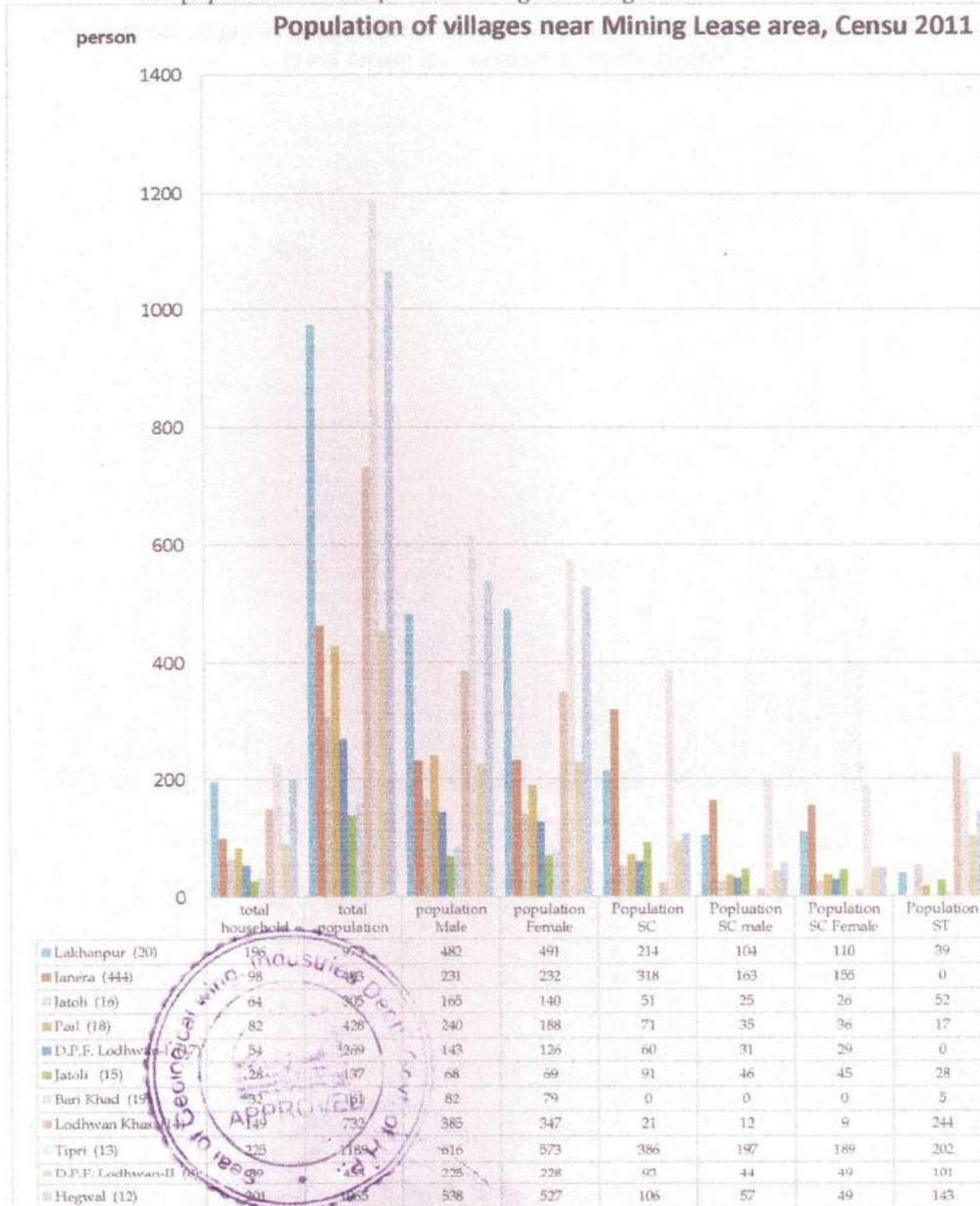
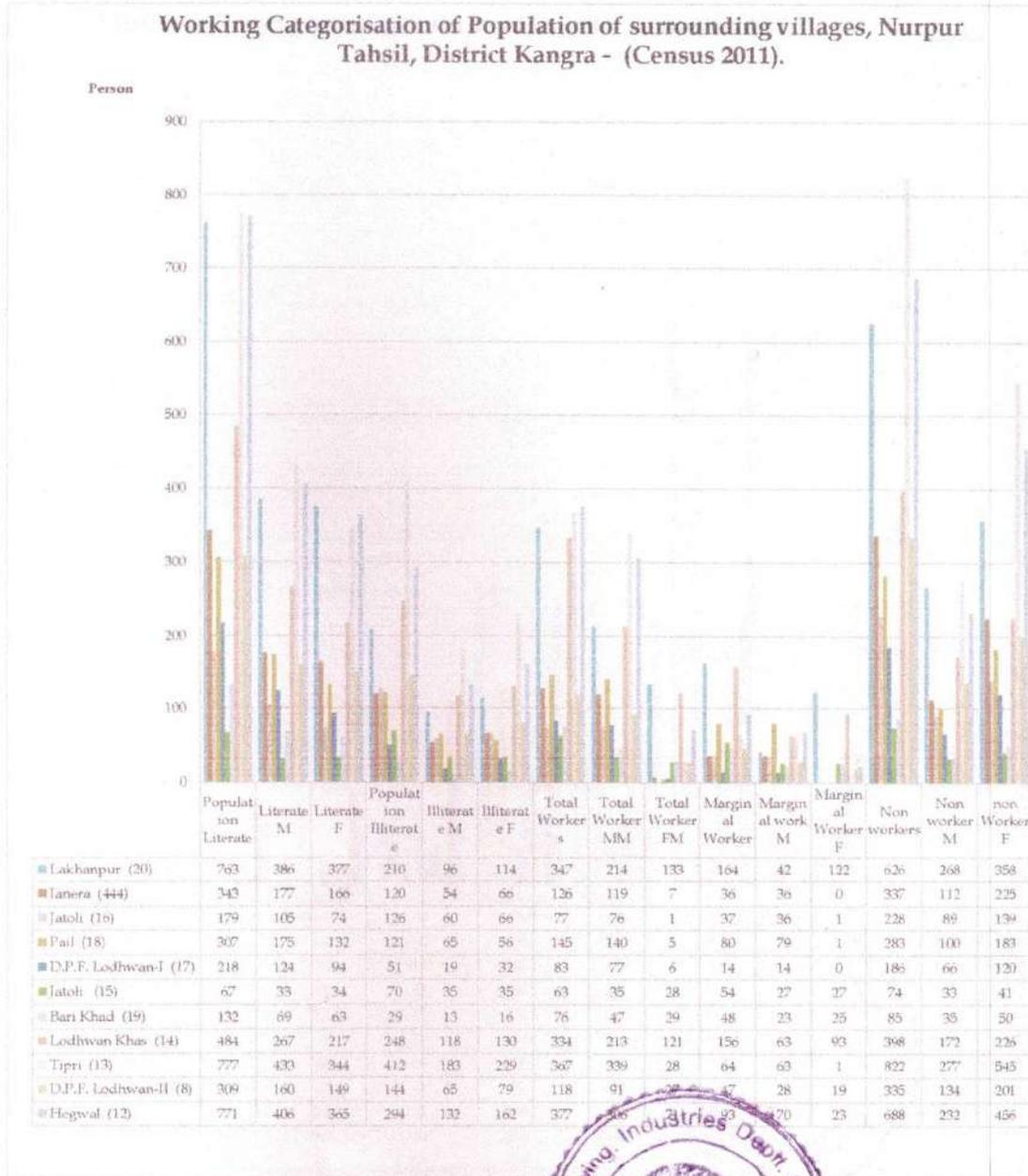


Figure 27:- Population of Villages in the Zone of Influence. (CENSUS 2011)

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Working Categorisation of Population of surrounding villages, Nurpur
Tahsil, District Kangra - (Census 2011).



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Figure 28: Break up of literacy and employment of Population in Villages Surrounding the quarry site (Census 2011).

Population of Nurpur Tahsil, District Kangra - (Census 2011).

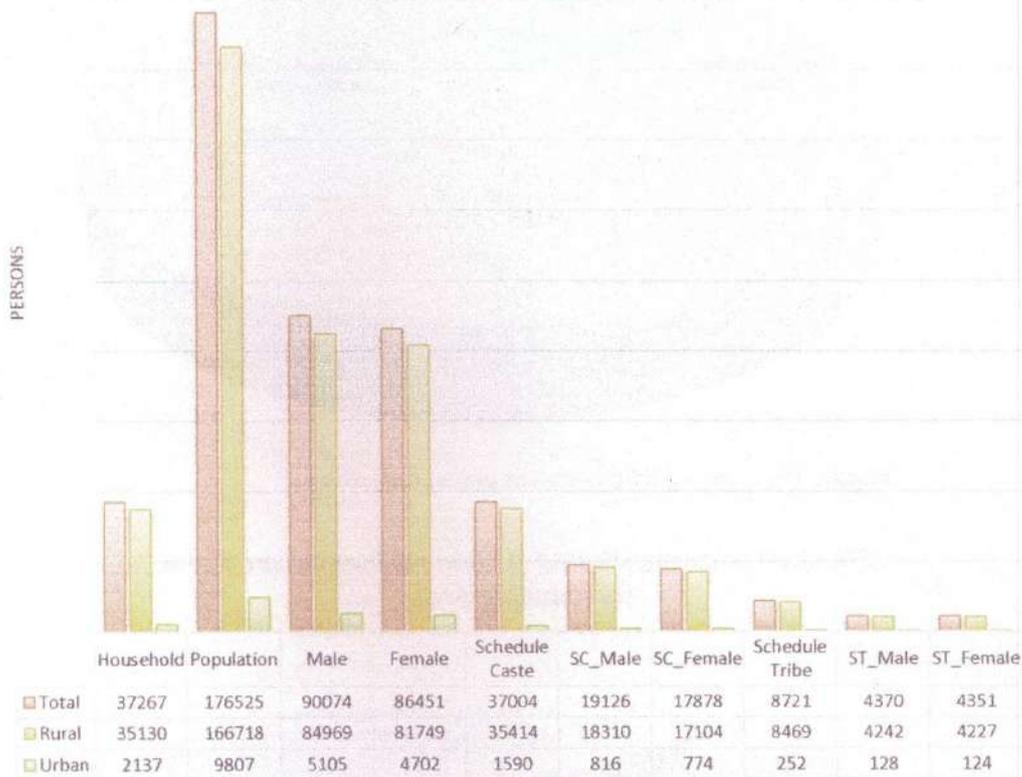
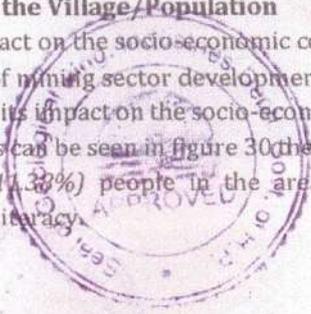


Figure 29: Population break up of Tehsil Nurpur, District Kangra(Census 2011).

1.2 Socio Economy of the Village/Population

No adverse impact on the socio-economic condition of the area is envisaged.

The induction of mining sector development in and around predominantly agricultural area is bound to create its impact on the socio-economic life of the local inhabitants. The impact is generally positive. As can be seen in figure 30 there is high percentage of *unemployed (58.3%)* and *underemployed (11.38%)* people in the area despite moderately high level, (70.45% literates, figure 31) of literacy.



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Population of workers, Marginal Workers & Non-workers (unemployed) in the surrounding villages of Mining lease Area

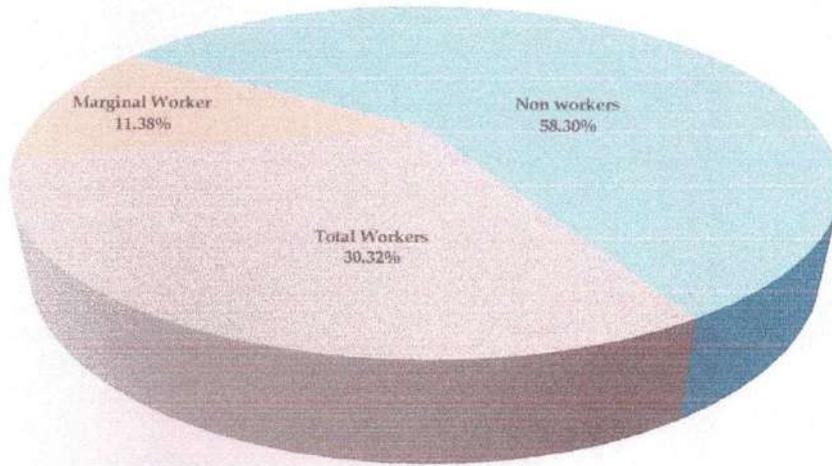


Figure 30: showing Employment percentage of area

Pie Chart Showing Literate & Illiterate Population of the surrounding Areas



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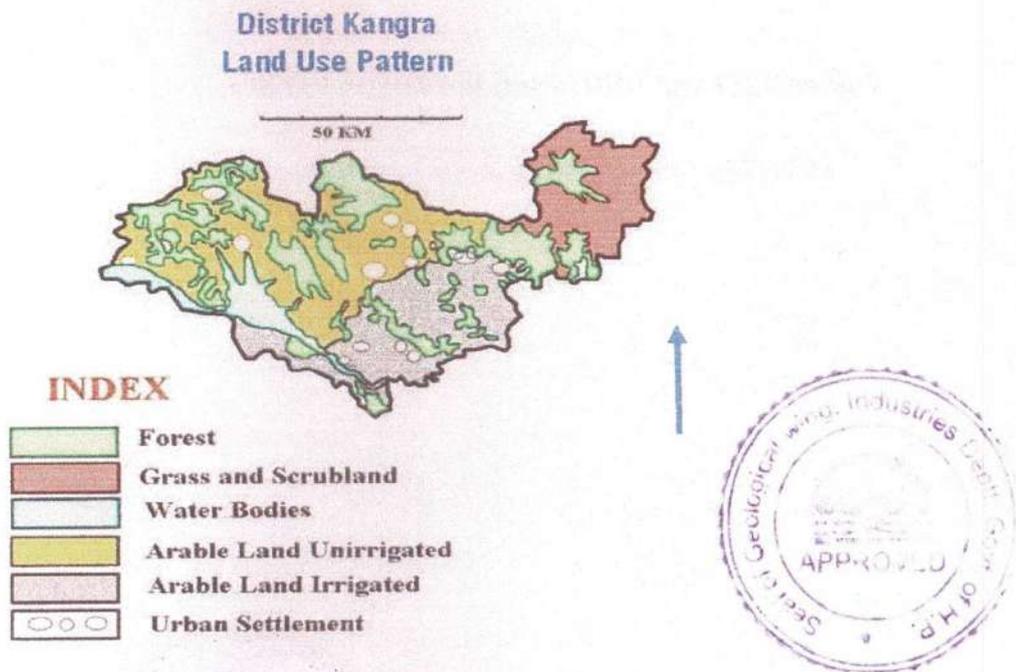
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Figure 32: showing Percentage of literate and illiterate POPULATION in the Surrounding mine area

1.3 Land use Detail with map of 5 kms Radius

Primarily the land of the district can be classified in following 9 categories as shown in figure 33. Figure 34 depicts the land cover map of Buffer Zone.

1. Land Under Miscellaneous tree crops etc
2. Culturable Waste Land
3. Forest Land
4. Area under non-agricultural Uses
5. Barren & Un-cultivable Land
6. Permanent Pastures and Other Grazing Land.
7. Fallows Land other than Current Fallows.
8. Current Fallows.
9. Net Area Sown



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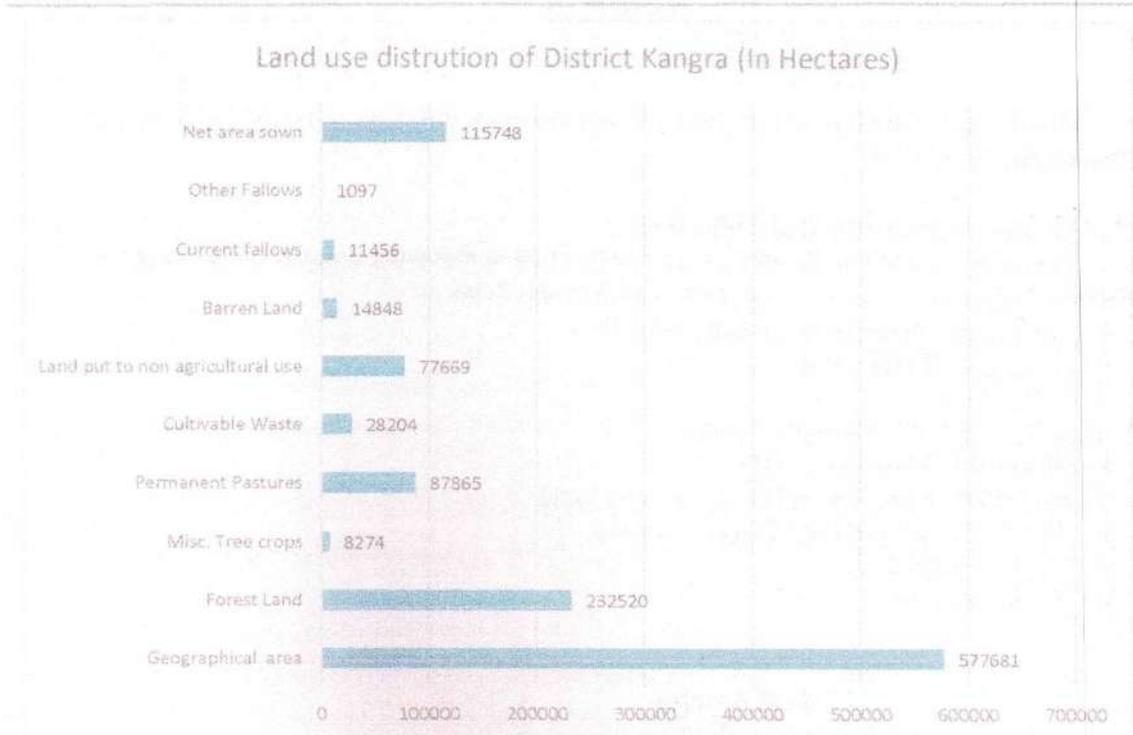


Figure 32: Land Utilization in District Kangra.

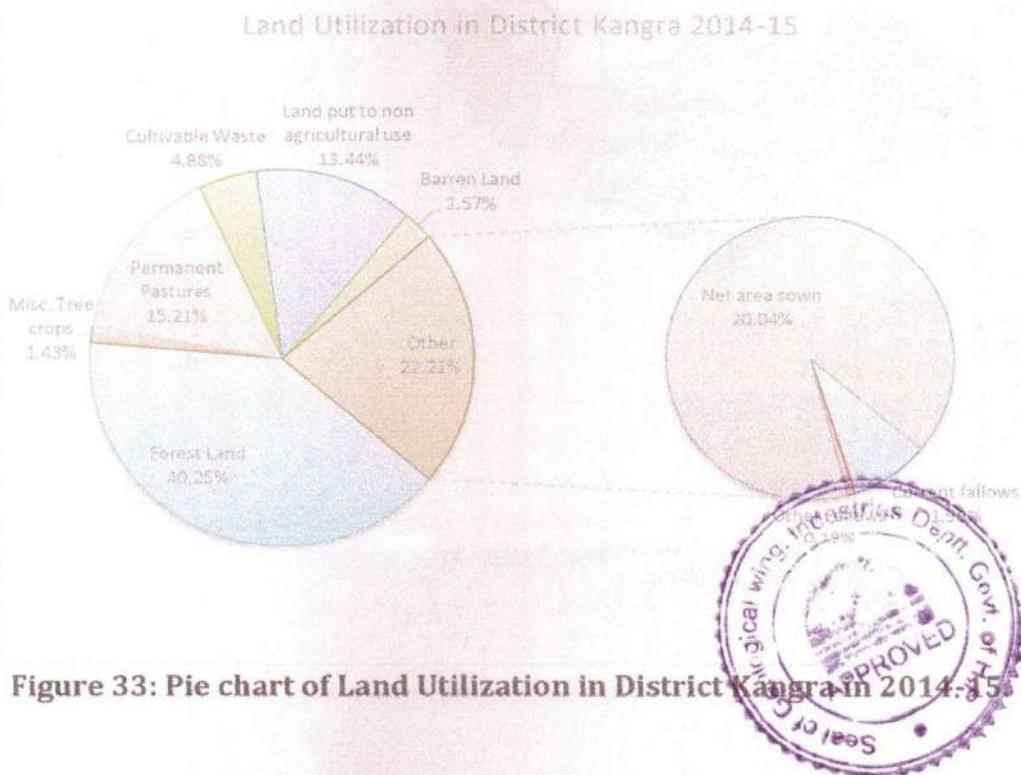


Figure 33: Pie chart of Land Utilization in District Kangra in 2014-15.

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The land use pattern of the nearby villages of Mining Lease area are shown in figure 31 and percentage wise in figure 32. Figure 33 shows the land use pattern & figure 34 land use percentage for Tehsil Nurpur.

**Land Use & Land Cover Map of Buffer Zone
Five Kilometres Radius.**

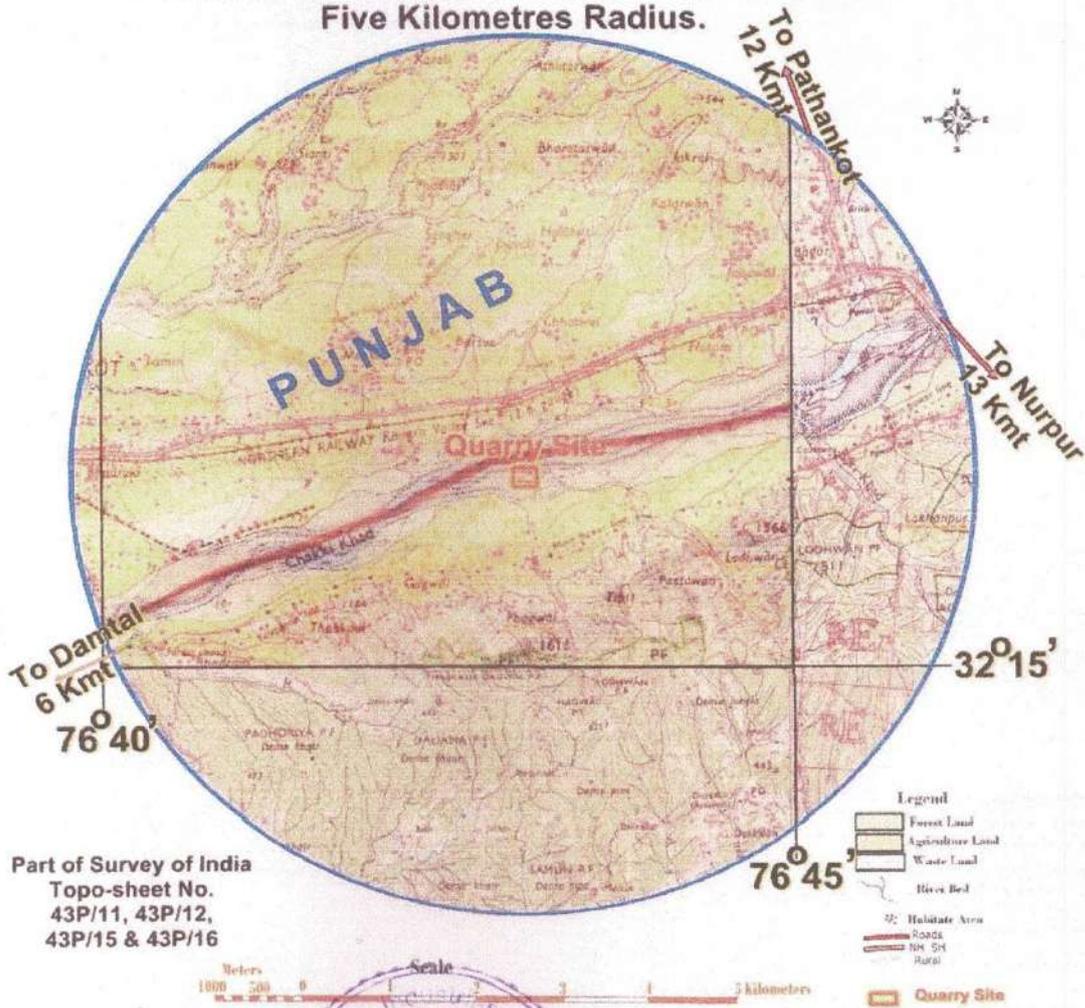


Figure 34: Land use & Land Cover map of the area.



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Land Use Pattern of Villages Around Mining Lease Area (Census 2011).

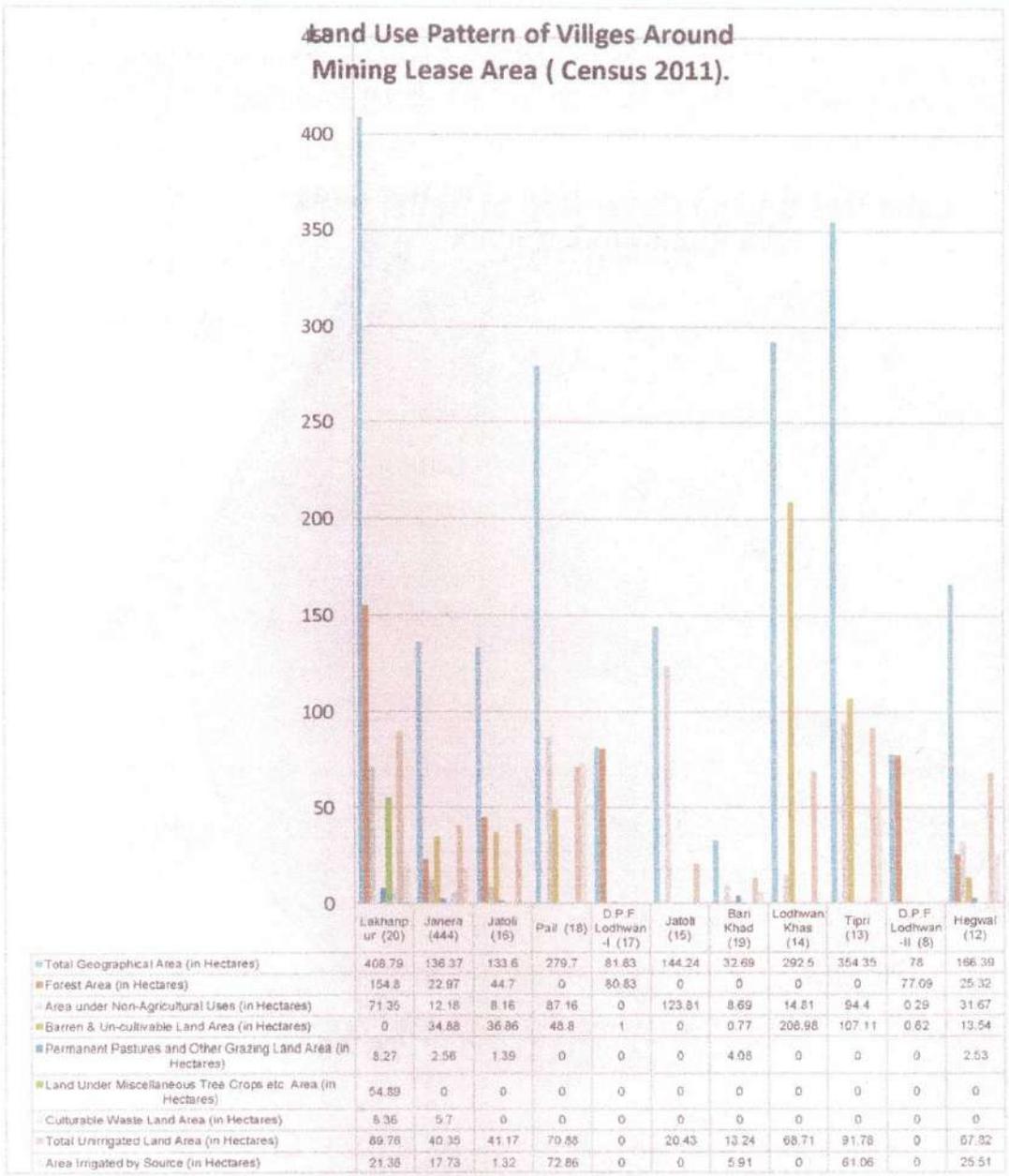


Figure 35: Land Use Pattern of Villages around the Mining Lease Area.



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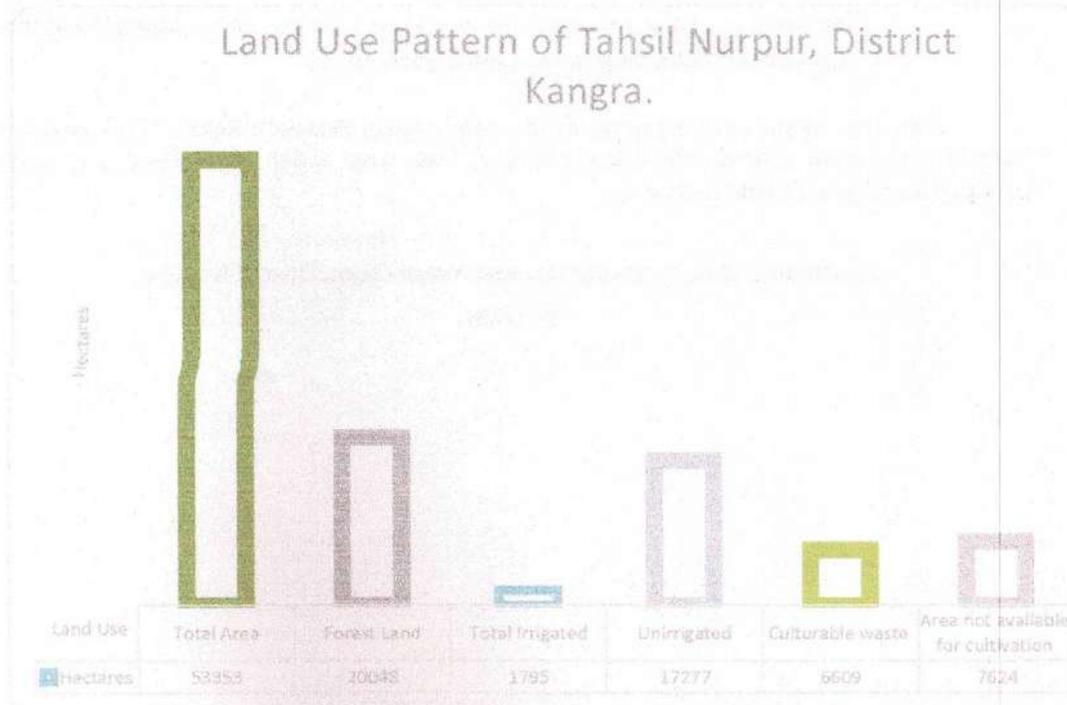


Figure 36: Total Land Use under Each Category in Square Kilometres.

1.4 Agriculture:-

The economy of Kangra district is predominately agrarian and majority of population is dependent on agriculture and activities allied to it for earning their livelihood. The moisture retention capacity of the area is poor due mainly to the fact the bed rocks are argillaceous and the land the uneven. The crops usually face moisture stress during the remaining period of the year due to inadequate and irregular rainfall. The irrigation facilities are provided by lifting water from steams, shallow dug wells and medium to deep tube wells in the valley area.

The source of water and irrigation in district Kangra can be classified into following five classes

1. Lift Irrigation Scheme
2. Kuhls
3. Well used for domestic purposes
4. Well used for irrigation
5. Tube wells

Major food crops are grouped into three categories:

1. Cereals
2. Pulses
3. Other food crops like Chilies, ginger, sugarcane and turmeric.

Non- food crop area is of two kinds:

1. Oil seeds
2. Other non-food crops such as cotton, tobacco and fodder crop



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3. The main crops grown in the area are Wheat, Maize, Gram, paddy, Mustard, Sugarcane, Potato, Vegetables, and Citrus etc

The area under each category of the crop is given below in figure 37. Figure 38 shows production of crops in district Kangra. The area under vegetables and their production is given in the figure 39.

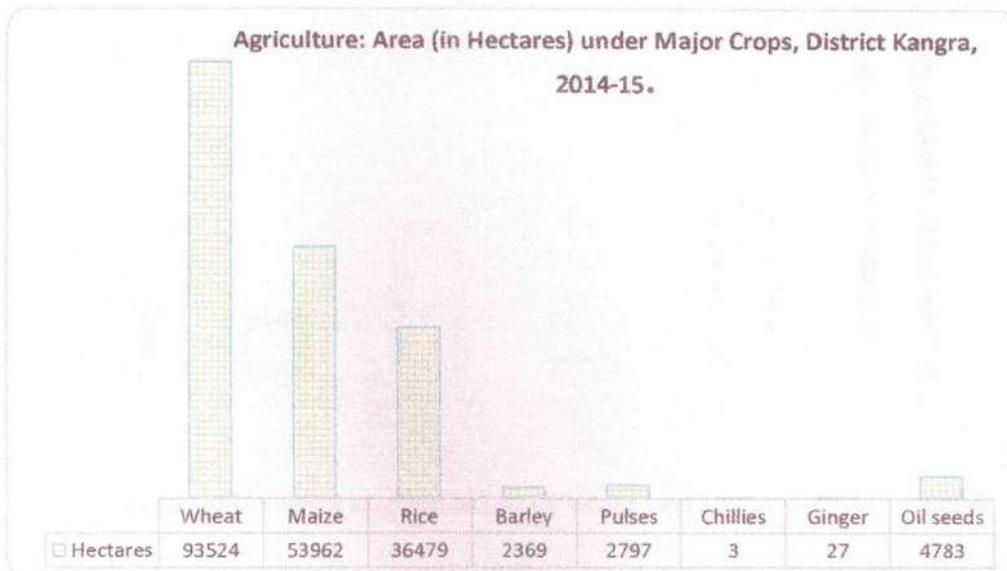


Figure 37: Chart Showing Area Under Different Crops, District Kangra.

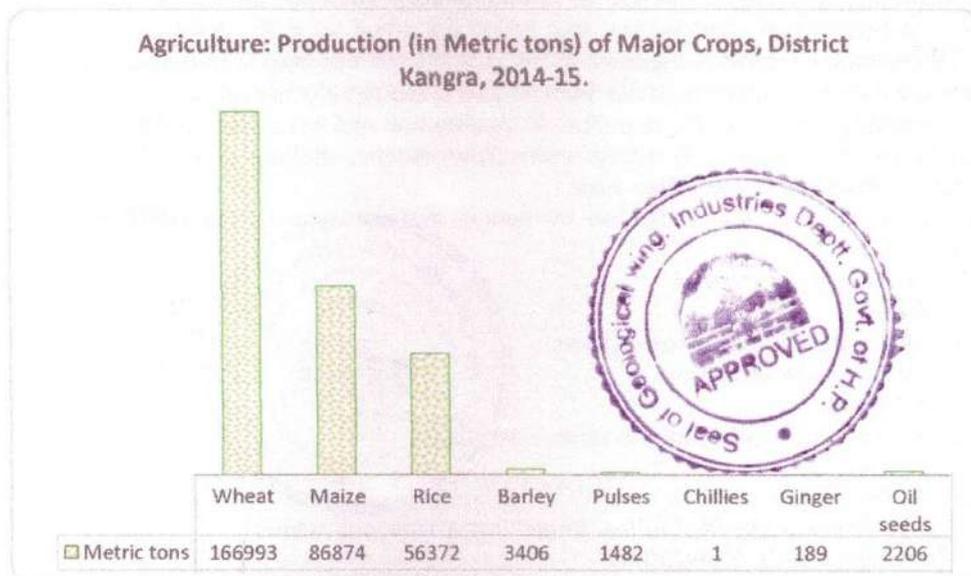


Figure 38: Chart Showing Production of Each Crop, District Kangra

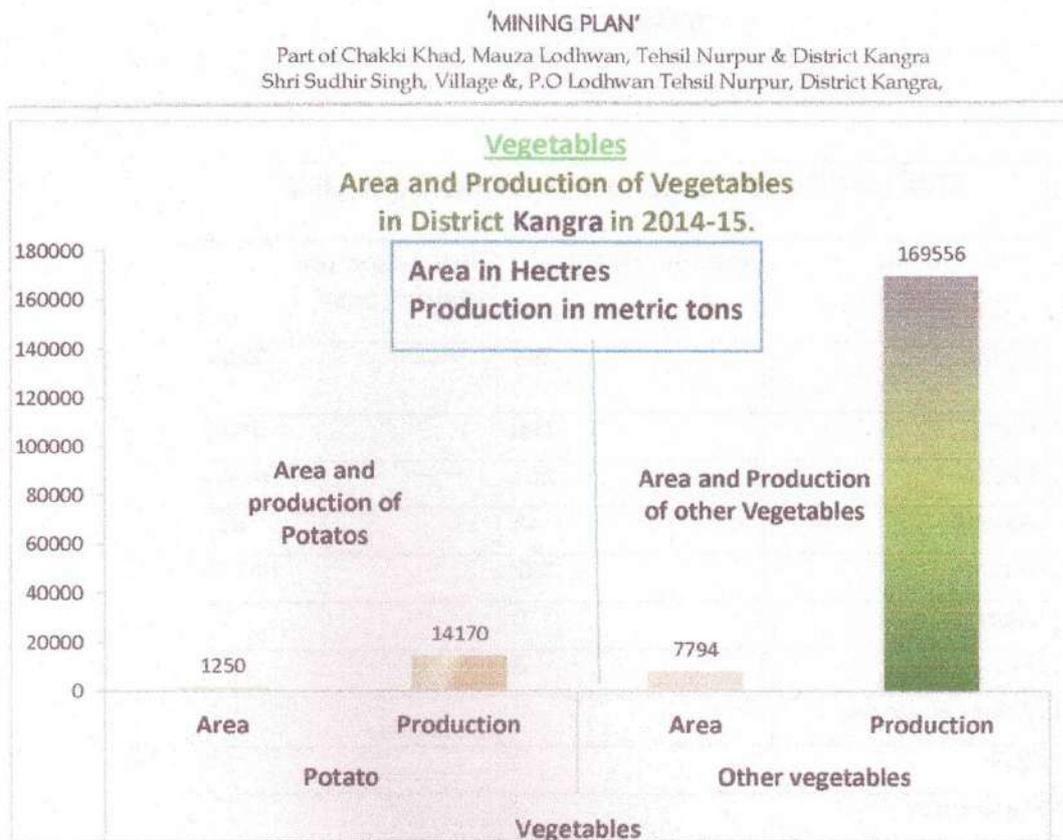


Figure 39: chart showing area (Hectares) and Production (Metric Tons) of Vegetables and Potatos, District Kangra.

1.5 Horticulture: -

The topography and the agro- climatic conditions of the district are quite suitable for the production of the various fruits. The topography of the district can be grouped into three categories namely high hill areas located at a higher elevation, mid hill areas and low lying valley areas. Fruits of various kinds depending upon the terrain, climatic condition and soil are grown in the district.

The main horticulture produce of the area can be classified into following five categories.

1. Apple
2. Other temperate fruits
3. Subtropical fruits
4. Nuts and dry fruits
5. Citrus fruits

The area under each fruit and its production is shown in Table 9.



Table 9 Area under each fruit and their production in District Kangra in the year 2014-15.

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STATUS OF HORTICULTURE, DISTRICT KANGRA 2014-15		
Fruit	Area (In Hectares)	Production (In Metric Tons)
Apple	393	309
Plum	390	935
Peach	203	494
Apricot	45	45
Pear	387	1160
Cherry	0	0
Kiwi	8	4
Green Almonds	0	0
Olive	0	0
Persimmon	6	2
Strawberry	5	4
OTF	1044	2644
Almonds	363	113
Walnut	190	72
Piccanut	223	90
Nuts & Dry Fruits	776	275
Orange	5698	7818
Malta	786	867
K. Lime	2946	2825
Galgal	531	1154
Others	13	56
Citrus	9974	12720
Mango	20963	22533
Litchi	3025	2499
Gauva	652	758
Aonala	894	1097



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Jackfruit	241	245
Papaya	91	392
Grapes	14	21
Loquat	46	73
Pomegranate	123	63
others	393	545
OSTF	26442	28218

1.6 Animal Husbandry

Economy of the district is predominantly agrarian but role of Animal Husbandry is equally important as the farmers have to keep the cattle for the purpose of ploughing and to obtain manure for maintaining fertility of the fields and to meet daily need of milk of their family.

The total population of the livestock in District Kangra is given in the figure 40. The population of the Buffaloes and Cattle in District Kangra is given in the figure 41.

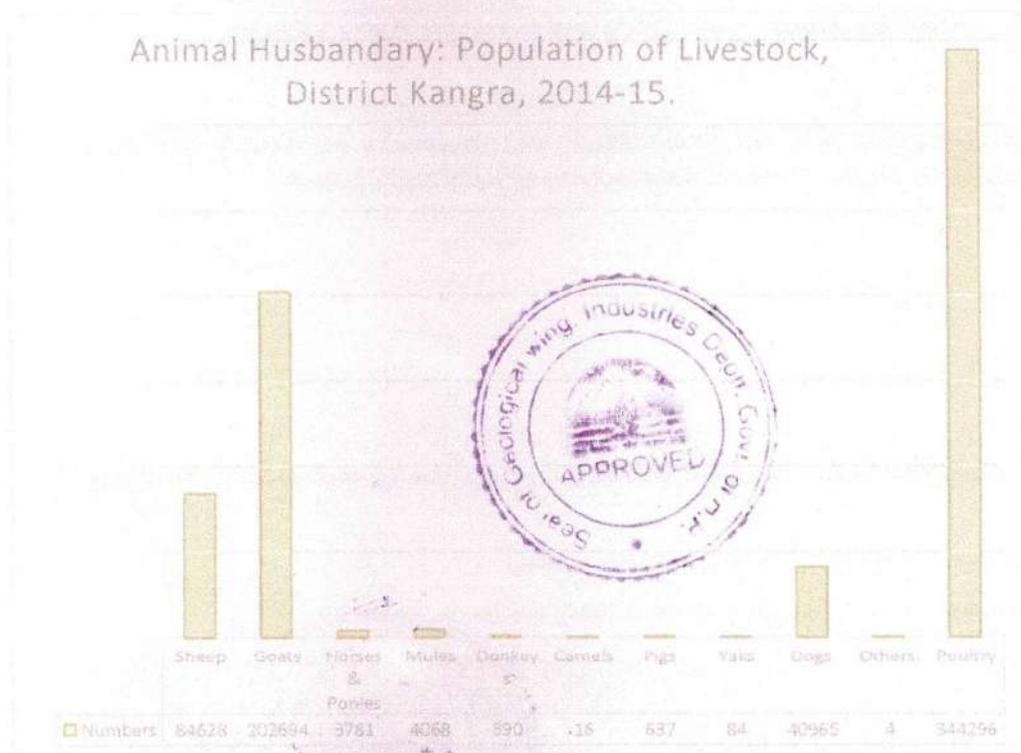


Figure 40: Livestock Population, District Kangra

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 Shri Sudhir Singh, Village &, P.O Lodhwan Tehsil Nurpur, District Kangra,

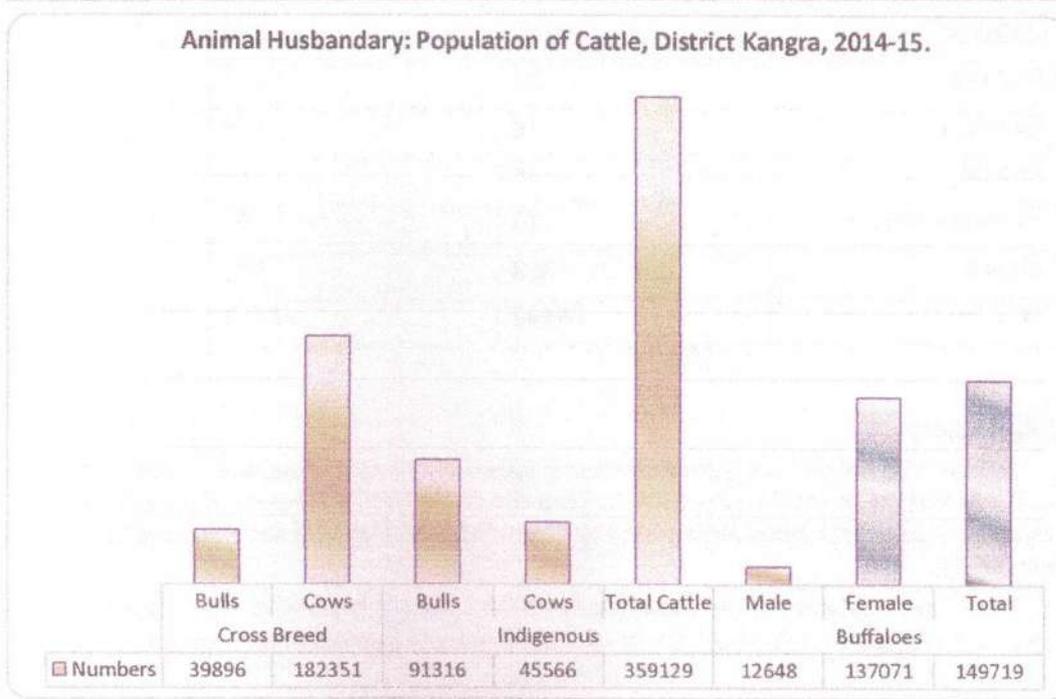


Figure 41: Chart Showing Population of Cattle and Buffaloes, District Kangra

1.7 Fisheries

There is a vast network of perennial rivers, khads and streams in the district. Following prominent of fish family are found in the rivers and streams of Kangra district:

- Trout
- Mahasir
- Gid Seviyon
- Dise Gugli and
- Mirror Carps

The major source of fishery is the Pong Dam, which is more than five kilometres from the mining site.

No fish is observed in the khad as it is only a seasonal khad.

Yearly production and value of fish catch in the district is given in figure 42.



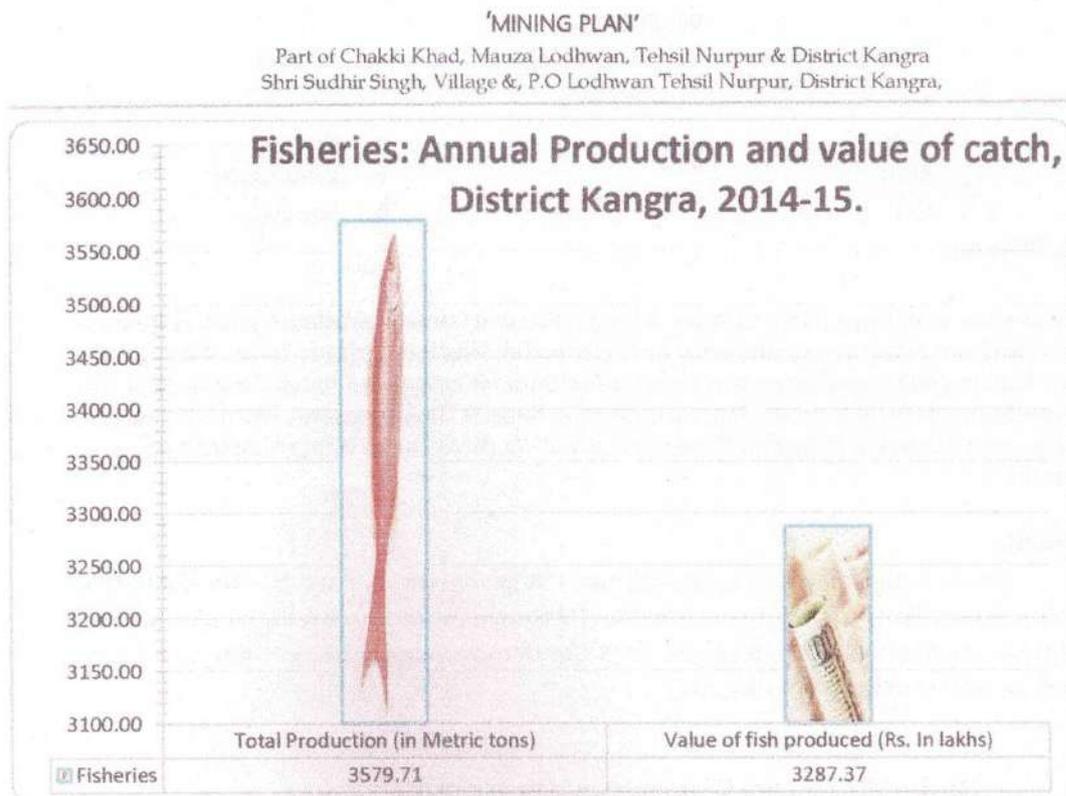


Figure 51: Chart Showing Annual Production and Value of Fish, District Kangra

1.8 Flora and Fauna

1.8.1 Flora

The Chil is considered the prevailing conifer up to about 1950 meters when it gives place to the Deodar and the blue pines. In Kangra district the forest range between scrub, sal and bamboo forest of the low hills to the fur and alpine forests of the higher elevation. Lowest point of the southern boundary of the district is less than 300 meters above sea level and highest range of is at an elevation of 5500 meters in the north. The forests grown between these two extremes vary as the elevation itself.

In the area under consideration following are the most common trees

The most prominent varieties of trees found in the area are

Simbal (Bombex malabaricum),	Salambra (Odina wodier)
Mango (Magniferaindica)	Termnalia
Tun (Cedrela toana)	Jamun (Engenia jambolana)
Several species of acacia and albizia	Larger tour
	Bamboo

Shrubs

The most common shrub at the higher elevation is Barberis, indigopera and Desmodium and following other shrubs are also found

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- | | |
|----------|--------------|
| 1. Vitex | 4. Ipomea |
| 2. Munj | 5. Dodonea & |
| 3. Ber | 6. Bamboo. |

1.8.2 Fauna

Due to wide variations in the attitude a large variety of fauna is available in the forests of the district. The black bears are common in the higher valley. The leopards are found throughout the district. Barking dears and gural are found at medium elevation the musk deer or Kastura and serao are found in certain areas. . Most commonly found is the porcupine, which is found in almost in the entire District. Common Mammals table 10 & Birds in the Kangra District is given in the Table 11.

Animals

Due to wide variations in the attitude a large variety of fauna is available in the forests of the district. The leopards are found throughout the district. Barking dears and gural are found at medium elevation. Most commonly found is the porcupine, which is found in almost in the entire district.

Table 10 Common Mammals and Birds, District Kangra

Zoological Name	English Name	Common Name
<i>Felis bengalensis</i>	Leopard Cat	Mirag, Bagh
<i>Felis Chane</i>	Jungle Cat	Jangli Billi
<i>Muntucus muntisk</i>	Barking Dear	Kakkar
<i>Vaulpes bengalensis</i>	Fox	Lomari, Fohiki
<i>Camis aureus</i>	Jackal	Gidder
<i>Macaca mulatta</i>	Ressus monkey	Lal Bander
<i>Preshytes entellus</i>	Languor	Languor
<i>Sus sacrofa</i>	Boar	Suar
<i>Hystrix indica</i>	Porcupine	Sehal
<i>Lepus nigricoilis</i>	Hare	Khargosh, Sherru, farru
<i>Moschus moschifarus</i>	Musk deer	Kastura
<i>Capra ibex lbex</i>	Ibex	
<i>Hemitragus jemlahicus</i>	Himalayan Thar	Thar
<i>Selenarctos thebatanus</i>	Black Bear	
<i>Ursus arctos</i>	Brown Bear	
<i>Panthera unica</i>	Snow leopard	
<i>Sus scrofa</i>	Wild Boar	

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<i>Axis axis</i>	Spotted deer	Chital
<i>Cervus unicolor</i>	Sambar	
<i>Hylopetes fimbriatus</i>	Flying squirrel	
<i>Panthera pardus</i>	Leopard	Cheetah
<i>Felis chaus</i>	Jungle cat	
<i>Paradoxurus hermaphroditus</i>	Indian Civet	Sakralu
<i>Hipposideros armiger</i>	The great Himalayan leafnosed Bat	Chamgadar
<i>Paguma larvata</i>	Himalayan Palm Civet	

Table 11

Birds		
Zoological Name	English Name	Common Name
<i>Milvus migrans</i>	Vulture	Cheel, Gidh, Eell
<i>Eudynamys scolopacca</i>	Koel	Koel
<i>Columbia livia</i>	Pigeon	Kabuttar
<i>Coracias bengalensis</i>	Blue jay	Nilkantha
<i>Colums livia</i>	Hawk	Baj
<i>Francolius francolinus</i>	Black partridge	Kala Tittar
<i>Francolius pondicerians</i>	Grey partridge	Safed Tittar
<i>Payo crisslatus</i>	Peacock	Mor
<i>Coturnix colurnix</i>	Common quail	Bater
<i>Alectoris graeca</i>	Chakor	Chakor
<i>Crovis splendens</i>	Crow	Kanwa
<i>Prottacula Karneri</i>	Parrot	Totta
<i>Lophophorus impejanus</i>	Monal	Monal / Karadi
<i>Tertaogallus himalayanensis</i>	Snow cock	
<i>Tragopan melanocephalus</i>	Western horned Tragopan	Phulgur/Jujurana
<i>Picoides macei</i>	Fulvourbreasted Woodpecker	Kathfowra
<i>Streptopelia decaocto</i>	Ring dove	Gughi

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<i>Streptopelia chinensis</i>	Spotted dove	Gughi
<i>Accipiter badius</i>	Shikra	
<i>Aquila rapax vindhian</i>	Tawny eagle	
<i>Ducula bicolor</i>	Green Pigeon	
<i>Parus rufonuchalis</i>	Tits	
<i>Picus canus</i>	Black napped Woodpecker	Woodpecker
<i>Dryocopus javensis</i>	Woodpecker	
<i>Muscicapa subrubra</i>	Himalayan Fly Catcher	
<i>Acidotheres tristis</i>	Common Myna	Ghatari
<i>Terpsiphone paradisi</i>	Paradise flycatcher	Choti- Pinja
<i>Grus spp.</i>	Cranes	
<i>Grus antigone</i>	Sarus Crane	Saras
<i>Passer domesticus</i>	House sparrow	
<i>Carduelis spinoides</i>	Himalayan Green Finch	Chiria

In the leased out area and surrounding hills following are the common animals:-

Common animals

- Leopard (Bagher)
- Hare
- Wild Bore (Jangli Soor)
- Jackal
- Barking Deer (Kakkar)
- Monkey
- Sambar
- Pig

Birds

- Chakor
- Crow
- Red Jungle Fowl (Jangli Murga)
- Black Partridge (Kala Titar)
- Grey Partridge (Safed Titar)
- Woodpecker.



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1.9 Climate and Rainfall

The Climate of the lease out area can be classified into following Four categories

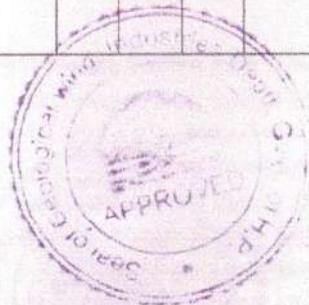
Winter**Dec. – March****Summer/Pre-monsoon****April- May****Monsoon****June- September****Post Monsoon/ Autumn****October- November**

The topography of Kangra District is varied, with elevations ranging from 400 m altitude at Milawan to 5500m at Bara Bhangal. The Indora block of Kangra District lies in a semi-humid, sub-tropical zone where annual precipitation averages approximately 1000mm with a mean temperature of about 24 °C, Dehragopipur and Nurpur blocks lies in a humid, sub-tropical zone where the annual rainfall is between 900–2350mm and mean temperature ranging between 2° and 24 °C. Palampur and Dharamsala lie in a wet, temperate zone where the temperature ranges from 15 to 19 °C and annual rainfall is about 2500 mm, making Dharamsala the wettest place in Himachal Pradesh. (*avg. of the last fifty-five years*). Other parts of the Kangra district lie in hill areas where the mean annual temperature varies from 13 to 20 °C and annual rainfall is 1800– 3000mm.

The winter lasts from mid-October to March, during which the temperature ranges from 0 to 20 °C. The winds cause winter rains. Summers last from April until June, and are hot (temp 25 to 38 °C) and dry. They are generally followed by a wet *monsoon* which ends in autumn.

Climate data for Dharamshala (avg. of the last fifty-five years)													
Month	Jan	Feb	Mar	Apr	May	Jun	Jul	Aug	Sep	Oct	Nov	Dec	Year
Average high °C	13.5	17.8	21.6	26.9	29.1	30.5	27.2	26.1	24.6	23.7	19.8	16.4	23.1
Average low °C	5.1	10.3	14.7	16.3	20.1	22.9	21.4	20.2	17.5	14.8	10.7	7.4	15.1

Average precipitation mm	114.5	100.7	98.8	48.6	59.1	202.7	959.7	909.2	404.8	66.3	16.7	54.0	3,054.4
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2. ENVIRONMENT MANAGEMNET PLAN

Any development activity such as mining is likely to have beneficial as well as adverse impact on existing environment on following parameters:

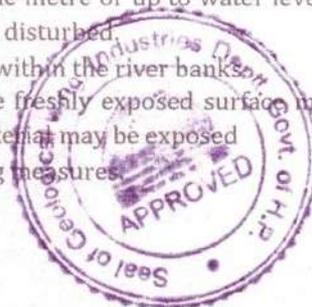
- Change in Topography and Land use Pattern
- Climate
- Air Quality,
- Noise level and Ground vibrations,
- Flora & Fauna
- Soils
- Water Resources and Quality,
- Drainage,
and
- Socio- economic conditions

2.1 Impact on Land use pattern and Topography and its Mitigation

- It is part of a khad bed.
- The highest point of the lease area is at 366 metre above mean sea level.
- The lowest point is at 359 m above MSL.
- Mine Area is proposed in the entire safe area.
- The block would be completely replenished during monsoons floods.
- The mining shall be confined to well within the river bed corridor.
- Mining shall be undertaken to a depth of one metre or water level whichever is less.
- The lease area is and shall remain river bed.
- Thus the topography or land form of the Khad bed *per se* will not be changed.
- The land use of the mining lease area is defined in the Revenue record as 'River bed.
- The land under active mining would always remain river bed, during as well as post mining.

2.2 Effect On Climate

- The mining lease area is very small, only 48812 square meters.
- Mining will be confined to 27600 square metres safe area.
- The mining depth will be up to one metre or up to water level whichever is less, thus water regime will not be disturbed.
- The mining will be confined from within the river banks.
- Some micro level impact near the freshly exposed surface may happen for short duration as some humid material may be exposed
- The impact will need no mitigating measures.



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2.3 Impact on Air

- No blasting material is to be used.
- The major contributors of air pollution in open cast mining are excavation, loading and transportation, generating dust, which leads to momentary rise in the suspended particulate matter (SPM).
- The mining activity will be limited to excavation of about 192 metric tons of stone, bajri, sand with silt-clay per day.
- 24 tipper truck trips will be able to move the required material from mine to crushing unit /market.
- This activity would generate negligible disturbance to air quality

2.4 Impact on Noise Level and Mitigation Measures

- The mining area represents calm surroundings.
- The mining shall be manual causing hardly any noise.
- The noise would be generated by the movement of trucks / tractor trolleys engaged in the transportation of the mined material.
- About 24 trucks trips would be required for transporting mined material per working day from mining area to destination.
- The dedicated tipper truck would be properly and regularly undergo maintenance so as to create minimum noise.
- Special care would be taken to properly maintain the silencers of the vehicles.
- No use of horn shall be allowed in or near the mining area.
- A thick belt of broad leaf trees, bushes and shrubs would be planted near the banks of Khad to screen the noise.

2.5 Effect On Flora & Fauna

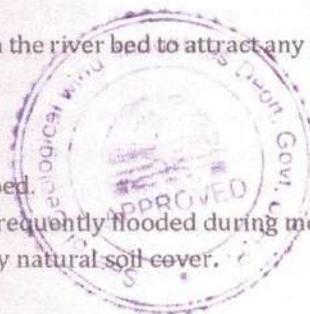
- The mining lease area is river bed.
- There is hardly any flora or fauna on the river bed to attract any protective or mitigating measures

2.6 Soil Cover

- The mining will be confine to Khad bed.
- It has no soil cover as the area gets frequently flooded during monsoons.
- Thus, there shall be no impact on any natural soil cover.

2.7 Impact on Hydrology

- The mining area is part of river bed.
- The mining depth will be up to one metre or up to water level whichever is less, thus water regime will not be disturbed



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- The mining will be confine to central part of river bed, away from banks.
- Thus, mining would be dredging the river bed and reducing the silt burden downstream.
- The ground water (undercurrent of the river) will not be disturbed as mining will be undertaken above Water table.

2.8 Waste disposal Management

- The area is in a regular course of Chakki Khad and silt/clay is the only waste likely to be produced. However, separating it from sand is not an economical proposition. It is only 7 percent part of the sand. Moreover, for improving the grade of sand it has to be washed. The washing of sand within river bed will increase the turbidity of the river water harming the aquatic fauna downstream.

2.9 Socio- Economic Impact

- No adverse impact on the socio-economic condition of the area is envisaged.
- The induction of mining sector development in and around predominantly agricultural area is bound to create its impact on the socio-economic life of the local inhabitants. The impact is generally positive. The mining activity though with small direct employment potential but would create jobs for at least 30 persons directly and indirectly, in mining, transportation and crushing unit.
- The mining project and *its downstream* activity of transportation will provide work to as many as 30 persons. Considered their total minimum earning per day to a tune of Rs. 10500 per day (@Rs.350/= per person per day), the area will get a supplementation in its financial and social wellbeing.

2.10 Transport of Mineral

The lease is hardly 2 kilometres from MDR 41 and seven Kmt from National Highway 154 by Katcha / black top road. The road condition is good enough to bear the additional truck/transport created by operation of mining lease. As per maximum proposed production 51745 metric tonnes of material shall be transported in a year by tractor/trucks. At this rate about 192 metric tonnes of material shall be transported per day for which an average of 24 tipper truck trips are required. The MDR road which has limited vehicular traffic can sustain the additional level of transport vehicle without causing road congestion.



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PART III**1 PROGRESSIVE MINE CLOSURE PLAN/RECLAMATION PLAN****1.0 Reclamation**

- The mined area being part of the river course cannot be reclaimed for any other purpose.
- The land under active mining would always remain river bed, during as well as post mining.
- The highest point of the lease area is at 366 metre above mean sea level.
- The lowest point is at 359 m above MSL.
- The mining shall be confined to well within the river bed corridor.
- No mining near the banks up to 1/10th of its width is to be undertaken as per guidelines, i.e. 39 metres, from banks.
- The mining depth will be up to one metre or up to water level whichever is less, thus water regime will not be disturbed.
- The entire quarried area will be replenished and reclaimed by the river during monsoon floods.
- The lease area is and shall remain river bed.
- Thus the topography or land use of the Khad bed *per se* will not be changed.
- As such no reclamation work of mined area is required to be undertaken

1.1 Mine Waste Disposal:

As explained earlier silt and clay are the type of the waste generated during river bed mining. The quantity of waste generated is given below in the figure 42.

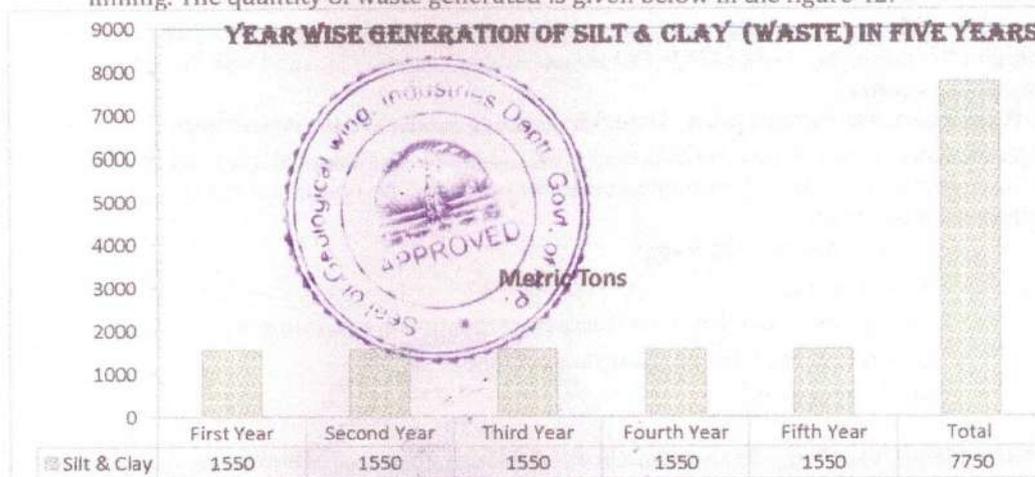


Figure 42: Year wise generation of waste.

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1.2 Top soil utilization,

As the mining area is part of river bed having no top soil cover therefore, no top soil is required to be removed, disturbed or disposed of.

1.3. Check Dams.

There is no mining lease area where bank protection measure can be undertaken. However, with the consent of landowners some check dam, as proposed at vulnerable locations shown in the working map shall be undertaken.

1.4 Plantation work

The entire mining lease area falls within river course and gets flooded during monsoons, but plantation is proposed along the banks in private land after obtaining consent of land owners.

2 Strategy for Protection of Point of Public Utility Etc.

There is no point of utility within radius of 200 metres of the mining lease periphery, which may need any kind of protection.

3 Manpower Development

The mining activity will be mainly manual. Workers are mainly required in river bed mining for extraction and loading of river bed material in to tipper truck. Drivers for tippers will be another category of workers. Thus, employment potential is as given below:

Mines Supervisor cum clerk	1
Drivers	4
Unskilled workers	25

Thus total generation of Employment will be to a tune of 30 both skilled and unskilled workers.

4 Use of Mineral

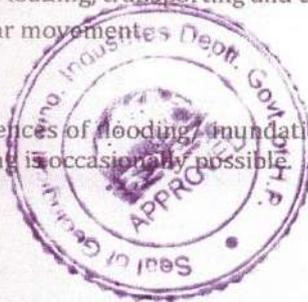
The extracted mineral stone sand and Bajri will be consumed in captive stone crusher functioning in the name and style of M/s Goldmine Stone Crusher. The sand will be sold at pit mouth to the consumers.

5 Other Important Information - Disaster Management & Risk Assessment

The mining lease area part of River bed which is prone to some risk hazards but there will not be any major risk hazard associated with the process. The possible scenarios selected for this project are as below:

- Inundation / Flooding
- Drowning
- Accident during mineral loading, transporting and dumping
- Accident due to vehicular movements
- Earthquakes

Inundation/Flooding: The consequences of flooding/inundation are catastrophic or fatal. The likelihood of occurrence of flooding is occasionally possible. As per mining plan the



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mining work will not be carried out during monsoon season. The likelihood of occurrence of drowning is rare due to dry season mining.

Accident during mineral loading, transporting and dumping: The consequences of this scenario are minor which may be taken care with first aid care.

Accident due to vehicular movement: The consequences of this scenario are moderate and may result in hospitalization and day loss. The likelihood of occurrence is occasionally possible.

Earthquakes: The area fall in seismic zone V. The mining operations are open cast pit mining. The mining pits will be only of one metre depth. There won't be any structure in the area likely to cause risk to worker. The workers rest sheds, store building and toilets will be constructed of lightweight wood and tin sheets.

5.a Recommendation For Risk Reduction**Measures to prevent Inundation/Flooding/drowning**

- Being on riverbed there should not be any mining operation during monsoon or rainy day
- Formation of deep pits should not be allowed
- Whenever there is any alert of flooding the workers will be moved to safer area along the banks.

Measures to Prevent Accidents during Loading

- The truck should be brought to a lower level so that the loading operation suits to the ergonomic condition of the workers.
- The loading should be done from one side of the truck only.
- The workers should be provided with gloves and safety shoes during loading.
- Opening of the side covers would be done carefully and with warning to prevent injury to the loaders.
- Operations during daylight only.

Measures to Prevent Accidents during Transportation

- Vehicles will be periodically checked and maintained in good condition.
- Overloading will not be permitted;
- To avoid danger of accident roads and ramp near embankment should be properly maintained.
- The truck would be covered and maintained to prevent any spillage;
- The maximum permissible speed limit should be ensured;
- The truck drivers with proper driving license would only be employed.

Measures to Prevent Accidents during Earthquakes

Certificate

Certified that the provisions of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules 2015, Metalliferous Mines Regulation 1961 and other guidelines issued in this regard, from time to time, have been complied for, in the preparation of Mining Plan, of Minor Minerals Lease for Stone, Bajri and sand situated in Khasra No. 346/1 measuring 4.8812 Hectares, Mauza/Mohal Lodhwan / Tipri, Tahsil Nurpur of District Kangra, of Shri Sudhir Singh, Proprietor M/s Goldmine Stone Crusher, Village & Post Office Lodhwan, Tehsil Nurpur & District Kangra, Himachal Pradesh.

- While preparing the 'Mining Pan' including progressive mine closure plan all statutory Rules, Regulations, Orders made by competent authorities of State or Central Government or orders passed by Courts have been taken in consideration.
- The information provided and data furnished in this 'Mining Plan' is correct to the best of my knowledge.

Date
Place: Shimla



Subhash Sharma
No. HP/RQP/01/1/2004,
Flat No. 207, Basant Vihar
Kasumpti, Shimla: -



Declaration

This is to declare that the Mining Plan of Minor Mineral Lease of for Sand, Stone and Bajri, situated in Khasra No 346/1 Area 4.8812 Hectares Mohal / Mauza, Tipri/ Lodhwan, Tehsil Nurpur, District Kangra, has been prepared with our consent and approval and that we will abide by all commitments there under.

- The 'Mining Plan and Progressive Mine Closure Plan' complies all statutory rules, regulation, orders made by competent authorities of State or Central Government or orders passed by courts have been taken into consideration and wherever specific permissions are required, shall be obtained.
- We undertake to implement all measures proposed in the 'Mining Plan and Progressive Mine Closure Plan' in time bound manner.
- We have deposited a sum of Rs..... with the competent authority of the State Government in form of fixed deposit Receipt as financial assurance of the same.
- In case of default on our part, the approval of Mining Plan may be withdrawn and aforesaid sum assured may be forfeited.

Date -

Place -



Sudhir Singh

Shri Sudhir Singh

Prop. M/s Goldmine Stone Crusher,
Village & P.O Lodhwan,
Tehsil Nurpur, District Kangra,
Himachal Pradesh.

ANNEXURE R-10/3



File No.: HPSEIAA/2013/212/M/s Goldmine Stone Crusher-3595
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Issued by the State Environment Impact Assessment Authority(SEIAA),
 HIMACHAL PRADESH)



Dated 15/01/2025



To,

SH. SUDHIR SINGH
 M/s Goldmine Stone Crusher
 Village & P.O. Lodhwan, Tehsil Nurpur, District Kangra, HP
 extmin23@gmail.com

Subject: Extension in validity of prior Environmental Clearance (EC) dated granted to the project under the provision of the EIA Notification 2006 and as amended thereof regarding.

Sir/Madam,

This is in reference to your application submitted to Ministry vide proposal number SIA/HP/MIN/506152/2024 dated 16/11/2024 for an extension in validity of prior Environmental Clearance (EC) granted to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) Validity Extension Identification No.	EC24C0107HP5699681N
(ii) File No.	HPSEIAA/2013/212/M/s Goldmine Stone Crusher-3595
(iii) Clearance Type	Application for Validity Extension of EC- Form-6
(iv) Category	B2
(v) Schedule No./ Project Activity	1(a) Mining of minerals Extension in the validity of Environmental Clearance for the extraction/ collection of Sand, Stone and Bajri for an area of 4.8812 Ha (Pvt. Land, River bed) by Sh. Sudhir Singh Prop. M/s Goldmine Stone Crusher at Khasra no. 346/1 situated in Mauza- Lodhwan, Mohal- Tipri, Tehsil- Nurpur, District- Kangra H.P.
(vii) Name of Project	KANGRA, HIMACHAL PRADESH SEIAA
(viii) Location of Project (District, State)	
(ix) Issuing Authority	
(x) EC date	
(xi) Status of implementation of the project	Project is operational for partial components/units envisaged in the EC

(xiii) Whether any amendment to the earlier EC has been sought? No

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-6 were submitted to the SEIAA under the provision of Para 9.0 of the EIA notification 2006 and its subsequent amendments. Details in Form 6 can be accessed from the PARIVESH portal by scanning the QR Code above.
4. The brief about the reasons for an extension of validity of EC, as submitted by the Project Proponent in Form-6 and presented during SEIAA is annexed to this letter as Annexure (1).
5. The above-mentioned proposal has been considered by SEIAA in the meeting held on 30/12/2024. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed by scanning the QR Code above.
6. The SEIAA, in its meeting held on 30/12/2024 based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for extension in validity in Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof.
7. The SEIAA has examined the proposal in accordance with the provisions contained in the Para 9 of Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the State Environment Impact Assessment Authority (SEIAA) Appraisal Committee hereby accords Extension in Validity of Environment Clearance for the instant proposal of M/s. SUDHIR SINGH under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of EC conditions, general instructions issued vide EC letter File No. HPSEIAA/2013/212-M/s Goldmine Stone Crusher 3595 dated 08.11.2016 and EC identification number SIA/HP/MIN/506152/2024
8. The validity of EC is extended upto 5 years or upto the date of validity of the approved mining plan whichever is earlier.
9. This issues with the approval of the Competent Authority

Copy To

1. The Secretary (Environment), Ministry of Environment, Forests & Climate Change (MoEF&CC), GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 .
2. The Chairman, Central Pollution Control Board, Him Parivesh Bhawan, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032.
3. The Chairman, Himachal Pradesh State Pollution Control Board, Shimla-171009.
4. The Director (Environment, Science & Technology) to the GoHP, Shimla-171001.
5. The Adviser (IA), MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003.
6. The Integrated Regional Office, MoEF&CC, CGO Complex, Shivalik Khand, Longwood, Shimla, HP-171001.
7. The Monitoring Cell, MoEF&CC, GoI, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003
8. Record File.

Annexure 1

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as

S. No	EC Conditions
	may be applicable.
1.2	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
1.3	The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
1.4	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.5	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of Schedule-I species in the study area).
1.6	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
1.7	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
1.8	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
1.9	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India &Ors before commencing the mining operations.
1.10	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
1.11	The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."
1.12	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.13	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.

S.No	EC Conditions
1.14	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

2.

S.No	EC Conditions
2.1	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
2.2	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

3. Air Quality Monitoring And Preservation

S.No	EC Conditions
3.1	The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories. Monitor fugitive emissions in the plant premises.
3.2	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.

S. No	EC Conditions
3.3	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.
3.4	The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each).covering upwind and downwind directions.
3.5	The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognised under Environment (Protection) Act, 1986. 9) The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120 each). covering upwind and downwind directions.
3.6	Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
3.7	The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.
3.8	The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
3.9	Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
3.10	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.

4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease including upstream and downstream. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/

S. No	EC Conditions
	approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
4.2	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
4.3	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
4.4	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
4.5	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
4.6	The project proponent shall provide the slime disposal facility with impervious lining and collection wells for seepage. The water collected from the slime pond shall be treated and recycled.
4.7	Adhere to Zero Liquid Discharge
4.8	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
4.9	The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
4.10	Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.

S. No	EC Conditions
4.12	The project proponent shall make efforts to minimise water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.
4.13	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4.14	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
4.15	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
4.16	The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.

5. Noise Monitoring And Prevention

S. No	EC Conditions
5.1	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
5.2	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

6. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
6.1	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
6.2	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

S. No	EC Conditions
6.3	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

7. Energy Conservation Measures

S. No	EC Conditions
7.1	Provide LED lights in their offices and residential areas.
7.2	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;

8. Mining Plan

S. No	EC Conditions
8.1	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
8.2	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

9. Land Reclamation

S. No	EC Conditions
9.1	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
9.2	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be

S. No	EC Conditions
	utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
9.3	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
9.4	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

10. Waste Management

S. No	EC Conditions
10.1	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
10.2	Kitchen waste shall be composted or converted to biogas for further use.(to be decided on case to case basis depending on type and size of plant)

11. Green Belt And Emp

S. No	EC Conditions
11.1	Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
11.2	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

12. Transportation

S. No	EC Conditions
12.1	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal

S. No	EC Conditions
	State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
12.2	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

13. Green Belt

S. No	EC Conditions
13.1	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

14. Corporate Environment Responsibility

S. No	EC Conditions
14.1	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
14.2	All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Mineral Beneficiation plants shall be implemented.
14.3	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
14.4	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
14.5	The Project Proponent shall submit the time- bound action plan to the concerned regional office of Ministry within 6 months from the date of issuance of environmental clearance for undertaking

S. No	EC Conditions
	the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
14.6	The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest I wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

15. Miscellaneous

S. No	EC Conditions
15.1	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
15.2	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
15.3	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
15.4	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponents website permanently.
15.5	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
15.6	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
15.7	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

S. No	EC Conditions
15.8	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
15.9	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
15.10	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
15.11	44) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
15.12	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
15.13	The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
15.14	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
15.15	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
15.16	In pursuant to Ministry's O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
15.17	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
15.18	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
15.19	A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be associated and submit a report to RC, MoEF&CC

S. No	EC Conditions
15.20	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
15.21	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
15.22	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

16. Corporate Environment Responsibility (Cer)

S. No	EC Conditions
16.1	The Project Proponent shall submit the time- bound action plan to the concerned regional office of the Ministry within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during public consultation by the project proponent and as discussed by the EAC, in terms of the provisions of the MoEF&CC Office Memorandum No.22-65/2017-IA.III dated 30 September, 2020. The action plan shall be implemented within three years of commencement of the project.
16.2	The capital cost (@ Rs. 4.00 lacs per ≤ ha.) under CER, shall be deposited in the form of Demand Draft/ transfer of funds in the bank account number mentioned in EC letter to the office of Director (DEST&CC), GOHP. The Director (DEST&CC) may device a plan for this purpose as per CER guidelines.
16.3	<p>The project proponent shall provide one plastic waste shredder machine to DEST& CC, Shimla within one month from the date of issuance of EC letter, for further distribution under CER. The machines will be purchased from authorised/ approved sources and CMC/AMC will be assured with supplier for at least three years from date of installation. The Project proponent shall be responsible for functioning of the machines. The size of the shredded plastic shall be less than 2.36 mm. Technical specifications of the plastic waste shredder are as under:</p> <p>Plastic Waste Shredder specifications (250Kg/Hr.) PARAMETER SPECIFICATION Mechanism type Double shaft with rotating blades Application Shredding of RDF waste (Plastic bags, polythene, rags, leather, rubber etc. found in the Municipal Waste) Shredder capacity 250-300 Kg/hr Machine Size Height- 4.5 ft, Length- Any & Width- Any. Blade MOC WP 45/ENOS (Harden) Minimum height of hook above shaft & disc 70-SOmm Output shredded material size <2.36 mm Working chamber 300mm X 380 mm Motor HP 7.5HP Total motor 1 Nos. RPM of shafts 30-40</p>

S. No	EC Conditions
	Motor rating IE2 Total gearbox 1Nos. Hopper size 500mm X 350mm Structure & cover & Hopper MOC MS with paint Extra features Cladding total body Supply 3 Phase 440 V- 50Hz. Panel Panel function Overload Protection, Short Circuit protection, Tower light, Limit switch for safety (when machine front cover open machine to stop working) Warranty Duration 12 months or more Scope under warranty All the spares & repair work including labor

Additional EC Conditions

- Plantation of saplings shall be carried out in the earmarked 33% greenbelt area as a part of the tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the MeriLiFE Portal (<https://merilife.nic.in>).
- The project proponent shall sensitize and create awareness among people working within the project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by MoEF& CC on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- The project proponent shall ensure that mining is carried out strictly in accordance with the approved mining plan failing which strict action under Environment (Protection) Act, 1986 will be initiated against the proponent and environmental compensation shall be imposed as per orders of Hon'ble NGT dated 19.02.2019 in the matter of OA No. 593/2017 (W.P.) (Civil) No. 375/2012).
- The Department of Industries, Himachal Pradesh shall ensure that the mining is carried out strictly as per the Terms & Conditions of the Environment Clearance.

Signature Not Verified

Digitally Signed by : Sh D C Rana
Member Secretary, SEIAA

Date: 15/01/2025

ANNEXURE R-10/4

~~श्रीका रिपोर्ट~~

~~पुलाहीत काल जल है कि गान्ड माडन हसन~~
~~केशर मधल लीपयव प्रथम मौला लीपयव~~
~~उद नु गंगाम जिला जंगडा दि. १० जिला बखन~~
~~पहा नम वलय नु . ३५६, ३५६/१ किरा २ वलय.~~
~~१०-६५-८७ ए० का ०५-३८-१२ ए० वलय मधल लीपयव~~
~~प्रथम जिला जंगडा दि. १० न स्थित है। आता मौला पर~~
~~उक्त नम वलय नु दि. १० लगी है। आता रिपोर्ट~~
~~लिया न देखा है~~

नाम पटवारी श्रीका रिपोर्ट
 पटवार वृत लीपयव
 तहसील
 दिनांक १२/०९/२५ हस्ताक्षर श्रीका रिपोर्ट



VAKALATNAMA

IN THE COURT OF Hon'ble National Green Tribunal.

IN THE MATTER OF O.A. No. 1034 of 2024

K Sanjeev Dogra Plaintiff/ Appellant/ Petitioner/Complainant

VERSUS

State of Himachal Pradesh & ORS. Defendant /Respondent/ Opposite Party

KNOW ALL TO whom these presents shall come that I/We R-10, 11, 12, 13, 14, 15, 21, 24, 25, 26, 27, 28, 29

the above-named Respondents do hereby appoint

YAGYAWALKYA SINGH, Advocate
Enrollment No. (UP4143A/2014)
Ch: 203, Setalvad Lawyers Block, Supreme Court
Off: A-131(LGF), SECTOR 46, NOIDA, UP-201301
Email: yagyawalkya@dylawchambers.com
Mob no. 7838848157

(Hereinafter called the advocates) to be my/our Advocate(s) in the above- noted cause, to do all the following acts, deeds and things or any of them, that is to say: -

1. To act, appear and plead in the above-noted cause on my/our behalf, in this Court or in any other Court/ Tribunal in which the same may be tried or heard and also in the Appellate Court subject to payment of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said cause in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration-any differences or disputes that may arise, touching or any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive money, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to done for the progress and in the course of the prosecution of the said case.
7. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whatever he may think fit to do so and to sign the power of attorney on our behalf.

AND I/we the undersigned do hereby agree to ratify and confirm all, acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/we undertake that I/we or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.

AND I/we undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment & other costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

AND I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid.

IN WITNESS WHEREOF I/we do here unto set my/our hand these presents the contents of which have been understood by me/us on this date -

Accepted subject to the terms of the fees.

Singh
Advocate(s)

Dr. Divya Swamy
ADVOCATE
Reg. No. D/1160/2014
Ch. No. 203, Setalvad Lawyers Block,
Supreme Court of India, New Delhi-110001
Off: A-131, Sector-46, Noida, Ph. 8860050449

For Om Stone Crusher
Honey
Partner
Client(s)

D/32/73/2023
NIDHI KUMAR

D/34/93/2023
YASH JAIN



- 1) Om Stone Crusher Harsaran S. Maini Partner. R-10, 28 For Om Stone Crusher
Harsaran
Partner
- 2) J. V. Stone Crusher Vishal Chaudhary Prop. R-12, 27 M/s. J.V. Stone Crush
- 3) Mankotia Stone Crusher Rajinder Singh Mankotia Prop. R-28 Rajinder Singh
Prop.

4) Goldmine Stone Crusher Sudhir Singh Prop. R-10, 25 M/s. Gold Mine Stone Crusher
Sudhir Singh

- 5) Bhandral Stone Crusher Bhandral Sajni Prop. R-14, 15, 29 Bhandral
Prop.
- 6) SCS Stone Crusher Gramin Udyog Mankaran Singh Prop. R-24 For SCS Stone Crusher Gramin Udyog
Mankaran Singh
Prop.

7) Shivam Stone Crusher Mahinderpal Partner. R-13, 21 - For Shivam Stone Crusher
Mahinderpal
Partner